

>

Title: Discussion on the motion for consideration of the Amendments made by Rajya Sabha to the Wakf (Amendment) Bill, 2010.

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN): Mr. Chairman, I beg to move:

"That the following amendments made by Rajya Sabha in the Bill to amend the Wakf Act, 1995, be taken into consideration."

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Sixty-first", the word "Sixty-fourth" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, **for** the figure "2010", the figure "2013" be **substituted**.

CLAUSE 5

3. That at page 2, line 7, **after** the word "person", the words "or institution, public or private" be **inserted**.
4. That at page 2, line 9, **after** the words "terminated by" the words "mutawalli or" be **inserted**.
5. That at page 2, line 18, the word "such" be **deleted**.
6. That at page 2, line 22, **after** the word "Khanqah" the words "peerkhana and karbala" be **inserted**.
7. That at page 2, **for** lines 23 to 27, the following be **substituted**, namely:-

"(v) for clause (r), the following clause shall be *substituted*, namely:-

(r) "waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes –

(i) a waqf by user but such waqf shall not cease to be a waqf by reason only of the user having ceased irrespective of the period of such cesser;

(ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

(iii) "grants", including mashrat-ul-khidmat for any purpose recognised by the Muslim law as pious, religious or charitable; and

(iv) a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and "waqif" means any person making such dedication;".

CLAUSE 6

8. That at page 2, **after** line 28, the following be **inserted**, namely:-

"(a) in sub-section (1), for the words 'wakfs existing in the State at the date of the commencement of this Act', the words 'auqaf in the State' shall be *substituted*;"

9. That at page 2, line 29, **for** the bracket and alphabet "(a)", the bracket and alphabet "(b)", be **substituted**
10. That at page 2, line 33, **for** the figure "2010" the figure "2013" be **substituted**
11. That at page 2, line 34, **for** the figure "2010" the figure "2013" be **substituted**
12. That at page 2, **for** lines 38 and 39, the following be **substituted**, namely:-

"(c) in sub-section (6).-

- (i) in the proviso, for the words "twenty years", the words "ten years" shall be *substituted*;
- (ii) after the proviso, the following proviso shall be *inserted*, namely:-

"Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

CLAUSE 7

13. That at page 3, **for** lines 2 to 4, the following be **substituted** namely:-

"(3) The revenue authorities shall;-

- (i) include the list of auqaf referred to in sub-section (2), while updating the land records; and
- (ii) take into consideration the list of auqaf referred to in sub-section (2), while deciding mutation in the land records."

CLAUSE 9

14. That at page 3, line 23, **after** the word "have" the word "the" be **inserted**

CLAUSE 11

15. That at page 4, line 9, **for** the word "or" the word "and" be **substituted**

16. That at page 4, line 20, **for** the words "Central Council and the Council" the words "Council and it" be **substituted**.

17. That at page 4, line 27 the words "Central Waqf" be **deleted**.

18. That at page 4, line 30, **for** the words "Judge of the Supreme Court and the fee" the words "Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees" be **substituted**.

19. That at page 4, line 31 **for** the word "determined", the word "specified" be **substituted**.

CLAUSE 12

20. That at page 4, line 38, **for** the words "one year from the date of the", the words "six months from the date of" be **substituted**.

21. That at page 4, line 39, **for** the figure "2010", the figure "2013" be **substituted**.

22. That at page 4, **for** lines 42 and 43, the following be **substituted**,

namely:-

"section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim".

CLAUSE 13

23. That at page 5, line 4, **for** the words "members enrolled with", the words "members of" be **substituted**.

24. That at page 5, **for** lines 6 to 9, the following proviso be **substituted**, namely:-

"Provided that in case there is no Muslim member of the Bar Council of a State or a Union Territory, the State Government or the Union Territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union Territory, and";

25. That at page 5, **for** lines 33 and 34, the following be **substituted**, namely:-

"(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;"

26. That at page 5, line 37, **for** the words "Deputy Secretary", the words "Joint Secretary" be **substituted**.

27. That at page 5, line 42, **for** the words "less than three and not more than five", the words "less than five and not more than seven" be **substituted**.

28. That at page 6, line 3, **for** the bracket and figure "(7)", the bracket and figure "(5)" be **substituted**.

29. That at page 6, **after** line 3, the following be **inserted**, namely:-

"(IV) sub-section (7) shall be *omitted*";

NEW CLAUSE 14A

30. That at page 6, **after** line 5, the following new clause be **inserted**, namely:-

"14A. In section 16 of the principal Act, after clause (d),
the following clause shall be *inserted*, namely:-

Amendment
of section
16.

"(da) he has been held guilty of encroachment on any waqf property;"

CLAUSE 15

31. That at page 7, line 5, **for** the words "show of hands", the words "method of secret ballot" be **substituted**.

CLAUSE 16

32. That at page 7, line 18, **for** the word "sub-sections", the word "sub-section" be **substituted**.

33. That at page 7, line 23, **after** the words "State Government", the words "and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation" be **inserted**.

34. That at page 7, lines 24 and 25, be **deleted**.

NEW CLAUSE 17A

35. That at page 7, **after** line 34, the following be **inserted**, namely:

17A. For section 28 of the principal Act, the following section shall be *substituted*, namely:-

Substitution of new section for section 28.

"28. Subject to the provisions of this Act and the rules made thereunder, the District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a District in the State shall be responsible for implementation of the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considers necessary, seek directions from the Tribunal for the implementation of its decisions."

Power of District Magistrate, Additional District Magistrate or Sub Divisional Magistrate to implement the directions of the Board.

CLAUSE 18

36. That at page 7, **for** lines 37 to 40, the following be *substituted*, namely:-

"(a) in sub-section (1) as so numbered, for the words 'subject to such conditions and restrictions as may be prescribed and subject to the payment of such fees as may be leviable under any law for the time being in force', the words 'subject to such conditions as may be prescribed' shall be *substituted*,".

CLAUSE 20

37. That at page 8, **for** lines 14 to 22, the following be *substituted*, namely:-

'(I) in sub-section (2), for clause (j), the following clause shall be substituted, namely:-

"(j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing.";

38. That at page 8, line 26, **for** the word "fair", the word "market" be *substituted*.

39. That at page 8, **for** lines 29 and 30, the following be *substituted*, namely:-

"educational institution, shopping centre, market, housing or residential flats and the like" shall be *substituted*,".

CLAUSE 21

40. That at page 8, **for** lines 33 to 35, the following be *substituted*, namely:-

"21. In section 33 of the principal Act, in sub-section (1), -
(a) after the words "the Chief Executive Officer", the words "or any other person authorised by him in writing" shall be *inserted*;

Amendment of section 33.

(b) the words "either himself or any other person authorised by him in writing in this behalf" shall be *omitted*".

CLAUSE 24

41. That at page 9, lines 2 and 3, be **deleted**.
42. That at page 9, line 4, **for** the bracket and alphabet "(b)", the bracket and alphabet "(a)" be **substituted**.
43. That at page 9, line 6, **for** the bracket and alphabet "(c)", the bracket and alphabet "(b)" be **substituted**.

CLAUSE 26

44. That at page 9, **for** lines 13 to 19, the following be **substituted**, namely:-

"26. In section 47 of the principal Act, -

Amendment
of section 47.

(I) in sub-section (1), -

(i) in clause (a), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(ii) in clause (b), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(iii) in clause (c), after the words "the State Government may", the words "under intimation to the Board", shall be *inserted*;

(II) in sub-section (3), in the first proviso, the words "more than ten thousand rupees but less than fifteen thousand rupees", the words "more than fifty thousand rupees" shall be *substituted*.

CLAUSE 27

45. That at page 9, **for** lines 20 to 41, the following be **substituted**, namely:-

"27. In section 51 of the principal Act,-

Amendment
of section 51.

(i) for sub-section (1), the following sub-sections shall be *substituted*, namely:-".

(1) Notwithstanding anything contained in the waqf deed, any lease of any immovable property which is waqf property, shall be void unless such lease is effected with the prior sanction of the Board:

Provided that no mosque, dargah, khanqah, graveyard, or imambara shall be leased except any unused graveyards in the State of Punjab, Haryana and Himachal Pradesh where such graveyard has been leased out before the date of commencement of the Wakf (Amendment) Act, 2013.

(1A) Any sale, gift, exchange, mortgage or transfer of waqf property shall be void *ab initio*:

Provided that in case the Board is satisfied that any waqf property may be developed for the purposes of the Act, it may, after recording reasons in writing, take-up the development of such property through such agency and in such manner as the Board may determine and move a resolution containing recommendation of development of such waqf property, which shall be passed by a majority of two-thirds of the total membership of the Board.

1 of 1894.

Provided further that nothing contained in this sub-section shall affect any acquisition of waqf properties for a public purpose under the Land Acquisition Act, 1894 or any other law relating to acquisition of land if such acquisition is made in consultation with the Board;

42 of 1991.

Provided also that –

- (a) the acquisition shall not be in contravention of the Places of Public Worship (Special Provisions) Act, 1991;
- (b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;
- (c) no alternative land is available which shall be considered as more or less suitable for that purpose; and
- (d) to safeguard adequately the interest and objective of the waqf, the compensation shall be at the prevailing market value or a suitable land with reasonable solatium in lieu of the acquired property;
 - (ii) sub-sections (2), (3), (4) and (5) shall be *omitted*."

CLAUSE 29

- 46. That at page 10, line 14, **for** the word "save", the word "except" be **substituted**.
- 47. That at page 10, line 15, **for** the words "an officer duly authorised by the Board", the words "any officer duly authorised by the State Government" be **substituted**.

CLAUSE 30

- 48. That at page 10, **for** lines 18 and 19, the following be **substituted**, namely:-

"30. In section 54 of the principal Act,-

Amendment
of section
54.

(a) in sub-section (3), for the words "he may, by an order, require the encroacher to remove", **substitute** "he may, make an application to the Tribunal for grant of order of eviction for removing"

(b) for sub-section (4), the following sub-sections shall be **substituted**, namely:-

"(4) The Tribunal, upon receipt of such application from the Chief Executive Officer, for reasons to be recorded therein, make an order of eviction directing that the waqf property shall be vacated by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the waqf property:

Provided that the Tribunal may before making an order of eviction, give an opportunity of being heard to the person against whom the application for eviction has been made by the Chief Executive Officer.

(5) If any person refuses or fails to comply with the order of eviction within forty-five days from the date of affixture of the order under sub-section (2), the Chief Executive Officer or any other person duly authorised by him in this behalf may evict that person from, and take possession of, the waqf property."

NEW CLAUSES 30A AND 30B

- 49. That at page 10, **after** line 19, the following be **inserted**,

namely:-

"30A. In section 55 of the principal Act, -

Amendment of
section 55.

(a) for the word, bracket and figure "sub-section (3)", the word, bracket and figure "sub-section (4)" shall be *substituted*;

(b) for the words "apply to the Sub-Divisional Magistrate", the words "refer the order of the Tribunal to the Executive Magistrate" shall be *substituted*.

30B. After section 55 of the principal Act, the following section shall be *inserted*, namely:-

Insertion of
new section
55A.

"55A. (1) Where any person has been evicted from any waqf property under sub-section (4) of the section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises.

Disposal of
property left on
waqf property
by unauthorised
occupants.

(2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a corporate authority on account of arrears of rent, damages or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final."

CLAUSE 31

50. That at page 10, **for** line 21 to 36, the following be ***substituted***, namely:-

'(a) in sub-section (1), -

(i) for the words "A lease or sub-lease for any period exceeding three years", the words "A lease for any period exceeding thirty years" shall be *substituted*;

(ii) the following proviso shall be inserted at the end, namely:-

Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:

Provided further that lease of any immovable waqf property, which is an agricultural land, for a period exceeding three years shall, notwithstanding anything contained in the deed or instrument of waqf or in any other law for the time being in force, be void and of no effect:

Provided also that before making lease of any waqf property, the Board

shall publish the details of lease and invite bids in at least one leading national and regional news papers.;

(b) in sub-section (2), for the words "A lease or sub-lease for any period exceeding one year and not exceeding three years", the words "A lease for a period of one year but not exceeding thirty years" shall be *substituted*;

(c) in sub-section (3), –

(i) the words "or sub-lease", at both the places where they occur, shall be *omitted*;

(ii) the following proviso shall be *inserted* at the end, namely:-

51. That at page 10, lines 38 and 39, **for** the words "regarding a lease or sub-lease for any period exceeding one year and exchange or mortgage", the words "regarding a lease for any period exceeding three years" be **substituted**.

CLAUSE 34

52. That at page 11, **for** lines 19 to 21, the following be **substituted**, namely:-

"34. In section 68 of the principal Act, -

(i) in sub-section (2), for the words "Magistrate of the first class" and "Magistrate", the words "District Magistrate, Additional District Magistrate, Sub-Divisional Magistrate or their equivalent" shall be *substituted*;

(ii) in sub-sections (3), (4), (5) and sub-section (6), for the words "the Magistrate" the words "any Magistrate" shall be *substituted*.

CLAUSE 39

53. That at page 12, **for** lines 3 to 5, the following be **substituted**, namely:-

"and a copy of the said auditor's report, along with orders shall be forwarded by the State Government to the Council within a period of thirty days of laying of such report before each House of the State legislature where it consists of two Houses or where such Legislatures consist of one House, before that House."

CLAUSE 40

54. That at page 12, **for** lines 6 and 7, the following be **substituted**, namely:-

"40. In section 83 of the principal Act, –

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

(1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under this Act and define the local limits and jurisdiction of such Tribunals;

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

55. That at page 12, line 18, **for** the word "presented", the word "prescribed" be **substituted**.

NEW CLAUSE 42A

56. That at page 12, **after** line 22, the following be **inserted**, namely:-

"42A. Section 87 of the principal Act shall be *omitted*. Omission of section 87.

NEW CLAUSE 43A

57. That at page 12, **after** line 24, the following be **inserted**, namely:-

"43A. In section 91 of the principal Act, in sub-section (1), for the words "it appears to the collector before an award is made that any property", the words "and before an award is made, in case the property" shall be substituted. Amendment of section 91.

CLAUSE 46

58. That at page 12, line 41, the words "Central Waqf" be **deleted**.

CLAUSE 47

59. That at page 13, **for** lines 3 to 8, the following be **substituted**, namely:-

"104A. (1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person. Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.

(2) Any sale, gift, exchange, mortgage or transfer of property referred to in sub-section (1) shall be void *ab initio*."

NEW CLAUSE 47A

60. That at page 13, **after** line 8, the following be **inserted**, namely:-

"47A. After section 104A of the principal Act, the following section shall be *inserted*, namely:- Insertion of new section 104B.

"104B. (1) If any waqf property has been occupied by the Government agencies it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal. Restoration of waqf properties in occupation of Government agencies to waqf Boards.

(2) The Government agency may, if the property is required for a public purpose, make an application for determination of the rent, or as the case may be, the compensation, by the Tribunal at the prevailing market value."

CLAUSE 48

61. That at page 13, line 10, the words "Central Waqf" be *deleted*.

NEW CLAUSE 48A

62. That at page 13, *after* line 11, the following be *inserted*, namely:-

'48A. After section 108 of the principal Act, the following section shall be inserted, namely:-

Insertion of new section 108A.

"108A. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.".

Act to have overriding effect.

CLAUSE 49

63. That at page 13, *after* line 26, the following be *inserted*, namely:-

"(d) clause (xi) shall be *omitted*,".

64. That at page 13, line 27, *for* the bracket and alphabet "(d)", the bracket and alphabet "(e)" be *substituted*.

Sir, I have the honour to commend the amendments made by Rajya Sabha on 19th August 2013 in the Wakf (Amendment) Bill, 2010 as passed by the Lok Sabha, for consideration of this august House.

The Wakf Act, 1995, came into force on 1st January 1996 except for the State of Jammu & Kashmir. During all these years, there has been a widespread feeling that the Act has not proved effective in improving the administration of Auqaf.

The Sachar Committee considered this issue and suggested a number of amendments to the Act.

The Joint Parliamentary Committee on Waqf (JPC), constituted on 2.1.2006, in its third report recommended a wide range of amendments relating to time bound survey of waqf properties, prevention and removal of encroachments, making the Central Waqf Council more effective, provisions for development of waqf properties, etc,

The amendments proposed were considered in consultation with other stakeholders.

The Wakf (Amendment) Bill, 2010, with the amendments proposed, was introduced in the Lok Sabha on 27th April, 2010 and was passed by the Lok Sabha on 7th May, 2010. Subsequently, the Bill came up before the Rajya Sabha. The Rajya Sabha decided to refer the Bill to its Select Committee. The Select Committee submitted its report on 16th December, 2011.

Based on the consultations with the stakeholders, the Government also proposed various amendments. The Wakf (Amendment) Bill, 2011 as reported by the Select Committee, along with the amendments proposed by the Government was passed by the Rajya Sabha on 19th August, 2013. The major amendments proposed are as under:-

(i) To replace the words "by a person professing Islam" with the words "by any person" in the definition of wakf. This will allow non-Muslims also to create wakf;

(ii) Wakf properties already surveyed and notified are not to be reviewed again in subsequent surveys except where the

status of such property has been changed in accordance with the provisions of any law;

- (iii) The revenue authorities to include the list of auqaf published in the Official Gazette while updating the land records, and take into consideration this list while deciding mutation in the land records;
- (iv) Any dispute arising out of a directive issued by the Central Wakf Council to be referred to a Board of Adjudication to be constituted by the Central Government, to be presided over by a retired judge of the Supreme Court or a retired Chief Justice of a High Court;
- (v) The Establishment of State Wakf Boards within 6 months (instead of one year) from the date of commencement of this Act;
- (vi) The level of the officer of the State Government to be nominated as Member of the Board has been raised from Deputy Secretary to Joint Secretary to the State Government;
- (vii) Disqualification for being appointed or for continuing as a member of the Waqf Board for a person who has been held guilty of encroachment on any wakf property;
- (viii) Chief Executive Officer (CEO) of the Board will be appointed by State Governments from a panel of two names suggested by the Board. The CEO should be of the rank of a Deputy Secretary to the State Government or above and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation;
- (ix.) The District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a district in the State would implement the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considered necessary, seek directions from the Tribunal for the implementation of its decisions;

'Sale', 'Gift', 'Mortgage', 'Exchange' and 'Transfer' of Waqf properties have been prohibited to curb alienation of Waqf properties. 'Lease' of waqf properties is being allowed. However, 'Lease' of Mosque, Dargah, Khanquah, Graveyard and Imambara has been prohibited. Further, based on the recommendations of the Punjab, Haryana and Himachal Pradesh Wakf Boards, unused graveyards, which have already been leased out before the date of commencement of the Wakf (Amendment) Act, 2013 in these States, are being permitted to be leased now.

The Board will sanction 'lease' when two-thirds of the total membership of the Board is present and cast their vote in favour of such transaction. The lease period has been enhanced uniformly up to 30 years for commercial activities, education or health purposes with the approval by the State Government because of the long gestation periods of such projects and the long periods of return on capital employed. The maximum period of lease of agricultural land is fixed for three years. Further, lease beyond three years is to be intimated to the State Government and it would become effective only after 45 days.

The Chief Executive Officer is being empowered to remove encroachments from waqf properties by applying to the Tribunal for grant of order of eviction from waqf properties. However, the Tribunal before making an order of eviction, may give an opportunity to stakeholder of being heard.

Section 87 of the Wakf Act 1995, has been deleted which is pertaining to enforcement of right on behalf of the unregistered waqf.

The jurisdiction of the Tribunal has been extended by inclusion of disputes concerning the eviction of a tenant in occupation of a waqf property or the rights and obligations of the lessor and the lessee of such property.

A new section is proposed to be inserted regarding restoration of waqf properties occupied by the Government or the Government Agencies to the Waqf Boards. If any waqf property has been occupied by the Government agencies, it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal. The Government may, if the property is required for a public purpose, make an application for determination of the rent or, as the case may be, the compensation which would be decided by the Tribunal at the prevailing market rate.

The provisions of this Act shall have an over-riding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force.

Sir, with these words, I would submit this Bill for the consideration of the House.

MR. CHAIRMAN : Motion Moved:

"That the following amendments made by Rajya Sabha in the Bill to amend the Wakf Act, 1995, be taken into consideration."

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Sixty-first", the word "Sixty-fourth" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, **for** the figure "2010", the figure "2013" be **substituted**.

CLAUSE 5

3. That at page 2, line 7, **after** the word "person", the words "or institution, public or private" be **inserted**.
4. That at page 2, line 9, **after** the words "terminated by" the words "mutawalli or" be **inserted**.
5. That at page 2, line 18, the word "such" be **deleted**.
6. That at page 2, line 22, **after** the word "Khanqah" the words "peerkhana and karbala" be **inserted**.
7. That at page 2, **for** lines 23 to 27, the following be **substituted**, namely:-

"(v) for clause (r), the following clause shall be *substituted*, namely:-

(r) "waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes –

(i) a waqf by user but such waqf shall not cease to be a waqf by reason only of the user having ceased irrespective of the period of such cesser;

(ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

(iii) "grants", including mashrat-ul-khidmat for any purpose recognised by the Muslim law as pious, religious or charitable; and

(iv) a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and "waqif" means any person making such dedication;".

CLAUSE 6

8. That at page 2, **after** line 28, the following be **inserted**, namely:-

"(a) in sub-section (1), for the words 'wakfs existing in the State at the date of the commencement of this Act', the words 'auqaf in the State' shall be *substituted*;".
9. That at page 2, line 29, **for** the bracket and alphabet "(a)", the bracket and alphabet "(b)", be **substituted**

10. That at page 2, line 33, **for** the figure "2010" the figure "2013" be **substituted**
11. That at page 2, line 34, **for** the figure "2010" the figure "2013" be **substituted**
12. That at page 2, **for** lines 38 and 39, the following be **substituted**, namely:-

"(c) in sub-section (6).-

(i) in the proviso, for the words "twenty years", the words "ten years" shall be **substituted**;

(ii) after the proviso, the following proviso shall be **inserted**, namely:-

"Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

CLAUSE 7

13. That at page 3, **for** lines 2 to 4, the following be **substituted** namely:-

"(3) The revenue authorities shall;-

(i) include the list of auqaf referred to in sub-section (2), while updating the land records; and

(ii) take into consideration the list of auqaf referred to in sub-section (2), while deciding mutation in the land records."

CLAUSE 9

14. That at page 3, line 23, **after** the word "have" the word "the" be **inserted**

CLAUSE 11

15. That at page 4, line 9, **for** the word "or" the word "and" be **substituted**

16. That at page 4, line 20, **for** the words "Central Council and the Council" the words "Council and it" be **substituted**.

17. That at page 4, line 27 the words "Central Waqf" be **deleted**.

18. That at page 4, line 30, **for** the words "Judge of the Supreme Court and the fee" the words "Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees" be **substituted**.

19. That at page 4, line 31 **for** the word "determined", the word "specified" be **substituted**.

CLAUSE 12

20. That at page 4, line 38, **for** the words "one year from the date of the", the words "six months from the date of" be **substituted**.

21. That at page 4, line 39, **for** the figure "2010", the figure "2013" be **substituted**.

22. That at page 4, **for** lines 42 and 43, the following be **substituted**, namely:-

"section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim".

CLAUSE 13

23. That at page 5, line 4, **for** the words "members enrolled with", the words

"members of" be **substituted**.

24. That at page 5, **for** lines 6 to 9, the following proviso be **substituted**, namely:-

"Provided that in case there is no Muslim member of the Bar Council of a State or a Union Territory, the State Government or the Union Territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union Territory, and";.

25. That at page 5, **for** lines 33 and 34, the following be **substituted**, namely:-

"(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;".

26. That at page 5, line 37, **for** the words "Deputy Secretary", the words "Joint Secretary" be **substituted**.

27. That at page 5, line 42, **for** the words "less than three and not more than five", the words "less than five and not more than seven" be **substituted**.

28. That at page 6, line 3, **for** the bracket and figure "(7)", the bracket and figure "(5)" be **substituted**.

29. That at page 6, **after** line 3, the following be **inserted**, namely:-

"(IV) sub-section (7) shall be *omitted*;".

NEW CLAUSE 14A

30. That at page 6, **after** line 5, the following new clause be **inserted**, namely:-

"14A. In section 16 of the principal Act, after clause (d),
the following clause shall be *inserted*, namely:-

Amendment
of section
16.

"(da) he has been held guilty of encroachment on any waqf property;".

CLAUSE 15

31. That at page 7, line 5, **for** the words "show of hands", the words "method of secret ballot" be **substituted**.

CLAUSE 16

32. That at page 7, line 18, **for** the word "sub-sections", the word "sub-section" be **substituted**.

33. That at page 7, line 23, **after** the words "State Government", the words "and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation" be **inserted**.

34. That at page 7, lines 24 and 25, be **deleted**.

NEW CLAUSE 17A

35. That at page 7, **after** line 34, the following be **inserted**, namely:

17A. For section 28 of the principal Act, the following
section shall be *substituted*, namely:-

Substitution of
new section for
section 28.

"28. Subject to the provisions of this Act and the rules made thereunder, the District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a District in the State shall be responsible for implementation of the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considers necessary, seek directions from the Tribunal for the implementation of its decisions."

Power of District Magistrate, Additional District Magistrate or Sub Divisional Magistrate to implement the directions of the Board.

CLAUSE 18

36. That at page 7, **for** lines 37 to 40, the following be **substituted**, namely:-

"(a) in sub-section (1) as so numbered, for the words 'subject to such conditions and restrictions as may be prescribed and subject to the payment of such fees as may be leviable under any law for the time being in force', the words 'subject to such conditions as may be prescribed' shall be **substituted**,".

CLAUSE 20

37. That at page 8, **for** lines 14 to 22, the following be **substituted**, namely:-

'(I) in sub-section (2), for clause (j), the following clause shall be substituted, namely:-

"(j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing.";

38. That at page 8, line 26, **for** the word "fair", the word "market" be **substituted**.

39. That at page 8, **for** lines 29 and 30, the following be **substituted**, namely:-

"educational institution, shopping centre, market, housing or residential flats and the like" shall be **substituted**,".

CLAUSE 21

40. That at page 8, **for** lines 33 to 35, the following be **substituted**, namely:-

"21. In section 33 of the principal Act, in sub-section (1), - Amendment of section 33.

(a) after the words "the Chief Executive Officer", the words "or any other person authorised by him in writing" shall be **inserted**;

(b) the words "either himself or any other person authorised by him in writing in this behalf" shall be **omitted**".

CLAUSE 24

41. That at page 9, lines 2 and 3, be **deleted**.

42. That at page 9, line 4, **for** the bracket and alphabet "(b)", the bracket and alphabet "(a)" be **substituted**.
43. That at page 9, line 6, **for** the bracket and alphabet "(c)", the bracket and alphabet "(b)" be **substituted**.

CLAUSE 26

44. That at page 9, **for** lines 13 to 19, the following be **substituted**, namely:-

"26. In section 47 of the principal Act, -

Amendment
of section 47.

(I) in sub-section (1), -

(i) in clause (a), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(ii) in clause (b), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(iii) in clause (c), after the words "the State Government may,", the words "under intimation to the Board", shall be *inserted*;

(II) in sub-section (3), in the first proviso, the words "more than ten thousand rupees but less than fifteen thousand rupees", the words "more than fifty thousand rupees" shall be *substituted*.

CLAUSE 27

45. That at page 9, **for** lines 20 to 41, the following be **substituted**, namely:-

"27. In section 51 of the principal Act,-

Amendment
of section 51.

(i) for sub-section (1), the following sub-sections shall be *substituted*, namely:-"

(1) Notwithstanding anything contained in the waqf deed, any lease of any immovable property which is waqf property, shall be void unless such lease is effected with the prior sanction of the Board:

Provided that no mosque, dargah, khanqah, graveyard, or imambara shall be leased except any unused graveyards in the State of Punjab, Haryana and Himachal Pradesh where such graveyard has been leased out before the date of commencement of the Wakf (Amendment) Act, 2013.

(1A) Any sale, gift, exchange, mortgage or transfer of waqf property shall be void *ab initio*:

Provided that in case the Board is satisfied that any waqf property may be developed for the purposes of the Act, it may, after recording reasons in writing, take-up the development of such property through such agency and in such manner as the Board may determine and move a resolution containing recommendation of development of such waqf property, which shall be passed by a majority of two-thirds of the total membership of the Board.

Provided further that nothing contained in this sub-section shall affect any acquisition of waqf properties for a public purpose under the Land Acquisition Act, 1894 or any other law relating to acquisition of land if such acquisition is made

in consultation with the Board;

42 of 1991.

Provided also that –

(a) the acquisition shall not be in contravention of the Places of Public Worship (Special Provisions) Act, 1991;

(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;

(c) no alternative land is available which shall be considered as more or less suitable for that purpose; and

(d) to safeguard adequately the interest and objective of the waqf, the compensation shall be at the prevailing market value or a suitable land with reasonable solatium in lieu of the acquired property;

(ii) sub-sections (2), (3), (4) and (5) shall be *omitted*".

CLAUSE 29

46. That at page 10, line 14, **for** the word "save", the word "except" be **substituted**.

47. That at page 10, line 15, **for** the words "an officer duly authorised by the Board", the words "any officer duly authorised by the State Government" be **substituted**.

CLAUSE 30

48. That at page 10, **for** lines 18 and 19, the following be **substituted**, namely:-

"30. In section 54 of the principal Act,-

Amendment
of section
54.

(a) in sub-section (3), for the words "he may, by an order, require the encroacher to remove", *substitute* "he may, make an application to the Tribunal for grant of order of eviction for removing"

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

"(4) The Tribunal, upon receipt of such application from the Chief Executive Officer, for reasons to be recorded therein, make an order of eviction directing that the waqf property shall be vacated by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the waqf property:

Provided that the Tribunal may before making an order of eviction, give an opportunity of being heard to the person against whom the application for eviction has been made by the Chief Executive Officer.

(5) If any person refuses or fails to comply with the order of eviction within forty-five days from the date of affixture of the order under sub-section (2), the Chief Executive Officer or any other person duly authorised by him in this behalf may evict that person from, and take possession of, the waqf property."

NEW CLAUSES 30A AND 30B

49. That at page 10, **after** line 19, the following be **inserted**, namely:-

"30A. In section 55 of the principal Act, -

Amendment of section 55.

(a) for the word, bracket and figure "sub-section (3)", the word, bracket and figure "sub-section (4)" shall be *substituted*;

(b) for the words "apply to the Sub-Divisional Magistrate", the words "refer the order of the Tribunal to the Executive Magistrate" shall be *substituted*.

30B. After section 55 of the principal Act, the following section shall be *inserted*, namely:-

Insertion of new section 55A.

"55A. (1) Where any person has been evicted from any waqf property under sub-section (4) of the section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises.

Disposal of property left on waqf property by unauthorised occupants.

(2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a corporate authority on account of arrears of rent, damages or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final."

CLAUSE 31

50. That at page 10, **for** line 21 to 36, the following be **substituted**, namely:-

'(a) in sub-section (1), -

(i) for the words "A lease or sub-lease for any period exceeding three years", the words "A lease for any period exceeding thirty years" shall be *substituted*;

(ii) the following proviso shall be inserted at the end, namely:-

Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:

Provided further that lease of any immovable waqf property, which is an agricultural land, for a period exceeding three years shall,

notwithstanding anything contained in the deed or instrument of waqf or in any other law for the time being in force, be void and of no effect:

Provided also that before making lease of any waqf property, the Board shall publish the details of lease and invite bids in at least one leading national and regional news papers.;

(b) in sub-section (2), for the words "A lease or sub-lease for any period exceeding one year and not exceeding three years", the words "A lease for a period of one year but not exceeding thirty years" shall be *substituted*;

(c) in sub-section (3), –

(i) the words "or sub-lease", at both the places where they occur, shall be *omitted*;

(ii) the following proviso shall be *inserted* at the end, namely:-

51. That at page 10, lines 38 and 39, **for** the words "regarding a lease or sub-lease for any period exceeding one year and exchange or mortgage", the words "regarding a lease for any period exceeding three years" be ***substituted***.

CLAUSE 34

52. That at page 11, **for** lines 19 to 21, the following be ***substituted***, namely:-

"34. In section 68 of the principal Act, -

(i) in sub-section (2), for the words "Magistrate of the first class" and "Magistrate", the words "District Magistrate, Additional District Magistrate, Sub-Divisional Magistrate or their equivalent" shall be *substituted*;

(ii) in sub-sections (3), (4), (5) and sub-section (6), for the words "the Magistrate" the words "any Magistrate" shall be *substituted*.

CLAUSE 39

53. That at page 12, **for** lines 3 to 5, the following be ***substituted***, namely:-

"and a copy of the said auditor's report, along with orders shall be forwarded by the State Government to the Council within a period of thirty days of laying of such report before each House of the State legislature where it consists of two Houses or where such Legislatures consist of one House, before that House."

CLAUSE 40

54. That at page 12, **for** lines 6 and 7, the following be ***substituted***, namely:-

"40. In section 83 of the principal Act, –

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

(1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under this Act and define the local limits and jurisdiction of such Tribunals;

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

55. That at page 12, line 18, **for** the word "presented", the word "prescribed" be **substituted**.

NEW CLAUSE 42A

56. That at page 12, **after** line 22, the following be **inserted**, namely:-

"42A. Section 87 of the principal Act shall be *omitted*. Omission of section 87.

NEW CLAUSE 43A

57. That at page 12, **after** line 24, the following be **inserted**, namely:-

"43A. In section 91 of the principal Act, in sub-section (1), for the words "it appears to the collector before an award is made that any property", the words "and before an award is made, in case the property" shall be substituted. Amendment of section 91.

CLAUSE 46

58. That at page 12, line 41, the words "Central Waqf" be **deleted**.

CLAUSE 47

59. That at page 13, **for** lines 3 to 8, the following be **substituted**, namely:-

"104A. (1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person. Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.

(2) Any sale, gift, exchange, mortgage or transfer of property referred to in sub-section (1) shall be void *ab initio*."

NEW CLAUSE 47A

60. That at page 13, **after** line 8, the following be **inserted**, namely:-

"47A. After section 104A of the principal Act, the following section shall be *inserted*, namely:- Insertion of new section 104B.

"104B. (1) If any waqf property has been occupied by the Government agencies it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal. Restoration of waqf properties in occupation of Government agencies to waqf Boards.

(2) The Government agency may, if the property is required for a public purpose, make an application for determination

of the rent, or as the case may be, the compensation, by the Tribunal at the prevailing market value."

CLAUSE 48

61. That at page 13, line 10, the words "Central Waqf" be *deleted*.

NEW CLAUSE 48A

62. That at page 13, *after* line 11, the following be *inserted*, namely:-

'48A. After section 108 of the principal Act, the following section shall be inserted, namely:-

Insertion of new section 108A.

"108A. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.".

Act to have overriding effect.

CLAUSE 49

63. That at page 13, *after* line 26, the following be *inserted*, namely:-

"(d) clause (xi) shall be *omitted*;"

64. That at page 13, line 27, *for* the bracket and alphabet "(d)", the bracket and alphabet "(e)" be *substituted*.

MR. CHAIRMAN: Now, Sk. Saidul Haque is to move his amendments. Are you moving your amendments?

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Sir, I would like to first speak on my amendments. It is not that I will not speak.

MR. CHAIRMAN: You just tell me whether you are moving your amendments or not. Do you want to move your amendments? Or, do you want to withdraw them?

SK. SAIDUL HAQUE : Sir, I want to move my amendments, but before that, I would like to say something.

MR. CHAIRMAN: That will be later on.

SK. SAIDUL HAQUE : Sir, I would like to move my amendments. I beg to move:

Sl. No. Clause No.

1 Page 2, in amendment No. 8, "â€"

6

for "auqaf in the State"

substitute "auqaf including both registered and unregistered in

the State".

2	Page 3, in amendment No. 22,â€” <i>for</i> "Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim" <i>substitute</i> "Shia Community and in the case of Sunni waqf, the Members shall belong to the Sunni Community"	12
3	Page 3, in amendment No. 25,â€” <i>for</i> "Scholars in Shia and Sunni in Islamic Theology;" <i>substitute</i> "scholars in Islamic Theology;"	13
4	Page 6, in amendment No. 45,â€” <i>for</i> "Provided that no mosque, dargah," <i>substitute</i> "Provided that no mosque, dargah, edgah,"	27
5	Page 6, in amendment No. 45,â€” <i>for</i> "(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;" <i>substitute</i> "(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose, which shall be determined by the Wakf Board in consultation with the concerned State Government;"	27
6	Page 8, in amendment No. 50,â€” <i>for</i> "Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:" <i>substitute</i> "Provided that a lease for any period upto fifteen years may be made for commercial activities and a lease for any period upto thirty years may be made for education or health purposes:"	31

MR. CHAIRMAN: Amendments moved:

Sl. No. Clause No.

1	Page 2, in amendment No. 8,â€”	6
---	--------------------------------	---

	<i>for</i> "auqaf in the State"	
	<i>substitute</i> "auqaf including both registered and unregistered in the State".	
2	Page 3, in amendment No. 22,â€”	12
	<i>for</i> "Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim"	
	<i>substitute</i> "Shia Community and in the case of Sunni waqf, the Members shall belong to the Sunni Community"	
3	Page 3, in amendment No. 25,â€”	13
	<i>for</i> "Scholars in Shia and Sunni in Islamic Theology;"	
4	<i>substitute</i> "scholars in Islamic Theology;"	27
	Page 6, in amendment No. 45,â€”	
	<i>for</i> "Provided that no mosque, dargah,"	
5	<i>substitute</i> "Provided that no mosque, dargah, edgah,"	27
	Page 6, in amendment No. 45,â€”	
	<i>for</i> "(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;"	
	<i>substitute</i> "(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose, which shall be determined by the Wakf Board in consultation with the concerned State Government;"	
6	Page 8, in amendment No. 50,â€”	31
	<i>for</i> "Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:"	
	<i>substitute</i> "Provided that a lease for any period upto fifteen years may be made for commercial activities and a lease for any period upto thirty years may be made for education or health purposes:"	

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): सभापति जी, मैं आपका आभारी हूँ कि आपने इस महत्वपूर्ण बिल पर मुझे बोलने का अवसर दिया। वैसे लोक सभा वक्फ अमेंडमेंट बिल पहले भी पास कर चुकी है और जब यह वक्फ अमेंडमेंट बिल यहां आया था, तब संसद के उस सत्र का आखिरी दिन था और तत्कालीन मंत्री, सलमान खुर्शीद साहब माइनोरिटी अफेयर्स के मिनिस्टर थे। उस दिन भी हम लोगों ने कहा था कि इसमें बहुत सारी कमियां हैं और उन्हें सुधारना चाहिए। लेकिन आप जानते हैं कि जब माइनोरिटी का सवाल आता है, अल्पसंख्यकों का सवाल आता है, उनके हक और हकूक का सवाल आता है तो भारतीय जनता पार्टी सरकार की तरफ से जब इस तरह के सवाल आते हैं तो हम उसको सपोर्ट करते हैं। इसलिए जो वक्फ अमेंडमेंट बिल है, उसको तब भी हमने सपोर्ट किया था और तब भी मैं पार्टी की तरफ से बोलने के लिए खड़ा हुआ था। आज भी जो वक्फ अमेंडमेंट बिल सरकार लेकर आई है, क्योंकि जो वक्फ अमेंडमेंट है, उस बिल की बहुत जरूरत थी। सरकार पर हम लोग बहुत पहले से यह दबाव बना रहे थे। क्योंकि इस देश में 5 लाख वक्फ संपत्तियां हैं। अगर आज उसकी कीमत लगाई जाए, तो वह 5 लाख करोड़ रुपये के करीब है। पहले तो, इस देश में जो वक्फ होता है, उसमें मस्जिद, दरगाह, कब्रिस्तान, मुसाफिरखाना, मदरसा, दुकान, ज़मीन की जायदाद, खेत, बाग, कुआँ, लोग जिनकी जायदाद है, वे यह समझते हैं कि हम इसको यतीमों के लिए, बेवाओं के लिए, जो समाज, के कमज़ोर और गरीब हैं, उनके लिए वक्फ करते हैं, जो लोग डोनेट करते हैं, वक्फ करते हैं, सभापति जी, जिस तरह आपके यहां गौशाला के लिए लोग ज़मीन वक्फ करते हैं, तब उनका मकसद होता है कि वे अपने बाल बच्चों का हक छीन कर समाज को देना चाहते हैं और वक्फ करते हैं। लेकिन जो वक्फ करने वाले लोग हैं, उनको अंदाज़ा नहीं होता है कि सरकारें बैठी हैं, उसमें इंतज़ाम करने वाले लोग बैठे हैं। उन्होंने अपनी जायदाद तो वक्फ कर दी, लेकिन बाद में उसको लोग ख़ुर्द-ख़ुर्द कर देते हैं। जिस वजह से आज बड़ी तादाद में वक्फ की जायदाद पर कब्ज़ा हुआ है, मुझे इस बात का दुःख है कि आज़ादी के बाद ही जब सन् 1954 में वक्फ एक्ट बना था, तभी इसकी चर्चा हो रही थी कि यह बहुत मज़बूत कानून नहीं है। उसके बाद फिर से वक्फ एक्ट में सुधार हुआ और सन् 1995 में फिर से एक बार वक्फ एक्ट बनाया गया। जो गलती सन् 1995 में भी हुई, वह गलती आज भी दोहराने की बात हो रही है।

सभापति जी, मैं ख़ुद सेंट्रल वक्फ काउंसिल का भी मेंबर हूँ। यह विषय, जो वक्फ का विषय है, मेरी समझ में आता है, क्योंकि मेरी पार्टी ने, जब आडवाणी जी राष्ट्रीय अध्यक्ष थे और दिल्ली में हमारी सरकार बनी थी, देश में, तब मेरी बहुत कम आयु थी, लेकिन मुझे दिल्ली वक्फ बोर्ड का सदस्य मेरी पार्टी ने बनाया था और उस वक्त सन् 1993 से 1998 तक दिल्ली वक्फ बोर्ड के सदस्य के नाते मैंने काम किया। वक्फ के मामले में हमने जो काम किया, शायद जो बेवा हैं, यतीम हैं, गरीब हैं, उनके लिए बहुत ईमानदारी से दिल्ली वक्फ बोर्ड में काम किया होगा और उन्हीं की दुआ लगी होगी कि मैं सांसद भी बना, भारत सरकार का मंत्री भी बना और आज संसद सदस्य के तौर पर यहां पर खड़े हो कर मैं उनकी आवाज़ को बुलंद कर रहा हूँ।

सभापति जी, यह जो वक्फ की जायदाद है, कई बार एहसान जताया जाता है कि इस देश में जब आज़ादी मिली, उससे पहले भी वक्फ बोर्ड था, उससे पहले भी वक्फ की जायदादें इस देश में रहीं। बड़ी तादाद में, कई लोग जो लावल्ड भी थे, कई लोग जो औलाद वाले भी थे, उनको लगा कि हमारी जायदाद गरीबों के काम आनी चाहिए। इससे बड़ा कोई ज़रिया नहीं हो सकता है। अब वह ज़रिया अपनाया गया, वक्फ किया गया, लेकिन आज जो वक्फ की जायदाद है, जिस पर कई बार इस देश में अल्पसंख्यक और बहुसंख्यक की बात शुरू होती है। मैं तो कई बार यह मानता हूँ कि जितनी सरकारें आई, आज़ादी के बाद जब इस देश का बंटवारा हुआ था तो धर्म के नाम पर यह देश बंटा था। आज भी धर्म के नाम पर देश को बांटने की बहुत बार कोशिश होती है। लेकिन देश तो एक बार धर्म के नाम पर बंट गया। तब जो मुसलमान यहां रह गए, उन्होंने इसको अपनी सरजमीं माना, मादर-ए-वतन माना, जननी और मातृभूमि माना और वे इस मुल्क में रहे। सरकार को उनका ध्यान रखना चाहिए। लेकिन जो उनकी जायदादें थीं, जो सन् 1947 में भी जो जायदादें वक्फ की थीं, अगर कोई सरकार कोई काम नहीं करती, अल्पसंख्यकों के नाम पर यह दुर्भाग्य है इस देश का कि आज़ादी के 60 साल बाद, वही सरकार जिसकी सन् 1947 में सरकार बनी थी, उसको ज़रूरत पड़ी कि वे इस देश में माइनोरिटी अफेयर्स मिनिस्ट्री बनाई जाए। अगर अल्पसंख्यकों के लिए पहले ही काम हो गया होता, कई बार रूटिंग पार्टी के नेता इस बात का क्रेडिट लेते हैं कि हमने अल्पसंख्यक मंत्रालय बनाया। शुक्रिया कि आपने अल्पसंख्यक मंत्रालय बनाया। अल्पसंख्यकों की गुरबत दूर करने के लिए हम एक बड़ा काम कर रहे हैं, माइनोरिटी अफेयर्स मिनिस्ट्री बना रहे हैं। मैं तो उससे और आगे जाता हूँ कि एक ऐसी मिनिस्ट्री भी बनाइए जो यह पता लगाए कि माइनोरिटी आज़ादी के बाद पिछड़ कहीं से गए, इतने पीछे कैसे चले गए? आखिर आपको ज़रूरत क्यों पड़ी? आखिर नेहरू जी ने माइनोरिटी अफेयर्स मिनिस्ट्री नहीं बनायीं, इन्दिरा जी ने नहीं बनायीं, राजीव गांधी जी ने नहीं बनायीं, नरसिंह राव जी ने नहीं बनायीं, शास्त्री जी ने नहीं बनायीं, जनता पार्टी के... (व्यवधान)

श्री असदुद्दीन ओवेसी (हैदराबाद): मोदी जी ने भी नहीं बनायीं।

श्री सैयद शाहनवाज़ हुसैन : वे तो आयेगे तब ना, अभी तो कह नहीं सकते।... (व्यवधान)

MR. CHAIRMAN : Please do not disturb him. आप उन्हें बोलने दीजिए। आप बोलिये।

ॐ। (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : ओवेसी साहब को मेरे बाद बोलना है और उनको मैं नहीं टोकूंगा, यह मैं उनको वादा करता हूँ। एक हाजी का दूसरे हाजी से यह वादा है।

MR. CHAIRMAN: Please address the Chair.

श्री सैयद शाहनवाज़ हुसैन : इसलिए मैं चाहुंगा कि अगर मेरी किसी बात से उन्हें ऐतराज हो तो उनको मेरे ऊपर बोलने की पूरी आजादी होगी और मैं जानता हूँ, मैं ख़ुद को टेंडर कर रहा हूँ कि जब मैं बोलूंगा तो मेरे सवालों का जवाब इधर से भी आयेगा और इधर से भी आयेगा।

महोदय, माइनोरिटी अफेयर्स मिनिस्ट्री बनी है और जब से माइनोरिटी अफेयर्स मिनिस्ट्री बनी है तो उसकी पार्लियामेंट में बड़ी चर्चा होती है। मैं भागलपुर से चुनाव जीतकर आया हूँ और किशनगंज, जहां सबसे ज्यादा अल्पसंख्यक रहते हैं, वहां से भी मैं जीता हूँ। जहां से आज हमारे मौलाना असरारूल हक साहब मेंबर ऑफ पार्लियामेंट हैं। हम तो उम्मीद करते थे कि ये माइनोरिटी के इतने बड़े नेता हैं, कांग्रेस इन्हें सबसे आगे बिठायेगी, लेकिन देखिए अविलयतों की हालत, सबसे पीछे मौलाना साहब को बिठा रखा है। ये इतने बड़े नेता हैं, हम तो उम्मीद करते थे कि इनको इनकी पार्टी आगे बिठायेगी, जिस तरह से मुझे मेरी पार्टी आगे बिठाती है। उसी तरह मैं उनसे भी उम्मीद करता था और वे बड़े अपने आलिम आदमी हैं, बड़े पढ़े-लिखे आदमी हैं। समाज में इनका बड़ा असर है। यह बात सही है कि दो चुनाव

मैंने भी उनके सामने लड़े हैं, लेकिन किशनगंज से वे चुनाव जीतकर आये हैं... (व्यवधान) नहीं, अगली बार भी मुझे भागलपुर से ही लड़ना है और आप गठबंधन कर लेंगे तो फिर कांग्रेस को कैबिनेट मिलता नहीं है। अगर आपका गठबंधन नहीं होगा तो कांग्रेस को कैबिनेट नहीं मिलेगा, कांग्रेस को कोई कैबिनेट हाथ ही नहीं लग रहा है।... (व्यवधान)

MR. CHAIRMAN: Please address the Chair.

श्री सैयद शाहनवाज़ हुसैन : महोदय, पिछली बार कांग्रेस का कैबिनेट मिला था, वासनिक साहब ने दिया था, लेकिन वहां जमानत चली गयी थी। इसलिए इस बार मत दीजिएगा, कैबिनेट देने से कोई फायदा नहीं है।... (व्यवधान) मैं अविलयत के मामले पर बोल रहा हूँ। मैं विषय को डायवर्ट भी नहीं करूँगा और मैं टूटी प्वाइंट बोलूँगा। अविलयतों की आज ऐसी हालत क्यों है? आखिर आपने एक और काम किया, जब से यूपीए-2 आया है, मैं यूपीए-वन... (व्यवधान)

श्री मदन लाल शर्मा (जम्मू): आप अविलयत से बेइसाफी कर रहे हो।... (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : बेइसाफी नहीं होती है, नाइसाफी होती है, आप अपनी उर्दू ठीक कीजिए।... (व्यवधान)

MR. CHAIRMAN: Please do not disturb him.

श्री सैयद शाहनवाज़ हुसैन : कांग्रेस के लोगों की उर्दू भी खराब हो गयी है। वे जम्मू-कश्मीर से हैं, लेकिन उर्दू भी गलत बोल रहे हैं।

MR. CHAIRMAN: Please address the Chair.

श्री सैयद शाहनवाज़ हुसैन : महोदय, माइनोरिटी अफेयर्स मिनिस्ट्री बनानी क्यों पड़ी? जब इस मुल्क की आजादी हुई तो देश में दो धारायें बहती थीं और उस वक्त भी यह चर्चा होती थी। उस वक्त दो पार्टियाँ थीं, एक कांग्रेस थी और दूसरी मुस्लिम लीग थी। ज्यादातर मुस्लिम मुस्लिम लीग के साथ होते थे और उस वक्त भी जो लोग कांग्रेस में काम करते थे, उनको तरह-तरह की दिक्कतों का सामना पड़ता था। जिस तरह ताने हमें सुनने पड़ते हैं, उस तरह के ताने मौलाना अबुल कलाम आजाद साहब को भी सुनने पड़ते थे। हम मौलाना अबुल कलाम आजाद साहब को अपना आइडियल मानते हैं तो हम अपना दिल बड़ा रखते हैं। हम यह सोचते हैं कि मैं उनके नवशे कदम पर चल रहा हूँ। इस मुल्क से मुहब्बत करके और इस मुल्क को इकट्ठा रखकर और इस मुल्क के हिन्दू और मुसलमानों को इकट्ठा रखकर उन्होंने एक राह दिखायी थी और वही राह है जो मौलाना अबुल कलाम आजाद ने दिखायी, जिस पर हमारे आबाव अजदाद ने यकीन किया और हमने वह रास्ता नहीं अपनाया। हम हिन्दुस्तान में रहे और मैं यह भी बहुत ईमानदारी के साथ कह सकता हूँ कि यह जो हमारा वतन हिन्दुस्तान है, मुसलमानों के लिए भारत से अच्छा देश और हिन्दू से अच्छा पड़ोसी नहीं मिल सकता है।

महोदय, मैं यह बहुत जिम्मेदारी से कह सकता हूँ कि इस देश के... (व्यवधान) कांग्रेस के लोग थोड़ा भी गम्भीर नहीं हो रहे हैं।... (व्यवधान)

MR. CHAIRMAN: Please address the Chair.

श्री सैयद शाहनवाज़ हुसैन : मैं जानता हूँ कि माइनोरिटी के इश्यू पर ये गम्भीर नहीं हैं। मैं आपसे ही कह रहा हूँ। मैं अपने मित् से कहना चाहता हूँ कि वे जितना मुझे टोकेंगे, उतना ही आपका वोट घटने वाला है, यह मैं आपको बता देने वाला हूँ।... (व्यवधान)

MR. CHAIRMAN: Silence please.

श्री सैयद शाहनवाज़ हुसैन : महोदय, इस देश में बंटवारे के बाद एक राह चली और यह सही है कि जब मजहब के नाम पर बंटवारा हुआ तो उस वक्त अविलयतों की बहुत आवाज नहीं थी। उन्होंने भरोसा किया, अविलयत के लोगों ने मजबूत नेतृत्व पर भरोसा किया। उस वक्त कोई दूसरी पार्टी भी नहीं थी। पंडित जवाहर लाल नेहरू पर भरोसा किया, इस मुल्क में मौलाना अबुल कलाम आजाद साहब, सरदार पटेल साहब, इन सब पर भरोसा करके यह मुल्क चला। इस मुल्क में जो वक्फ की जायदाद थी, उनकी हिफाज़त आपको करनी चाहिए थी। यह आपसे चूक हुई है। मुझे नहीं मालूम कि इसको रहमान खान साहब स्वीकार करेंगे या नहीं लेकिन जो वक्फ की जायदाद है, अगर वाजपेयी जी के ज़माने में कोई कलज़ा हुआ है तो शाहनवाज़ हुसैन को उसकी सज़ा दीजिए, लेकिन अगर आपके दौर-इत्तदार में हमारे कब्रिस्तान को, हमारी मस्जिदों पर, हमारे मदरसों पर, हमारी वक्फ की जायदाद पर कब्ज़े हुए हैं तो उसकी जिम्मेदारी भी रहमान खान साहब आप ज़रूर लीजिएगा, यह मैं आपके ज़रिये उनसे अनुरोध करना चाहता हूँ। अब वक्फ की जायदाद है। कई बार अहसान होता है जब वक्फ की जायदाद की हम चर्चा करते हैं। कोई यूनिवर्सिटी खुलती है तो लोग कहते हैं कि यूनिवर्सिटी खुलनी चाहिए। हम तो यह कहते हैं कि आप हमारे साथ कुछ ज़्यादा मत कीजिए, हमें बराबरी दे दीजिए। हम आपसे कुछ ज़्यादा नहीं कहते हैं कि हमारा तुष्टीकरण कीजिए, हमें बराबरी दीजिए, हमें हक दीजिए, हमें तरक्की में वह मौका दीजिए।... (व्यवधान)

सभापति महोदय : आप लोग ज़रा शांत हो जाएँ।

ॐ! (व्यवधान)

श्री गणेश सिंह (सतना): देश की वास्तविक तस्वीर बता रहे हैं, उसे सुनिये।... (व्यवधान)

सभापति महोदय : चौधरी लाल सिंह जी, शांत हो जाएँ।

ॐ! (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, मैं तो इस मुल्क को जोड़ने की बात कर रहा हूँ।... (व्यवधान) सभापति जी, मेरी पार्टी ने मुझे वक्त से पहले बहुत कुछ दिया है। मैं एम.पी. रहा हूँ, भारत सरकार में मंत्री रहा हूँ, ज़िन्दगी का मिशन कोई पद नहीं है। मैंने अपनी ज़िन्दगी का मिशन बनाया कि हिन्दू और मुस्लिम समाज को कैसे जोड़ा जाए, इसके लिए काम करूँगा। यही सोचकर मैं सियासत में काम करता हूँ। इसलिए मेरी कोई भी बात समाज को तोड़ेगी नहीं, समाज को जोड़ने के लिए मैं यहाँ पर खड़ा हूँ और इसलिए मैं आपको बहुत जिम्मेदारी से कहना चाहता हूँ कि आपने बहुत अच्छा एक्ट में सुधार भी किया है। रहमान खान साहब अच्छे आदमी हैं, कांग्रेस में भी अच्छे लोग हैं और रहमान खान साहब भी उसमें से एक हैं।... (व्यवधान) मैंने किसी को खराब नहीं कहा, इसलिए ज़्यादा एतराज़ मत

कीजिए। ...(व्यवधान)

सभापति महोदय : समय खत्म हो रहा है।

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, मैं एक सवाल उठाना चाहता हूँ और उसके बाद मैं तुंत बैठ भी जाऊँगा। यहाँ पिछड़ों के सेंसस पर बीस बार चर्चा होती है, दलित समाज के लोगों को एम्स में जगह मिल रही है या नहीं, इस पर बीस बार चर्चा होती है। यह माइनोंरिटी की चर्चा लेट क्यों लगती है? माइनोंरिटी, जिसकी आबादी 20 करोड़ है, उसकी आवाज़ को बुलंद करने पर इतनी शॉर्ट ड्रूऐशन की चर्चा क्यों लगती है? कल मैंने रहमान खान साहब से कहा, मैंने पार्लियामेंट्री अफेयर्स मिनिस्टर से कहा कि माइनोंरिटी की चर्चा है, हम लोग माइनोंरिटी का दर्द रखेंगे, ज़रा सुन लीजिए। यह वक्फ़ पर चर्चा है और अभी तो मैंने भूमिका रखी है, मैं तो अभी वक्फ़ बिल पर आया ही नहीं। भूमिका पर ही घंटी बज जाएगी तो इस देश के अकलियतों की घंटी बज जाएगी। मैं तो उनकी आवाज़ को बुलंद कर रहा हूँ। मैं इस बिल का साथ देकर उन पहलुओं को उठाना चाहता हूँ। मैं कहता हूँ कि अगर संसद रात में 11 बजे तक फूड सिक्यूरिटी पर चल सकती है, और चीज़ों पर चल सकती है, तो क्या कांग्रेस की यूपीए सरकार, के पार्लियामेंट्री अफेयर्स मिनिस्टर माइनोंरिटी की चर्चा के लिए कोई टाइम बाउंड नहीं कर सकते? मेरी पार्टी से मैं अकेला बोलने वाला हूँ जबकि हमारे 117 एम.पी. हैं।

सभापति महोदय : यह टाइम बीएसी डिसाइड करती है। आपका टाइम 13 मिनट का था और आपको 15 मिनट मैंने टाइम दे दिया है। आप विषयांतर मत करिये।

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, अगर मुझे मालूम होता कि वक्फ़ बिल पर बोलने के लिए मुझे 13 मिनट मिले हैं तो कसम से, मैं बोलता ही नहीं। मुझे कोई ज़रूरत नहीं है बोलने की...(व्यवधान) ऐसे ही बिल पास करा लीजिए। यह तरीका नहीं होगा।

सभापति महोदय : जो बीएसी डिसाइड करती है, वही टाइम देते हैं।

â€(व्यवधान)

सभापति महोदय : आप लोग डिस्टर्ब मत करिये। माननीय सदस्य को बोलने दीजिए।

â€(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, जिस पार्टी के चार एम.पी. रहते हैं, वे आधा घंटा बोलते हैं और जिसकी इतनी बड़ी आबादी है, उसको बोलने नहीं दिया जाता। ...(व्यवधान)

सभापति महोदय : हम आपको बुला रहे हैं, आप बोलिये।

â€(व्यवधान)

सभापति महोदय : आप विषय पर बोलिये। आप विषयांतर कर रहे हैं तो समय तो जाता है।

श्री सैयद शाहनवाज़ हुसैन : मैं विषय पर आ रहा हूँ। ...(व्यवधान)

सभापति महोदय : आप शांत रहिये। उनको बोलने दीजिए।

श्री सैयद शाहनवाज़ हुसैन : यह वक्फ़ की चर्चा है तो मैंने इस चर्चा को डाइवर्ट कहाँ किया? कोई क्रिश्चियन कम्यूनिटी पर नहीं बोला, जैन पर नहीं बोला। वक्फ़ की चर्चा है और मैं तो मुस्लिम पर बोला। तो क्या बोलूँगा? वक्फ़ बिल का समर्थन करते हैं, यह तो मैंने पहली लाईन में ही बोला।

सभापति जी, मैं आपके ज़रिये एक दर्द रखा था। मैं इसको बहुत लंबा नहीं ले जाऊँगा। मैं आपकी बड़ी इज्जत करता हूँ, आप चेयर पर हैं। इसलिए बीच-बीच में मेरी राह को भटकाने की कोशिश हो रही है। लेकिन मैं भटकने वाला नहीं हूँ मैं इश्यू पर ही आने वाला हूँ।

सभापति जी, इस देश में जो वक्फ़ की ज़ायदाद है, आपको ताज्जुब होगा कि यह करोड़ों की ज़ायदाद है। यह जायदाद ऐसी है।...(व्यवधान)

सभापति महोदय : आप लोग शांत हो जाइए, इनको बोलने दीजिए। शर्मा जी, शांत हो जाइए, बोलने दीजिए। डिस्टर्ब मत कीजिए।

â€(व्यवधान)

MR. CHAIRMAN. Nothing will go on record. यह डिस्टर्बेंस रिकार्ड में नहीं जाएगी।

*(Interruptions) â€**

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, जो वक्फ़ की जायदाद है, यह कानून अच्छा ला रहे हैं। मैं सेंट्रल वक्फ़ काउंसिल में भी हूँ। मैंने मंत्री जी से बात की थी कि मुस्लिम पर्सनल लॉ बोर्ड ने भी बिल ड्राफ्ट करके देने के लिए कहा था और उनके मौलाना वली रहमानी साहब आप से मिले थे, उन्होंने कहा था कि इविवेशन एक्ट भी आना चाहिए। क्योंकि अगर आप वक्फ़ का यह एमेंडमेंट पास कर देंगे और इविवेशन एक्ट पास नहीं करेंगे तो इसका मकसद अलग हो जाएगा। इसलिए मैं उम्मीद कर रहा था कि आप इसी में उसको भी ले आते तो ज्यादा अच्छा होता। साथ में जो वक्फ़ की जमीन है, उस पर जो कब्जे हुए हैं, उन कब्जों को कैसे हटाया जाए, इस पर भी चर्चा कर लेनी चाहिए। इसलिए सभापति जी मैं आपके ज़रिए मंत्री जी से कहना चाहता हूँ कि आज जिस तरह के कब्जे हुए हैं, जिस तरह की जमीन जायदाद है, उसकी पूरी लिस्ट है जो सेंट्रल वक्फ़ काउंसिल की है जो मैंने मंत्री जी से ही ली है और मेरे पास है। उसमें आज बहुत सी जगह जो कब्जे हुए हैं, उनमें पूरी वक्फ़ प्रोपर्टी 308354 है, जो इनके रिकार्ड में है और नंबर ऑफ़ लिटीगेशन 15301 है। नंबर ऑफ़ एनक्रोवमेंट इंडीविजुअल के द्वारा 18388 है। नंबर ऑफ़ एनक्रोवमेंट

राज्य सरकार और एजेंसी द्वारा, यह मैं जरूर चाहूंगा कि वक्फ के विषय पर सदन को भी गंभीर होना चाहिए, यह 1053 प्रोपर्टीज ऐसी हैं जो सरकारों ने कब्जा कर रखी हैं। मैं चाहूंगा कि जब मंत्री जी जवाब दें, अब चुनावी वर्ष है, क्या मंत्री जी यहां से ऐलान करेंगे कि यूपीए गवर्नमेंट, सेन्ट्रल एजेंसी ने जितनी भी वक्फ की जायदाद पर कब्जा किया हुआ है, उस कब्जे को खाली करने का हम ऐलान करते हैं। भारतीय जनता पार्टी की तरफ से हम उसका स्वागत करेंगे। इसलिए मैं उनसे यह अपेक्षा और उम्मीद करता हूं। वक्फ की जायदाद पर जिन राज्यों में कब्जा है, उनमें आंध्र प्रदेश में करीब पांच लिटीगेशन चल रही हैं। बिहार के अंदर करीब 205 लिटीगेशन हैं। 19 जगह कब्जा है। यह सेन्ट्रल वक्फ काउंसिल की रिपोर्ट है जो सुन्नी वक्फ बोर्ड के जरिए यहां आयी है।... (व्यवधान)

सभापति महोदय : कृपया डिस्टर्ब न करें, माननीय सदस्य को बोलने दें।

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, आप संत भी हैं और आपकी वाणी मैंने सुनी है, आप सर्वधर्म सम्भाव की बात करते हैं और हम लोग भी सर्वधर्म सम्भाव को अपना मंत्र मानकर सियासत में काम करते हैं। इसलिए मैं आपको बहुत जिम्मेदारी के साथ कहना चाहता हूं कि मंत्री जी यह जो इक्विशन एक्ट है, उसको जल्दी लाइए, ट्रिब्यूनल में आपने टाइम बढ़ा दिया है। मैं आपसे यह दरखास्त करना चाहता हूं कि यह जो ट्रिब्यूनल है, जिसमें जाने की इजाजत होगी तो वह केस ट्रिब्यूनल में चलेगा। अगर टाइम ज्यादा होगा तो फिर नॉर्मल कोर्ट में जाने में और ट्रिब्यूनल में जाने में कोई फर्क नहीं होगा। दूसरा, आप जो सैक्रेटरी इसमें लाने वाले हैं, वह कम से कम सैक्रेटरी या ज्वाइंट सैक्रेटरी लेवल का लाना चाहिए।

मैं सभापति जी आपके जरिए सदन का ध्यान खींचना चाहता हूं कि जो बड़ी जायदाद है, जैसे कि पश्चिम बंगाल है, जहां से सौगत राय साहब आते हैं, पश्चिम बंगाल में अंग्रेजों से पहले सिराजुद्दौला साहब के जमाने में जो लोहा लिया गया था। उस वक्त उनके जो नवासे थे अलीवर्दी खान के जमाने में 1754 ईस्वी में 2525 बीघा जमीन वक्फ की थी और इसको पिछले कई सालों में, वहां कई सालों तक तो कॉमरेड लोग थे। उस वक्त उसमें बहुत सारी जमीन थी जिसमें रेस कोर्स का एरिया आता है। उसमें कई होटल बने हुए हैं। पश्चिम बंगाल सरकार उसका 159 रुपये प्रति माह किराया वर्ष 1999 तक देती थी।

सभापति जी, एक बड़ा विषय है जो मैं मंत्री जी के ध्यान में लाना चाहता हूं। अभी हैदराबाद में, जहां आंध्र प्रदेश सरकार है, वहां वक्फ बोर्ड ने एक केस जीता। वहां करीब 3500 एकड़ जमीन है जो आंध्र प्रदेश में हैदराबाद में है। उसमें वक्फ बोर्ड केस जीत गया है। सभापति जी, मुझे बहुत दुख के साथ कहना पड़ता है, देश इसको सुन रहा होगा, कि उस वक्फ बोर्ड की जीत को हार में बदलने के लिए वकील कौन खड़े हुए हैं? भारत सरकार के जो अटॉर्नी जनरल हैं, गुलाम ई. वाहनवती साहब, वे वक्फ बोर्ड के खिलाफ पैरवी कर रहे हैं, वक्फ बोर्ड के खिलाफ केस लड़ रहे हैं। मैं यह पूछना चाहता हूं कि रहमान खान साहब तो कहते हैं कि वे वक्फ की जायदाद को बचाएंगे और इस सरकार का अटॉर्नी जनरल हमारे वक्फ के केस के खिलाफ खड़ा हो तो फिर क्या संदेश जाएगा? इसलिए इस बात का ध्यान सरकार को रखना चाहिए।

महोदय, बिहार की ओर भी मैं आपका ध्यान दिलाना चाहूंगा कि पटना के गर्दनीबाग में करीब एक एकड़ 34 डेसिमल जमीन है जो मेन जगह पर है। मेन बेली रोड पर 19 एकड़ जमीन है जो तारामंडल के पीछे है। उस पर अन-ऑथोराइज्ड कब्जा है। मैं चाहूंगा कि बिहार की सरकार भी उन चीजों को हटाने का कार्य करे।

सभापति जी, अब मैं कन्वल्ड ही कर रहा हूं। मुझे पता था कि गेरी पार्टी से मैं ही बोलने वाला हूं। सरकार अपने आपको अकृतियतों की दर्द रखने वाली सरकार कहती है तो मैंने सोचा कि समय ज्यादा मिलेगा लेकिन मुझे मालूम नहीं था कि मेरे पास इतना कम समय है। इसलिए मैं बहुत-सी बातें छोड़ रहा हूं। आज पूरा देश, पूरी कम्युनिटी यह उम्मीद कर रही थी कि शाहनवाज़ हुसैन उस दर्द को रखेंगे लेकिन मैं इसके लिए कभी और मौका ले लूंगा।

महोदय, मैं आपके जरिए यह कहना चाहता हूं कि इस मुल्क में बहुत चर्चा होती है कि मस्जिदों की हिफाजत होनी चाहिए। मंत्री जी, क्या आपको मालूम है कि दिल्ली के लेडी इरविन कॉलेज में एक मस्जिद है जो कूड़ा घर में बदल दी गयी है? क्या कभी आप ने माइनोंरिटी अफेयर्स मिनिस्टर के तौर पर जाकर उसे देखा है? चूंकि मैं दिल्ली वक्फ बोर्ड का मेम्बर रहा हूं, इस नाते मैं आपको कह रहा हूं कि जब कांग्रेस का वक्फ बोर्ड था तो उस ने पहाड़गंज में एक मस्जिद को गेस्ट हाउस में बदल दिया। मंत्री जी, क्या उस गेस्ट हाउस को आप फिर से मस्जिद में आबाद करने का इशारा रखते हैं? मैं तो पूछता हूं कि क्या आपकी सरकार बहुत ईमानदारी से अकृतियतों की सिद्धमत करना चाहती है? सिर्फ माइनोंरिटी अफेयर्स मिनिस्टर बन गयी। मुझे दुख यह होता है कि जिस सीजीओ कॉम्प्लेक्स में उसका ऑफिस है तो क्या मंत्री जी यह बताएंगे कि जिस दफ्तर में आप बैठते हैं, क्या उस पर वक्फ का दावा है या नहीं? जहां पर माइनोंरिटी अफेयर्स मिनिस्टर बनायी गयी है, उसे भी अगर आप रिकॉर्ड में देखेंगे तो वह वक्फ की जायदाद पर बनी हुई है। वक्फ की जायदाद पर क्या-क्या बनी हुई है, उसके बारे में बोलने के लिए मुझे ज्यादा समय नहीं मिलेगा।

महोदय, मैं बहुत जिम्मेदारी से कहना चाहता हूं कि बहुत-सी इमारतें हैं, बहुत-से कब्रिस्तान हैं। सभापति जी, मैं आपके जरिए यह पूछना चाहता हूं कि क्या मंत्री जी को यह मालूम है कि डीडीए ने कब्रिस्तानों पर "ग्रीन लैंड" का बोर्ड लगाकर उस जमीन का फिर से सौदा किया है? यहां पर जो पार्टियामेंटरी अफेयर्स मिनिस्टर हैं, वे अर्बन डेवलपमेंट मिनिस्टर भी रहे हैं। क्या आप अपने सहयोगी मंत्री पर यह दबाव बनाएंगे कि जिस जमीन को डीडीए ने कब्जा किया है, जो कब्रिस्तान की जमीन थी, ग्रीन लैंड की जमीन थी, उसको बेचने का हक किसे है क्योंकि सुप्रीम कोर्ट की रूलिंग है कि Waqf is always Waqf. वक्फ का कभी लैंड वैल्यू बदला नहीं जा सकता। यह जो वक्फ की जायदाद है, उसे डीडीए से वापस लेकर आप कम्युनिटी को देंगे तभी मैं समझूंगा कि आप अकृतियतों के लिए कोई दर्द रख रहे हैं। अभी लैंड एक्वीजीशन बिल भी आया है उसमें।

सभापति जी, एक शेर है -

हमारा ज़रूम उन्हें कब शुमार करना है,

करीब आकर बहाने से वार करना है।

ये हमारे करीब भी आ रहे हैं। ये माइनोंरिटी अफेयर्स मिनिस्टर भी बना रहे हैं, सत्तर कमेटी ला रहे हैं। सत्तर कमेटी तो एक्स-रे है जो आपकी सरकार की है कि आप देखिए कि आपके दौरे-इस्तदार में अकृतियत के लोग कितने पिछड़ गए। मैं एक बड़ी इम्पोर्टेंट बात के साथ अपनी बात को खत्म करना चाहता हूं। पता नहीं इस सरकार में वह दम है या नहीं?... (व्यवधान)

सभापति महोदय : शाहनवाज़ जी, अब आप जल्दी समाप्त करें।

â€¦!(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : वे नहीं बोल रहे, उनके यहां तो अकलियत का कोई एमपी इस बार जीत कर नहीं आया।...(व्यवधान) शैलेन्द्र जी ही बोलेंगे।...(व्यवधान)

सभापति महोदय: शाहनवाज़ जी, आप उधर मत देखें, इधर देख कर बोलिए।

â€¦!(व्यवधान)

श्री शैलेन्द्र कुमार (कोशाम्बी): मुलायम सिंह जी भी इस पर बोलेंगे।...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : किसी मुल्ला पर भरोसा नहीं है, मुलायम सिंह जी पर आपको भरोसा है।...(व्यवधान)

MR. CHAIRMAN : Please address the Chair.

...(*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन: तालू जी की पार्टी में भी कोई जीत कर नहीं आया।...(व्यवधान)

सभापति महोदय: अब आप समाप्त करें।

â€¦!(व्यवधान)

सभापति महोदय: शैलेन्द्र जी, आप बैठ जाइए, शाहनवाज़ जी को बोलने दीजिए।

Nothing will go on record.

(*Interruptions*) â€¦!*

श्री सैयद शाहनवाज़ हुसैन : इसलिए तो कोई एक मुस्लिम को चुनाव जिता कर नहीं भेज पाए। ये तो समाजवादियों की हालत है। ...(व्यवधान) ये देखिए कैसा समाजवाद है। ...(व्यवधान)

सभापति महोदय: शाहनवाज़ जी, अब आप अपना भाषण समाप्त करें।

श्री सैयद शाहनवाज़ हुसैन : सभापति जी, मैं एक बात जिम्मेदारी से कह कर बैठने वाला हूँ। ...(व्यवधान) हज़रत पर और इस पर आता, तब तो बहुत समय देना पड़ता।

सभापति जी, एक चर्चा अकलियतों के हालात पर भी एक बार कराइए, दिन भर चर्चा हो जाए। आबादी बहुत है, वोट भी बहुत मांगते हैं। चुनाव आ रहा है, उसका दर्द भी सब बयान कर रहे हैं। लेकिन जब उसके दर्द की बात है, तो समय की कमी हो जाती है। मैं यह कहना चाहता हूँ कि इस मुल्क में बहुत सी मसाजिद हैं। जैसे दिल्ली की जामा मस्जिद है, वह बहुत पुरानी है। शाहजहां ने बनाई थी। दिल्ली की फतेहपुरी मस्जिद है, उसमें नमाज़ होती है। बहुत सी मसाजिद हैं, जिनको आर्केलोजिकल सर्वे ऑफ इंडिया ने अपने रख-रखाव में रख लिया है, लेकिन नमाज़ नहीं हो रही। अब जो मस्जिद है, उसमें तो नमाज़ होनी चाहिए और अगर नमाज़ होनी चाहिए, अगर आप नमाज़ को रोक भी रहे हैं, आपकी सरकार का डिज़ीजन है, कोई भारतीय जनता पार्टी की सरकार ने डिज़ीजन नहीं लिया। अगर आपकी सरकार का डिज़ीजन है, सभापति महोदय, मैं आपके माध्यम से गुज़ारिश करना चाहता हूँ कि कम से कम उसका रख-रखाव कीजिए। आप वह उपाय मत कर दीजिए, येरूशलम की तरह मत कर दीजिए कि आप उसकी मस्जिदें अवसा की मरम्मत न होने देंगे, ताकि उसकी मरम्मत न हो। आपने आर्केलोजिकल सर्वे ऑफ इंडिया के नाम पर हज़ारों मस्जिदों के अंदर नमाज़े बंद कर दिए, फिर भी सेवयुलर कहला रहे हैं। कमाल के आप लोग हैं, पता नहीं कौन सा तरीका आता है।...(व्यवधान)

सभापति महोदय: अब आप समाप्त करिए।

â€¦!(व्यवधान)

गृहमन्त्री (श्री जयराम रमेश): आप इधर आ जाइए।

â€¦!(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : सर, मैं खत्म कर रहा हूँ, आपका शुक्रिया भी तो अदा करना है। ...(व्यवधान) जयराम रमेश साहब के मुंह में घी-शक्कर, उन्होंने मुझे उधर बुलाया। इंशा अल्लाह, जब चुनाव होगा तो मैं उधर से ही खड़े होकर तकरीर करूंगा, उनकी उम्मीद को पूरा कर दूंगा।...(व्यवधान)

श्री जयराम रमेश: हम तो यही रहेंगे।

â€¦!(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : नहीं-नहीं, आपको इधर देंगे, हम लोग फ़राम दिल हैं, इधर बैठने देंगे। ...(व्यवधान)

सभापति जी, मैं वक्फ अमेंडमेंट को सपोर्ट करते हुए इस बिल का पुरजोर साथ देते हुए मैं उम्मीद करता हूँ,...(व्यवधान) ये देर आए, दुरूस्त आए, बहुत देर कर दी हुई आते-आते, आजादी के 63 साल में कम से कम एक बिल लेकर आए। यह मंत्रालय जब अंतुले साहब से सलमान साहब के पास पहुंचा तथा आपके पास पहुंचा है तो मैं उम्मीद करता हूँ कि जो मुद्दे हमने उठाए हैं, उन मुद्दों का आप ईमानदारी से जवाब देंगे। इस पर कोई वाद-विवाद नहीं है। वक्फ की जायदाद की हिफाज़त कीजिए और इस मुल्क में अकलियतों को वक्फ की जायदाद को अगर ठीक से उसकी हिफाज़त करेंगे, तो उनकी तुष्टिकरण की जरूरत नहीं पड़ेगी। वे अपने हाथ से अपनी तकदीर अपनी कलम से लिख लेंगे। यही कह कर मैं अपनी बात समाप्त करता हूँ।

श्री मोहम्मद असरारुल हक (किशनगंज): सभापति महोदय, मोहतरम सदरे इजलास, मैं अपनी बात इस वक्त हाउस के सामने उर्दू जुबान में पेश कर रहा हूँ। ये जुबान, इसमें मिठास है। बहुत देर तक हम लोगों ने कड़वाहट का माहौल यहां पैदा कर दिया था, मैं इस जुबान में बोल कर चाहता हूँ कि मिठास का रस आपके कानों में घोल दूं, मैं चाहता हूँ कि आप मेरी जुबान को और इस जुबान के जरिए से जो हम बात कहना चाहते हैं, उसको समझने की आप कोशिश करेंगे। हम सब को इस बात का इल्म होना चाहिए। हमें अपने इस मुल्क पर फ़ला है कि हमारा यह मुल्क, इस मुल्क का मिजाज़ मोहब्बत है और इस मुल्क की ताकत भाईचारा है। इस मुल्क में नफरत के लिए कोई जगह नहीं है। मोहब्बत का चिराग हमेशा जला है और हमेशा जलता रहेगा। इसलिए हमें उन चीजों पर बहस करने की जरूरत नहीं है। वक्फ (संशोधन) विधेयक-2010 के सिलसिले में आज हम बोलने के लिए खड़े हुए हैं, लिहाजा इसी सिलसिले में, मैं कुछ बातें आपके सामने रखना चाहता हूँ।

सदर साहब, मैं आपका तहेदिल से शुक्रिया अदा करता हूँ कि आपने मुझे वक्फ (संशोधन) विधेयक-2010 पर बहस में हिस्सा लेने का मौका दिया। मैं इस बिल की तार्ईद और समर्थन में खड़ा हुआ हूँ। मुझे खुशी है कि अविलयत-ए-उमुर की वज़ीर मोहतरम, जनाब के. रहमान खां साहब ने पेश किया है। इज्जत मआब गुजिस्ता महीने, अगस्त महीने के अंदर 19 तारीख को राज्य सभा में मंजूर किए जाने वाले वक्फ (संशोधन) विधेयक-2010 को एक से ज्यादा अमेंडमेंट्स और तरमिमात के जरिए, मुअरिसर बनाने में मजाहिर कोई कमी नहीं छोड़ी गई। जिसके लिए अविलयत-ए-उमुर के वज़ीर मोहतरम, जनाब के. रहमान खां साहब को दिली मुबारकबाद देना चाहता हूँ। इज्जत मआब जहां किसी कानून या ज़ाबते को हर लिहाज से बेनवस बनाने का ताल्लूक है, तो यह सिलसिला अंदेशा व इमकानात के हवाले से सामने आने वाले नए तकाज़ों के साथ हमेशा जारी रहता है, लेकिन मौजूदा मरहले में इमकानात के जो दरवाजे इस बिल के जरिए से खुले हैं, वे बेशतर्क अंदेशों को दूर करने में मुअरिसर साबित होंगे।

इज्जत पाक एक तबील वसाफत से आसना इस बिल पर आज हम यहां गौर करते हुए यह महसूस किए बगैर नहीं रह सकते कि वर्ष 1953 से वर्ष 2013 तक के इस लंबे सफर में पड़ाव तो बहुत आए, लेकिन जिस मोड़ का हमें शिद्दत से इंतजार था, वह आज हमारे सामने है और इस बोर्ड पर यह देख कर हमें खुशी हो रही है कि राज्य सभा में मंजूर इस बिल में पेश तजवीज़ के मुताबिक वक्फ जायदादों के फ़रोज़ के लिए, उसके आमदनी को बढ़ाने के लिए 500 करोड़ की रूपए की रकम से, एक कारपोरेशन के क़याम के दुररस असराह आज मुरतब होंगे और मुल्क में कोई चार लाख वक्फ जायदाद के इंतजाम व इनसराम के अमल को शफाफ बनाने और वक्फ इमलाद पर नाज़ायज कब्ज़ा करने वालों के खिलाफ चाराजोई में भरपूर मदद मिलेगी। क्योंकि इस बिल में एक ऐसे ट्रिब्युनल के क़याम की भी भरपूर गुंजाइश रखी गई है जिसके लिए मुखतलिफ रियासतों के ओकाफ बोर्डों की सरगर्मियां नतीजाखैज बनाई गई जा सकती हैं और वहां के ओकाफ अमलाक से नाजायज कब्ज़ा करने वालों को बेदखल किया जा सकता है।

इज्जत मआब ऐसा नहीं कि वक्फ जायदादों के वेजा इस्तेसार को रोकने की पहले कभी कोई कोशिश नहीं की गई, लेकिन मर्ज बढ़ता गया, ज्यों-ज्यों दवा की। इसी तरह गैरकानूनी कब्ज़ों का सिलसिला भी दर्राज होता रहा। आज भी तकरीबन 4 लाख रजिस्टर वक्फ अमलाक में से 80 हजार पर जाबराना कब्ज़ा है। जो अब ज्यादा दिनों तक नाजायज हाथों में नहीं रहेंगे। इस बिल के कानून बन जाने के बाद वक्फ के जायदादों को हड़प करने वालों को दो वर्षों के लिए सलाखों के पीछे ढकेला जा सकता है।

इज्जत मआब जमाने की रफ्तार का ख्याल रखते हुए, इस बिल में जिस तरह मरिजदों, खानगाहों और इमामबाड़ों को तीज के दायरे से दूर रखा गया है, इससे हमारी तहजीबी और जमदुही खादादी का पता चलता है और उम्मीद की जाती है कि इस अमल को मुक्कमल तौर पर रियासतों के रहमों-करम पर नहीं छोड़ा जाएगा, बल्कि रियासती वक्फ बोर्ड हतमी फैसले का मुताहम्मिल रखा जाएगा।

इज्जत पाक, इस बिल पर इस ऐवान में गौर करते वक्त इस बात का भी ख्याल रखा जाना चाहिए कि वर्ष 1996 में एक मुक्कमल नए कानून को जब वक्फ एक्ट 1995 के नाम से नाफिज़ किया गया था। उस वक्त भी मुशतरक पार्लियामानी कमेटी के सरबरा मोहतरम के. रहमान खां साहब भी थे।

17.00 hrs.

उस कमेटी ने अपनी सरगर्मियां सिर्फ सिफारिशात पेश करने से महदूद नहीं रखी बल्कि उन्हें अमली जामा पहनाने में भी सरगर्म किरदार अदा किया था। इज्जतमआब वक्फ अमलाक अपने आप में कसीर जहती बहबूदी-ए-अमल का सरचश्मा है। मैं ऐसे ही एक वाक्ये का गवाह हूँ जिसमें एक वक्फ इदारे से उन लोगों के इखराजात उठाए जाते थे जो अस्पतालों में जाकर ऐसे मरीजों की अयादत और दिलजोई करते थे जिनके पास सिवाए खुदा के किसी का सहारा नहीं हुआ करता था। इस तरह देखा जाए तो इस बिल के जरिए फलाह-ओ-बहबूद के दायरे को बअंदाज-ए-दीगर भी वसी किया गया है जो मेरे नजदीक लायक-ए-तहसीन है।

इज्जतमआब इस बिल की अहमियत का अंदाजा इस बात से भी लगाया जा सकता है कि इसके जरिए वर्फ बोर्डों को न सिर्फ जवाबदेह बल्कि बाइखितयार बनाने की भरपूर कोशिश की गई है और नाजायज और गासिबाना कब्ज़ों से वक्फ अमलाक की वागुजारी को खास अहमियत दी गई है।

इज्जतमआब, अभी कल हमारे रफिक-ए-मोहतरम माननीय संजय निरुपम जी ने पेंशन फंड पर तकरीर करते हुए कहा था कि यह हमारा मानसून इजलास एक हिस्टोरिकल और तारीखी इजलास है क्योंकि हमने इस इजलास में तीन बिल पेश किए हैं जो तीनों तारीखें हैं। मैं उनकी बात को आगे बढ़ाते हुए कहना चाहता हूँ कि यह मानसून इजलास यकीनन तारीखी इजलास है और इसमें तीन तारीखी बिल नहीं बल्कि चार तारीखी बिल पेश हुए हैं। उसमें एक वक्फ बिल है जो हमने अभी पेश किया है।

इज्जतमआब, इस बिल की तार्ईद करते हुए और इस बिल के ताल्लुक से वज़ीर आज़म डा. मनमोहन सिंह, यूपीए वेयरपर्सन मोहतरमा सोनिया जी और अकलियत के वज़ीर जनाब के. रहमान खान साहब को मुबारकबाद देते हुए इस शेर के साथ अपनी गुफ्तगु मुकम्मल करता हूँ --

नवशों को तुम न जांचो, आंखों से जाके देखो,

क्या चीज जी रही है क्या चीज मर रही है।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे वक्फ (संशोधन) विधेयक, 2010 पर बोलने का अवसर दिया, इसके लिए मैं आपका बहुत आभारी हूँ। मैं इसलिए भी आभारी हूँ कि रंगनाथ मिश्र और सत्तर समिति ने रिपोर्ट में प्रस्तुत किया और लिखा भी कि उनकी हालत दलितों से भी बदतर है। उनकी बेहतरी, कल्याण, उन्हें सामाजिक, आर्थिक और शैक्षणिक आधार पर ऊपर उठाना चाहिए। हम भी दलित हैं और दलितों से तुलना की है तो मैं उस दर्द को जानता हूँ और इसलिए बोलने के लिए खड़ा हुआ हूँ। मैं यूपीए-टू सरकार को धन्यवाद देना चाहूँगा कि उन्होंने अल्पसंख्यक कल्याण मंत्रालय अलग से गठित किया। अंतुले साहब, सलमान साहब, हमारे रहमान साहब, जो बहुत ही अनुभवी और योग्य मंत्री हैं, यहां बैठे हुए हैं।

17.04 hrs. (Shri Jagdambika Pal in the Chair)

सदन में पक्ष, प्रतिपक्ष और अन्य दलों के नेताओं ने हमेशा मुस्लिम भाइयों की बेहतरी और कल्याण के बारे में बातें कहीं। सरकार ने इसे संज्ञान में भी लिया। अब बहुत सारी कल्याणकारी योजनाओं की शुरुआत हो रही है। उसे अमली जामा पहनाना बहुत आवश्यक है। जहां तक वक्फ (संशोधन) विधेयक की बात है, यह सत्य है कि आज देश में लाखों एकड़ वक्फ की सम्पत्ति है जिसमें भूमि, भवन और कुछ खंडहर हैं। जैसे एक कहावत है - खंडहर की ईंटें बताती हैं कि इमारत काफी बुलंद थी। अपना एक इतिहास था। उस वक्त वक्फ सम्पत्ति को लोग ज्यादातर कल्याणकारी योजनाओं में दान देते थे, वक्फ करते थे, उनको अस्पताल, कालेज, यूनीवर्सिटी, सराय या डेरा, जहां पर लोग रात को निवास करते थे, कब्रिस्तान, ईदगाह, जहां लोग नमाज अदा करते थे, ऐसी जगहों के लिए देते थे। लेकिन धीरे-धीरे इन पर कब्जा हो गया। उनमें ज्यादातर असरदार, प्रभावशाली लोगों ने ही कब्जा किया।

सभापति महोदय, मैं आज आपके माध्यम से मांग करना चाहूँगा कि सरकार ऐसा कानून लाये जिससे जहां भी इस प्रकार की सम्पत्ति पर असरदार, प्रभावशाली लोगों ने कब्जे किये हैं, बहुत सी जगहों पर प्लानिंग भी हो गयी, भवन का भी निर्माण हो गया, तो ऐसी खाली पड़ी जमीनों को अधिग्रहित करे और उसे अपने कब्जे में ले। इसके साथ-साथ सत्तर और रंगनाथ मिश्र समिति ने जो रिपोर्ट प्रस्तुत की है, उनके हिसाब से उन्हें कल्याणकारी योजनाओं में, अल्पसंख्यक मुस्लिम भाइयों के बच्चों की बेहतरी और विकास के लिए लगाना चाहिए।

वक्फ बोर्ड का गठन किया गया है। मैं मांग करना चाहूँगा कि सरकार उन्हें इतनी शक्तिशाली पावर दे कि वे कहीं भी, चाहे जितना भी असरदार, प्रभावशाली व्यक्ति हो, उस पर कार्रवाई करते हुए उसे अपने कब्जे में रखे। मुझे याद है, लोग कहते भी हैं और मैंने इस बात को पढ़ा भी है कि जिस समय देश का बंटवारा हुआ था, उस समय बहुत से लोग अपनी जमीनें यहां छोड़कर गये थे। जिनमें कुछ लोगों के परिवार के सदस्य रहे, कुछ का इंतकाल हुआ। आज वे हमारे बीच में नहीं हैं, लेकिन उनकी सम्पत्तियों पर व्यापक पैमाने पर कब्जे किये गये हैं। मैं कहूँगा कि इस कब्जे वाली जमीन को सरकार अधिग्रहित करे और सत्तर और रंगनाथ मिश्र कमेटी के अनुसार अस्पताल, कालेज, विश्वविद्यालय, ईदगाह, कब्रिस्तान, मदरसे और उनके बच्चों की बेहतरी के लिए कार्य करे।

सभापति महोदय, कब्रिस्तान, ईदगाह आदि तमाम वक्फ की प्रॉपर्टी थी, जिन पर लोग कब्जा कर रहे हैं। उत्तर प्रदेश सरकार उन कब्रिस्तानों, ईदगाहों, मदरसों या बेकार पड़ी जमीनों पर सरकारी खर्च से चारदीवारी बनाने का काम कर रही है। वह कार्य शुरू भी हो गया है। कुछ ऐसे लोग जो सांप्रदायिक सौहार्द बिगाड़ने वाले हैं, जो हमेशा समाज में वैमनस्य फैलाते हैं, उन लोगों ने स्टे लेने का काम किया है। मैं यहां किसी का नाम नहीं लेना चाहूँगा, लेकिन इशारा ही काफी है। ऐसे लोगों पर भी हमें कड़ाई से पेश आना होगा। ...(व्यवधान) उन पर कार्रवाई करनी चाहिए। तमाम बेकार पड़ी जमीनों, जिन पर चारदीवारी बन रही है, हमारी सरकार ने अपने घोषणा पत्र में घोषणा की है कि उन पर जरूर चारदीवारी बनायेंगे।

दूसरी बात यह है कि बहुत से ऐसे विशालकाय भवन हैं, जो ऐतिहासिक हैं, जिन पर तमाम तरह की नवकाशी की हुई है। ऐसे भवनों पर जहां पर कब्जा है, उन पर एक पैसा भी किराया नहीं है, किराया लगाये और किराये की वह आय वक्फ बोर्ड को दें या तमाम ऐसे जो कल्याणकारी बोर्ड बने हैं, उनको दें, ताकि वह पैसा मुस्लिम भाइयों के बच्चों की बेहतरी और कल्याण के लिए लगाया जा सके। ...(व्यवधान)

सभापति महोदय : कृपया आप संक्षेप में बोलें।

श्री शैलेन्द्र कुमार : मैं संक्षेप में ही बोल रहा हूँ। अभी शाहनवाज भाई साहब हमसे पूछने लगे कि पतन कैसे हो गया, लेकिन मैं इनकी ही बेहतरी के लिए बात कर रहा था। हमारी सरकार ने अभी 80 परियोजनाएं, जो राष्ट्रीय परियोजनाएं हैं, जो राज्य सरकार की परियोजनाएं हैं, उन पर ...(व्यवधान)

सभापति महोदय : वे आपके लिए नहीं कह रहे थे, बल्कि बिहार के लिए कह रहे थे।

ॐ!(व्यवधान)

श्री शैलेन्द्र कुमार : उनको प्राथमिकता देते हुए, मुस्लिम भाइयों के साथ सहभागिता निभाते हुए हम उनके जीवन को सुधारने के लिए काम करेंगे, ताकि उनका जीवन स्तर उठ सके।

इन्हीं बातों के साथ मैं इस संशोधन विधेयक का पुरजोर समर्थन करते हुए अपनी बात समाप्त करता हूँ।

डॉ. शफ़िकुर्रहमान बर्क : सभापति महोदय, आपका बहुत-बहुत शुक्रिया। मैं अपनी बात एक शेर के साथ शुरू करना चाहता हूँ।

"हमारी जिन्दगी की दारतां हैं इतनी तूलानी, यह अफसाना समझने से है काशिर फहमें इंसानी, ये धोरखा है कि बुझती जा रही है, शम-ए-नूरानी,

अभी बाकी है, इन टूटे हुए तारों में ताबानी।" ...(व्यवधान))..... *(Interruptions)* * Æ!

सभापति महोदय : आप इस तरह की टिप्पणी न करें। आपकी यह टिप्पणी कार्रवाई का हिस्सा नहीं बनेगी।

...(व्यवधान)

सभापति महोदय : शैलेन्द जी, आप कृपया बैठ जाएं। आप बीच में खड़े न हों, मैं संज्ञान ले रहा हूँ। आप वक्ता जैसे महत्वपूर्ण विषय की सम्पत्तियों पर कहें।

डॉ. शफीकुर्रहमान बर्क : शाहनवाज़ साहब ने अभी तकरीर की है, मैं समझता हूँ कि सारी तकरीर सियासत पर ही कर डाली है।

सभापति महोदय : आप अपनी बात कहें।

Æ!(व्यवधान)

डॉ. शफीकुर्रहमान बर्क : मैं सियासी तकरीर नहीं करना चाहता और शाहनवाज़ साहब ने अपनी पार्टी का चेहरा साफ करने की कोशिश की है। ...(व्यवधान) बहरहाल, हमारे जो अकलियती उमूर के मिनिस्टर हैं भाई के। रहमान खान साहब, मैं उनका शुक्रिया अदा करता हूँ, मुबारकबादगी देता हूँ कि वह जो बिल एक मुद्दा के बाद इस सदन में लाये हैं, वह काबिले तारीफ है। मैं उम्मीद करता हूँ कि उन्होंने जो चीजें उस बिल के अंदर रखी हैं, उसका जो एक्ट बन रहा है, बहरहाल उस पर अमल दरामद करने की कोशिश करेंगे। असल चीज यह है कि नीयत ठीक होनी चाहिए। जब तक नीयत ठीक नहीं हो, काम सही नहीं हो सकता। चूंकि हमारे नबी सलतल्लाही अलेह वसल्लाम ने फरमाया है कि आमाल का तात्लुक नीयत से है। तभी काम सही हो सकता है। यह वक्ता तर्जमी बिल, 2010 एक तारीखी बिल लाया गया है। इसे राज्य सभा ने पास कर दिया है और आज हमारे इस हाऊस में आया है। बहरहाल, हमें गौर करना है कि इस बिल के जरिये जो मुसलमानों की बदहाली है, वह कैसे दूर होगी। मुसलमान इस देश की सबसे बड़ी अकलियत है। ये तो 20 करोड़ के लगभग बता रहे हैं, मैं तो कहता हूँ कि 30 करोड़ से ज्यादा मुसलमान इस देश में रहते हैं। ...(व्यवधान) जब इतनी बड़ी तादाद में यहां मुसलमान हैं और उनके मसाले भी हैं और जैसा कि अभी बतलाया गया कि सरकार की सत्तर कमेटी का जो सर्वे है, उसमें भी बतलाया गया है कि मुसलमानों की हालत दलितों से भी बदतर है। तो क्या हम उस कैटेगरी में नहीं आते कि हमें रिजर्वेशन दिया जाए। हमारी हालत सुधारने के लिए कोशिश की जाए। चूंकि मुल्क का कोई भी हिस्सा पिछड़ जाएगा, तो मुल्क तरक्की नहीं कर सकता। मुल्क की तरक्की के लिए मुसलमानों के हिस्सेदारी की भी जरूरत है। मुसलमानों ने इस देश को आजाद कराने के लिए किसी से कम कुर्बानी नहीं दी है।

सभापति महोदय : कृपया वक्ता पर बोलिए।

डॉ. शफीकुर्रहमान बर्क : मैं यही अर्ज कर रहा हूँ कि इस देश में चार लाख से ज्यादा रजिस्टर्ड वक्ता हैं। जिसमें 80 हजार पर कब्जा है और बाकी दूसरों के हाथों में है। सरकार के पास भी जायदादें हैं, उन पर उन्होंने नाजायज कब्जा कर रखा है, अपनी बिल्डिंगें बना ली हैं और पब्लिक के लोगों के पास भी जायदादें हैं, कुछ लोगों ने उनको गैर-कानूनी तरीके से बेच दिया है। बहरहाल, इन जायदादों की अगर हिफाज़त कर ली जाए, तो मुसलमानों के बहुत-से मसाले हल हो सकते हैं। मुसलमानों की तालीम का मामला है। मुसलमानों की सर्विसों का मामला है, समाजी हालत का मामला है, ये सारे हालात तभी सुधर सकते हैं, जब मुसलमानों की इकतेसादी हालत को ठीक किया जाए, मुसलमानों की तालीम को आगे बढ़ाया जाए, मुसलमानों के बच्चों को तालीम हासिल करने का मौका मिले, तभी इस देश की इतनी बड़ी अकलियत सुधर सकती है, तो मुल्क भी सुधर सकता है। मुल्क के हालात बदल सकते हैं, मुल्क तरक्की कर सकता है। ...(व्यवधान) लिहाजा अब तरक्की करने की बात है। कांग्रेस पार्टी कितने जमाने से बरसरे इतिकदार है, चालीस-बयालीस साल से ज्यादा, सब कुछ कांग्रेस पार्टी के हाथ में रहा है। आज यूपीए की सरकार है।...(व्यवधान)

सभापति महोदय : जनाब, मुख्तसर कीजिए। इस कानून का अमल-दरामद कैसे किया जाए, उसके बारे में बोलिए। आप अकलियत की नुमाइंदगी करते हैं, बहुत बेहतर बात है।

डॉ. शफीकुर्रहमान बर्क : महोदय, मुसलमानों को इमानदारी से आजादी के बाद कुछ नहीं मिला। मुसलमानों को सिवाय झूठे वायदे करने के, तसल्लियां देने के अलावा कुछ नहीं हुआ। अभी हमारे अन्य साथियों ने भी बताया कि मुसलमानों की हालत इतनी खस्ता है कि उसकी तरक्की की जरूरत है। इसलिए मैं कहना चाहता हूँ कि हमारे पास औकाफ की जो जायदाद हैं, अगर इमानदारी से उनका सही इंतजाम किया जाए, जो जायदादें दूसरों के कब्जे में हैं, उनको निकालने की *(Interruptions)* * Æ! आजाद कराने की कोशिश की जाए, तो इतनी आमदनी हो सकती है जिससे मुसलमानों की तालीमी हालत, समाजी व इकतेसादी हालत सुधर सकती है।...(व्यवधान)

सभापति महोदय : जनाब, मुख्तसर करें। आपने काफी बोल लिया है। आपने काफी अहम बातें कही हैं।

डॉ. शफीकुर्रहमान बर्क (सम्भल): महोदय, 600 करोड़ रुपये की जो रकम जायदादों की हिफाज़त के लिए मुकर्रर की गयी है, मैं समझता हूँ कि यह रकम तरक्की और इंतजाम के लिए बहुत कम है। कम से कम 2000 करोड़ रुपये इसके लिए मंजूर किए जाएं, तब यह काम हो सकता है और इससे फायदा हो सकता है।...(व्यवधान)

सभापति महोदय : अब आप समाप्त करें।

डॉ. मोनाज़िर हसन ।

श्री दारा सिंह चौहान (घोसी): सभापति महोदय, माननीय सदस्य की तरह बोलने के लिए और समय दीजिए।...(व्यवधान)

डॉ. शफीकुर्रहमान बर्क : महोदय, अन्य लोगों ने काफी बोला है, मुझे भी थोड़ा और समय दीजिए। ...(व्यवधान)

सभापति महोदय : दारा सिंह चौहान साहब, आपकी पार्टी का समय दो मिनट था, मैंने दस मिनट समय दिया है, मैं एक-दो मिनट समय और देता हूँ, बोलिए।

डॉ. शफीकुर्रहमान बर्क : महोदय, मेरी बात भी सुन लीजिए... (व्यवधान)

सभापति महोदय : मैं आपकी बात बहुत गौर से सुन रहा हूँ।

डॉ. शफीकुर्रहमान बर्क : इस राशि में इजाफा किया जाए, यही मेरी गुजारिश है। मुल्क भर में 29 औकाफ बोर्ड्स हैं, उनकी हालत अच्छी नहीं है। आप जब तक उनकी हालत नहीं सुधारेंगे, तब तक हालात ठीक नहीं हो सकते हैं, इसलिए जो सेंट्रल वफ काउंसिल है, उसके हाथों में ताकत दीजिएगा। वह इसका सर्वे कराकर सालाना उसकी रिपोर्ट ले और उस रिपोर्ट के हिसाब से देखा जाए कि वहां पर लूट मच रही है या कुछ कौम का काम हो रहा है। कौम का काम नहीं होता है, जो वफ बोर्ड चलाने वाले हैं, वे उसको बेचकर खा जाते हैं। यह चीज सभी बोर्ड्स में देखने में आ रही है। इसलिए जब तक इन 29 औकाफ बोर्डों का सुधार नहीं होगा, सही इंतजाम नहीं होगा, उस वक्त तक हालात नहीं सुधर सकती हैं और उन औकाफ से हमें ज्यादा फायदा नहीं पहुंच सकता। ट्रिब्यूनल के सिलसिले में आपने जो कहा है, मैं चाहूंगा कि इसके लिए फास्ट ट्रैक कोर्ट्स होनी चाहिए... (व्यवधान)

सभापति महोदय : आप चेयर की तरफ एड्रेस करिए और अपनी बात मुख्तसर करिए।

डॉ. शफीकुर्रहमान बर्क : हमारे जो सैकड़ों-हजारों मुकदमात मुख्तलिफ सूबों में चल रहे हैं। उन मुकदमों का कोई फैसला नहीं हो पा रहा है। इसलिए जल्द फैसला कराने के लिए और उन्हें ठीक कराने के लिए जो कसूरवार हैं, उन्हें सजा दिलाई जाए और उनके खिलाफ कार्रवाई की जाए। तब हमारी जायदाद जो दूसरों के कब्जे में है, चाहे सरकारी लोगों के कब्जे में हो, चाहे पब्लिक के कब्जे में हो या अन्य किसी के, तब हमारे पास आ सकती है। सरकार के कब्जे में तो बहुत सी है इसलिए वफ की जो जायदाद इस तरह से फंसी है, उसे आजाद करायें जाए।

अभी शैलेन्द साहब फरमा रहे थे कि उनकी पार्टी ने इस सिलसिले में काफी काम किया है। लेकिन मैं बताना चाहता हूँ कि बसपा ने यानी मायावती जी ने भी काफी काम मुसलमानों के हक में किया है। तखनऊ में अरबी, फारसी युनिवर्सिटी की स्थापना की थी, जिससे मुसलमानों को फायदा पहुंचे।

सभापति महोदय : बर्क साहब, आपकी सारी बातें आ गई हैं, अब आप अपनी तकरीर समाप्त करें।

डॉ. शफीकुर्रहमान बर्क : इसलिए मैं सारी पार्टियों से कहना चाहता हूँ कि वे मुसलमानों की तरफ विशेष ध्यान दें, तब जाकर मुसलमान अपने पैरों पर खड़ा हो सकता है और उसकी हालत सुधर सकती है।

सभापति महोदय: कृपया आप बैठ जाएं। मैंने आपको बहुत वक्त दिया है। आपकी पार्टी के लिए दो मिनट का समय था, लेकिन मैंने 12 मिनट दिए हैं। अगर आप अपना भाषण जारी रखेंगे तो फिर वह रिकार्ड में नहीं जाएगा।

डॉ. शफीकुर्रहमान बर्क : मैं आखिरी बात कहना चाहता हूँ। मुसलमानों के लिए ईमानदारी से काम करने की जरूरत है, जिससे मुसलमानों की हालत ठीक हो सके। अगर आप इस काम को करेंगे तो उनकी तरक्की सुनिश्चित होगी।

डॉ. मोनाज़िर हसन (बेगूसराय): सभापति जी, मैं आपके प्रति आभार प्रकट करना चाहता हूँ कि आपने मुझे वफ संशोधन बिल, 2010 पर मुझे बोलने का मौका दिया। मैं आपके माध्यम से अल्पसंख्यक कल्याण मंत्री के. रहमान खाँ जी को दिल की गहराइयों से मुबारकबाद भी देता हूँ कि उन्होंने इस बिल को यहां पेश करके जरूरतमंदाना और साहसिक कदम उठाने का काम किया है। देश की आजादी को 65 साल हो गए हैं। लेकिन आज तक चाहे केन्द्र सरकार हो या राज्य सरकार हो, वफ के मामले लगातार उठते रहे, परंतु वफ की जायदाद सुरद-बुर्द होती रही। किसी भी सरकार ने सही ईमानदाराना कोशिश वफ की जायदाद को मुक्त कराने के लिए नहीं की। उसके अंदर व्याप्त भ्रष्टाचार को और वफ के मुतवल्ली, यहां तक कि वफ के निगराह हैं, जो सरकारी अधिकारी हैं, उनके तालमेल से वफ की जायदाद सुरद-बुर्द होती है, इन तमाम बातों का एदाला इस बिल में किया गया है, जिक्र किया गया है। हम इसे एक बेहतर कदम कह सकते हैं।

सत्तर कमेटी की रिपोर्ट आई। मैं उस समय बिहार सरकार में मंत्री थी। वहां एनडीए की हुकूमत थी। एनडीए में रहने के बावजूद मैंने यूपीए की चेयरमेन सोनिया गांधी जी को और मनमोहन सिंह जी को मुबारकबाद दी थी कि उन्होंने सत्तर कमेटी की रिपोर्ट को पेश करने का काम एवान में किया है। बेशक सत्तर कमीशन ने अपनी रिपोर्ट देने का काम किया था, वह हकीकत में हिंदुस्तान के मुसलमानों की सत्वी आईनेदारी और सही आईना दिखाने का काम सत्तर साहब ने किया था, वास्तव में वह एक तारीखी दरतावेज है। मुझे लगता है कि उसी से मुतारिसर होकर के आपने इस बिल के अंदर जो बातें लाने की कोशिश की है जिसे हम कह सकते हैं कि आपने न सिर्फ हुकूमत के ज़ोम में कि मैं मंत्री हूँ और मैं सबसे ज्यादा काबिल हूँ, आपने अकलियतों के जो विभिन्न संगठन हैं, छोटे-बड़े अदारे हैं उन अदारों से भी आपने बात की, इसकी जानकारी हमें है। आपने उन बातों को इसमें शामिल करने की कोशिश की है। रहमान साहब, यह भी आपका एक साहसिक कदम है ताकि बाद में यह बिल बहुत ज्यादा विवाद के घेरे में न आये, मुतनाज़ा न बने, इसकी कोशिश आपने की है। इसलिए महोदय, सत्तर कमेटी की रिपोर्ट पर मुझे लगता है कि अगर थोड़ा बहुत यूपीए हुकूमत ने थोड़ा-बहुत करके दिखाने का काम किया है तो मुझे लगता है कि यह पहला साहसिक कदम आपका है। लेकिन इसके अंदर बहुत सारी खामियां हैं कि जहां आपने एक तरफ गलत कब्जे से मुक्त कराने का प्रावधान किया है तो दूसरी तरफ आपने 30 साल के लिए पट्टे पर भी देने का काम किया है, जिसके अंदर मॉल, होटल और अस्पताल बन सकें, इसका प्रावधान भी किया है। मैं आपको एक बात बताना चाहता हूँ कि कभी-कभी हम सरकार पर अपना ठीकरा फोड़ने का काम करते हैं लेकिन वफ की जायदाद के मुतवल्ली हों या जो बड़ी-बड़ी मस्जिदों और खानगाहों के अंदर, दूसरी जगहों पर आप देखेंगे कि वफ की दुकान का किराया 5 रुपये, 10 रुपये है और उसी के सामने दूसरी दुकान का किराया 7-8 हजार रुपया है। वही मुसलमान मुतवल्ली वफ की दुकान को 10 रुपये किराये पर दिये हुए है। इसलिए अगर कहीं मॉल बनता है और आप तीस साल के लिए उसे पट्टे पर देते हैं, अस्पताल बनता है तो उसे 30 साल बाद कब्जे से मुक्त कौन कराएगा। कल की हुकूमत कैसी रहेगी? इसलिए इस पर थोड़ा सा गौर कर लीजिए।

दूसरी बात जो ऑफिसर्स हैं, जिनकी मिलीभगत से वफ की जायदाद पर कब्जा होता रहा है उसका प्रावधान आपने इसमें किया है कि उसे 15000 रुपये का जुर्माना

देना पड़ेगा। महोदय, 15,000 रुपये का जुर्माना क्या चीज है, आप ऐसे ऑफिसर्स को सस्पेंड करने का और उस पर क्रीमिनल मुकदमा चलाने का प्रवधान इसमें करना चाहिए, ताकि कोई भी ऑफिसर यह जुर्रत न कर सके कि वक्फ की जायदाद के साथ कोई गोलमाल कर सके।

महोदय, बिहार में वक्फ की बहुत जायदाद है और वहां कब्रिस्तानों के अंदर मॉल बन गये हैं लेकिन मैं इस मामले में बिहार के माननीय मुख्यमंत्री नीतीश कुमार के प्रति आभार प्रकट करता हूँ कि उन्होंने जो एक कदम उठाया है कि सारे कब्रिस्तानों की घेराबंदी करवा करके उन्हें एयरमार्क करने का काम करेंगे, यह नीतीश कुमार जी का एक साहसिक कदम है जिसका जिक्र किये बिना हम यहां नहीं रह सकते। वहां भी वक्फ की बहुत सारी जायदाद है जिन पर नाजायज कब्जा है और जिसके लिए वहां की सरकार गंभीर है। आपने एक काम और अच्छा किया है कि सेंट्रल वक्फ बोर्ड, सेंट्रल वक्फ काउंसिल जो एक राय स्टेट वक्फ बोर्ड को दे सकती थी आपने उसे कानूनी दायरे में लाने की कोशिश की है। उन्हें हुक्म दे सकते हैं और उनके हुक्म के मुताबिक वहां काम हो सकता है। पूरे हिंदुस्तान के अंदर कम्प्युटराइजेशन, 60 लाख एकड़ जमीन वक्फ बोर्ड की है और 4.90 लाख वक्फ प्रॉपर्टी पूरे हिंदुस्तान में है, जिनकी कीमत हजारों लाख अरब, मैं करोड़ नहीं कह रहा हूँ, हजारों लाख अरब की होगी। हम दोनों सदनों में अकलियतों के बेचारी का जो रोना रोते हैं, मंत्री जी ईमानदारी अगर वक्फ की जायदाद को हासिल करवा कर कमर्शियलाइज और तेजावतीकरण करने की, कारोबार में लगाने की बात आपने कही है, हम समझते हैं कि यहां की अकलियतों को, मुसलमानों को कहीं मांगने जाने की जरूरत नहीं पड़ेगी।

महोदय, देवबंद जो दुनिया का दूसरा आलमी और दीनी अदारा है, मैं मुबारकबाद दूंगा कि दीन के रास्ते से उन्हें अंग्रेजी तालीम और सीबीएससी की तालीम को वक्फ की जायदाद से करना चाहते हैं इसके लिए उन्हें प्रोत्साहन देना चाहिए। उनकी जो जायदाद वहां कब्जे में है, उसे मुक्त कराने के लिए सरकार कोई ठोस कदम उठाएगी, मैं ऐसी उम्मीद करता हूँ।

यह बिल इस मुल्क के लिए और इस मुल्क के मुसलमानों के लिए फालेनेक साबित होगा, ऐसा हम उम्मीद करते हैं।

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Thank you, Chairman, Sir, for giving a chance to speak. First of all, I would like to congratulate Shri K. Rahman Khan, Minister for Minority Affairs, for taking different initiatives for the welfare of minorities and for bringing amendment to this Bill, which is a long pending one. Last time when it was introduced in Lok Sabha on 7th May, 2010, we got just two minutes to speak at that time, so, we could not discuss it in detail. When it went to Rajya Sabha, they stopped the discussion and sent it to the Select Committee. But my suggestion is that this should have been sent again to a Joint Parliamentary Committee. It is because the Wakf (Amendment) Bill, 2010, came as a result of the Report submitted by the Joint Parliamentary Committee which was formed in 2006. In this case also the same thing should have been done. Chapter 11 of the Sachar Committee fully devoted to the deplorable conditions of Wakf properties. A specific recommendation has been made in this regard. The Select Committee has made a number of recommendations. The hon. Minister has accepted many of them. I have raised all those issues that there should be no alienation of Wakf properties by way of sale, gift and exchange. There should not be any encroachment of Wakf properties by anyone whether public or private. There should a time-bound survey of Wakf properties.

Now, here, in this amendment, I would like to say something to the hon. Minister through you, Sir. In Clause 5, it has been told that Muttawali should be the citizen of India. My suggestion is that, he should not only be the citizen of India but should be a permanent resident of India. Otherwise, remaining abroad, he may control everything.

My next point is this. The Wakf property should be surveyed in a time-bound manner. But all the registered and unregistered properties should be surveyed in a time bound manner. In case of survey, financial assistance should be given to the State. In Clause 10 it has been said that the cost of survey should be entirely borne by the State Governments. This should not be done. The Sachar Committee and also the JPC on Wakf have told that in case of doing the survey, the States should be funded by the Central Government also. The Government of West Bengal when it was under the Left Front regime did all these things.

Now, in the case of Tribunal, my suggestion is that if any person is aggrieved by the Order of the Board, he should first go

to the Tribunal and then go to the High Court. Otherwise, there will be a number of litigations and cases.

As regards the proposed amendment empowering the Central Wakf Council to issue direction to the State Wakf Boards in the matters of survey, maintenance, records, encroachments, irregularity, etc., my humble submission is that this should be done in consultation with the concerned State Government. Otherwise, the spirit of Federal Structure of the country will be hampered. The main question here should be how to stop any kind of loot of wakf properties and also how to evict encroachments done in the name of development by the vested interests.

My next suggestion to the hon. Minister is that Wakf properties should be given on lease just 15 years for commercial activities and 30 years for hospital and health purposes. Otherwise, if you give it on 30 years' lease for commercial activities, they will be given for ever, and that should not be done.

My next suggestion is that in the State Wakf Board there should be more elected members rather than nominated members in order to strengthen the democratic fabric. In the Tribunal also, there should be only judicial members and no non-judicial members sent by the State Government so that the State Government may not be in a position to influence in direct or indirect way.

My next suggestion is that in case of inclusion of MPs or MLAs in Wakf Boards as nominated members there should be a provision that they do not come under 'Office of Profit'.

My next suggestion is that the relevant provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971 should be incorporated in the Bill or alternatively the State produce legislation of their own to the same effect.
...(Interruptions)

MR. CHAIRMAN : You just conclude your speech in one minute.

SK. SAIDUL HAQUE : Please give me two more minutes.

There should be a provision in the Bill that Wakf properties are exempted from the Rent Control Act. The same kind of suggestion has been given in the Sachar Report and also made by the Select Committee.

Lastly, I welcome the provision for review of Wakf properties acquired since 1995. It should be ascertained whether the acquired properties have been used for the public purpose or they have been changed or encroached upon, and in case they have been encroached upon, then the lands should automatically come to the Wakf Board. In case of Wakf lands occupied by the Government or government agencies or government organizations, which have done that, then that should be vacated.

My only request to the hon. Minister is that Wakf property should be used for proper development of the Muslim community and it should not be used as a dole or should not be used for a political mileage or for a cheap popularity.

The Sachar Committee gave its Report in 2007. Now, five years have passed. Let us see in what position the minority Muslims are there. I think, the hon. Minister has gone through IIM, Ahmedabad Rakesh Basant Committee Report and also the NSS Survey Report, which says that still the Muslims are suffering from lack of development deficit and they are discriminated against. So, the plight of the Muslims should be removed.

That is why, I would request the hon. Minister to implement the Ranganath Misra Committee Report and I would also request him to set up a Committee to see the condition of the Muslim minority people as five years have passed after the Sachar Committee gave its Report.

With these words, I conclude.

SHRI RUDRAMADHAB RAY (KANDHAMAL): Mr. Chairman, Sir, I am thankful to you for giving me an opportunity to participate in this debate.

Sir, this is an amendment to the Act. 1965. Sir, this Bill was intended to provide better administration for upkeep and maintenance of Wakf properties. There are a lot of Wakf properties which are under the possession of many persons. So, a strong and stringent law is necessary.

Sir, the hon. Minister, Shri K. Rahman Khan ji has brought this Bill. I congratulate him for that.

In this Bill, there are so many clauses. Surveys of Wakf properties are to be done within one year. This is a welcome step.

Similarly, there is the Central Wakf Commission and there is also the State Wakf Commission. Both are to be formed within a time limit. They are given some powers also, which is a good thing.

Similarly, the leasing of the properties is made for 30 years. It is a very welcome step. In this way, the properties can be utilised commercially and for benevolence of the people in health and education.

There is another sub-section added about alienation of Wakf properties. There is a penal action for defaulting persons, who subverts it.

Similarly, the Tribunal is to be chaired by the rank of District Judge, which is a very welcome step. It is a very powerful thing.

Similarly, another Section is introduced that due compensation will be given if the Government possess the land. Also, the Government will be compelled to evict the land. It is a very good suggestion given by the hon. Minister.

Therefore, Sir, I may tell that the well-intentioned and good hearted Islam brothers have donated their huge properties to the Mosque and other worship places where they live with an intention that maintenance of holy places should be taken care of; and income of the properties should be made good use for the future generations. But their intentions are not fulfilled due to mismanagement of properties. A lot of encroachment is also done.

The Amendments made in this Bill will safeguard the properties of the Awqaf properties will be restored and will become income-generating.

Sir, in the end, I would say that the Wakf properties symbolizes philanthropy and charity, a kind of humanitarian consciousness for religious activity. This spirit has to be maintained. Let us derive benefits from this Bill and contribute for the welfare of the community.

With these words, I support the Bill.

श्री चंद्रकांत खैरे (औरंगाबाद): सभापति महोदय, आपने मुझे वक्फ (संशोधन) विधेयक, 2010 पर बोलने की अनुमति दी, इसके लिए मैं आपको धन्यवाद देता हूँ, मैं आदरणीय रहमान खान साहब को बहुत-बहुत धन्यवाद दूंगा, क्योंकि हमने दस साल ज्वाइंट पार्लियामेन्ट्री कमेटी ऑन वक्फ बोर्ड में काम किया। आदरणीय रहमान खान साहब हमारे चेयरमैन रह चुके हैं। मैं भी चार-पांच साल कंवीनर था। हम लोग कई राज्यों में गये और कई राज्यों के वक्फ बोर्ड का मुआयना किया और वहां की सरकार को हमने बताया कि वक्फ बोर्ड की लैंड पर कितने इनक्रोचमेंट्स हुए हैं। मैं यह कहूंगा कि वक्फ बोर्ड की पांच लाख सम्पत्तियां हैं और पांच लाख करोड़ रुपये उनकी वैल्यू हो सकती है। लेकिन वक्फ बोर्ड की तरफ किसी का ध्यान नहीं है। आज वक्फ किसने किया और किसलिए किया, जो अनाथ, अबला, विधवा, गरीब लोग हैं, जिनके पास खाने के लिए नहीं है, ऐसे लोगों की मदद करने के लिए किसी ने वक्फ प्रोपर्टी किया। उन्होंने अपनी प्रोपर्टीज वक्फ कर दीं, यानी उन प्रोपर्टीज की इंकम से गरीब लोगों की परवरिश हो सके, वह एक अच्छा उद्देश्य था। लेकिन आज वक्फ की प्रोपर्टीज पर किसी का ख्याल नहीं है, दुर्लक्ष्य हो रहा है। जब हमारी ज्वाइंट पार्लियामेन्ट्री कमेटी थी, मैं आदरणीय रहमान खान साहब को धन्यवाद दूंगा कि हमने जितने भी अमैन्डमेंट्स रखे थे, इस बिल को दुरुस्त करने के लिए वे अमैन्डमेंट्स लाये हैं। इसके लिए मैं उन्हें धन्यवाद देता हूँ, क्योंकि उन्होंने बहुत सालों तक इसमें भी काम किया है। सर, लेकिन मैं कहूंगा कि आज कई राज्यों में इस वक्फ बोर्ड के बारे में अनास्था है। मैं एक ही बात कहूंगा कि पंजाब का वक्फ बोर्ड प्रॉफिटेबल है। बाकी के वक्फ बोर्ड प्रॉफिटेबल नहीं हैं। दिल्ली जैसे शहरों में जहां सौ रुपये प्रति महीना किराया है और एक लाख रुपये प्रति दिन उनकी इनकम है। मतलब कि वे 30 लाख रुपये प्रति महीना कमाते हैं और वक्फ बोर्ड के लिए सिर्फ सौ रुपये महीने के देते हैं। हमारी कमेटी ने दिल्ली के वक्फ बोर्ड की प्रॉपर्टी का विज़िट किया था। वहां जाने के बाद हमने देखा कि क्या पोजिशन है। हमारे मरहूम लाल जान बासा जो आज नहीं है, वे उस समय उस कमेटी के चेयरमैन थे। मैं कहूंगा कि उन्होंने हैदराबाद का भी एक प्रकरण ऐसा निकाला था कि हैदराबाद की वक्फ बोर्ड की प्रॉपर्टी नियर अबाउट 12 सौ करोड़ की एक बिल्डर ने गबन कर ली थी। वक्फ बोर्ड एक जगह जीता भी था, लेकिन वह मैटर सुप्रीम कोर्ट तक आया और सुप्रीम कोर्ट में जो एडवोकेट हैं, अपने जो अर्गुमेंट्स जनरल हैं, वे उनकी वकीली करते हैं। वक्फ बोर्ड के माध्यम से नहीं करते हैं। जो बिल्डर हैं, उनके माध्यम से करते हैं। इसका हमें बहुत दुख होता है। मतलब आज करोड़ों रुपये की प्रॉपर्टी ये बिल्डर खा लेते हैं। मैं कहूंगा कि उस करोड़ों रुपये की प्रॉपर्टी का कुछ अच्छा यूटिलाइजेशन हो सकता था। यानि हम लोगों ने भी कहा था, वह आज आपने मान्य भी किया कि वहां की जितनी भी लैंड खाली पड़ी है, उस लैंड पर अगर कुछ न कुछ कंस्ट्रक्शन, कुछ न कुछ डिवेलपमेंट किया तो उस आधार पर जो पैसे मिलेंगे, उस कारण से बाकी के गरीबों की सेवा उससे हो सकती है। वह मकसद पूरा हो सकता है।

सर, मैं कहूंगा कि हमारे महाराष्ट्र में बहुत बड़ी प्रॉपर्टी हैं और मेरे मराठवाड़ा में जो हमारे आठ डिस्ट्रिक्ट है, 55 हज़ार एकड़ की लैंड है। आज किसी का कंट्रोल नहीं

है। आज महाराष्ट्र का जो वक्फ बोर्ड मेरे क्षेत्र में है, उसमें न कोई ऑफिसर है, न कोई स्टाफ है और न ही कोई देखने वाला है और वहां के स्टाफ को पेमेंट भी नहीं मिलती है। जब ताल जैन बाशा जी थे, हम महाराष्ट्र के उस समय के मुख्य मंत्री आदरणीय विलास राव देशमुख जी के पास गए थे। उन्होंने पंद्रह करोड़ ...(व्यवधान) सर, मुझे बोलने दीजिए। यह बहुत इंपॉर्टेंट है क्योंकि शिव सेना के माध्यम से मैंने दस साल इसमें काम किया था। उसमें कोई राजनीति नहीं है। मेरे साथ तो बनातवाला साहब ने भी काम किया है। हम दोनों लोग मिल कर सब जगह जाते थे। उसमें एक मुस्लिम लीग और एक शिव सेना का सदस्य था लेकिन ऐसा कुछ भी झगड़ा नहीं था। बाकी यहां जो भी होगा, लेकिन कमेटी में ऐसा कुछ नहीं था। सर, मैं कहूँगा कि हमारे मराठवाड़ा में जो 55 एकड़ लैंड है, उसमें कुछ नहीं है और कई प्रॉपर्टी पर, कई बंगले, कई बिल्डिंगें ले हासिल किए। मुंबई की एक प्रॉपर्टी पर हम लोग गए थे। वह प्रॉपर्टी तो एक बहुत बड़े इंडस्ट्रियलिस्ट ने हासिल कर ली। वहां आर्फनेज़ के लिए जगह थी। ...(व्यवधान)

सभापति महोदय : चंद्रकांत जी, जो इस सदन का सदस्य नहीं है, कृपया उसका नाम मत लीजिए। यह परंपरा नहीं है। अब आप अपनी बात को समाप्त कीजिए।

ॐॐ!(व्यवधान)

श्री चंद्रकांत खैरे : सर, मैं यह कहूँगा कि उस समय की 200 करोड़ की लैंड, अभी तो हज़ारों करोड़ रुपये की होगी। अगर वे पैसे हमारे वक्फ बोर्ड में जाते तो उसके माध्यम से कुछ अच्छा नियोजन होता तो आज गरीब का भला हो सकता था। सर, मैं एक और बात आपको कहूँगा कि बोर्ड के मेंबर्स अभी तक नहीं हैं, मुतवल्ली के भी कोई रिप्रेजेंटेटिव नहीं हैं। उसके बाद में जो एडवोकेट आता है, वह एडवोकेट भी उसमें नहीं है। बोर्ड की स्टैब्लिशमेंट न होने के कारण से वहां हम लोगों ने ट्रिव्यूनल चालू किया था। ट्रिव्यूनल में भी वक्फ बोर्ड के वकील बराबर नहीं जाते हैं। वहां के लोग देखते नहीं। इसलिए वक्फ बोर्ड हार जाता है। इसके लिए मैं कहूँगा कि अगर थोड़ा कंट्रोल केंद्र सरकार करेगी तो वक्फ प्रॉपर्टी बच सकती है।

सर, मैं यह कहूँगा कि जैसा कि महाराष्ट्र सरकार ने कल डिवलेयर कर दिया कि मदरसों के टीचर्स और बाकी के लोगों को दस करोड़ रुपये दे दिए। मदरसों की सुविधा के लिए प्रत्येक के लिए दो लाख, टीचर्स के लिए तीन हजार से आठ हजार...(व्यवधान)

सभापति महोदय: इसका इस बिल से कोई ताल्लुक नहीं है।

ॐॐ!(व्यवधान)

श्री चंद्रकांत खैरे : आप मेरी बात सुनिये...(व्यवधान) मैं उसके आगे बताता हूँ...(व्यवधान)

सभापति महोदय : अब आप अपनी बात समाप्त कीजिए।

ॐॐ!(व्यवधान)

श्री चंद्रकांत खैरे : विद्यार्थियों को चार से पांच हजार...(व्यवधान)

सभापति महोदय : कृपया अपनी बात समाप्त कीजिए।

ॐॐ!(व्यवधान)

श्री चंद्रकांत खैरे : 200 मदरसों के लिए 10 करोड़...(व्यवधान) यह करने की जरूरत नहीं है...(व्यवधान)

सभापति महोदय : अभी दो बिल हैं। आपकी बात हो गयी है, अब आप समाप्त कीजिए।

ॐॐ!(व्यवधान)

श्री चंद्रकांत खैरे : आज हमारे वक्फ बोर्ड की प्रॉपर्टी ही देश में सबसे ज्यादा प्रॉपर्टी है। अगर हम लोग इसे ही बचाने का जतन करें, उसका ही हम यूटिलाइजेशन अच्छा करें, उसमें से बहुत सा पैसा हम लोग खड़ा करें तो आज कई गरीब लोगों को फायदा होगा। यह सत्तर कमेटी भी नहीं और यह महाराष्ट्र गवर्नमेंट ने जो 10 करोड़ रुपया दिया है, यह राजनीतिक तौर पर दिया है। मुसलमानों का वोट लेने के लिए ऐसा किया है।

सभापति महोदय : ठीक है, आपकी बात आ गयी है।

श्री चंद्रकांत खैरे : यह भी करने की जरूरत नहीं है। जब हम लोगों ने 15 करोड़ रुपया वक्फ बोर्ड के लिए मांगा था, अगर उस समय वह पैसा दे देते तो आज वक्फ बोर्ड हमारा बहुत मजबूत होता।

सभापति महोदय : आपका बहुत-बहुत धन्यवाद।

श्री चंद्रकांत खैरे : इसके लिए मैं कहूँगा कि सेन्ट्रल गवर्नमेंट का कंट्रोल इसके ऊपर होना चाहिए। रहमान साहब से मैं विनती करूँगा कि ऐसी प्रॉपर्टी को, आपके अंडर में हम लोगों ने काम किया है, सदस्य के नाते से, उसमें निश्चित रूप से बहुत अच्छे थे।

सभापति महोदय : चंद्रकांत खैरे जी, आपकी सभी बातें आ गयी हैं। आपके सुझाव बहुत अच्छे हैं।

श्री चंद्रकांत खैरे: ऐसा होने से ही वक्फ बोर्ड स्ट्रॉंग हो सकता है।

डॉ. संजीव गणेश नाईक (ठाणे): महोदय, आपने मुझे इस महत्वपूर्ण बिल के ऊपर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं अपने मंत्री जी रहमान खान साहब को धन्यवाद देता हूँ, सरकार को धन्यवाद देता हूँ कि बहुत दिनों से इस बिल के लिए बहुत से लोग राह देख रहे थे कि यह बिल कब आयेगा। मैं इस बिल को लाने के लिए सदन की ओर से आपका धन्यवाद करता हूँ। वर्ष 1995 के बाद शायद इस बिल में अमेंडमेंट आयी है। वर्ष 2010 में जब हम लोग यहां आये थे और यहां से जब यह बिल राज्य सभा में भेजा था तो लोगों को लगा था कि यह बिल आयेगा या नहीं आयेगा। मैं सरकार को धन्यवाद देता हूँ कि बहुत से वलॉजेज में आपने कुछ अच्छे प्रावधान किये हैं। मैं एक ही प्रावधान के बारे में बोलना चाहूंगा, जो एक नया वलॉज 17(A) आपने इंट्रोड्यूज किया है। इसमें आपने कहा है कि इसमें डिस्ट्रिक्ट कलेक्टर यानी कि मजिस्ट्रेट के तौर पर उनको पावर दे दी है, लेकिन मैं समझता हूँ कि यह पावर आपको बोर्ड को देनी चाहिए क्योंकि हर वक्त यही बात हो रही है। घूम-फिरकर यही बात फिर वापस जा रही है कोर्ट में, वापस फिर हम लोग आते हैं तो यह पावर बोर्ड को देनी चाहिए। मैं समझता हूँ कि इसके माध्यम से बोर्ड को पावरफुल बनाना चाहिए, उनको ज्यादा से ज्यादा अगर हम पावर देंगे तो वे काम कर सकेंगे। यह बहुत अच्छा बिल है, लेकिन अगर वापस फिर हम नहीं चाहते कि और कुछ सालों के बाद और अमेंडमेंट इसमें हों, हम चाहते हैं कि आज ही आप बना रहे हैं तो इसे फुलपूफ बनाइये। जितने भी हमारे बोर्ड हैं, जैसे चंद्रकांत खैरे साहब ने कहा कि यहां हमारे देश में ऐसी बहुत सी जगहें हैं, जिनकी इतनी कीमत है कि वह कीमत करोड़ों, अरबों में है। मैं समझता हूँ कि निश्चित रूप से सरकार को उनका ब्यौरा लेना चाहिए, सरकार के पास उनका ब्यौरा है, ऐसे कितने मामले हैं जो कोर्ट में पेनिडिंग पड़े हैं और दूसरे लोग उसका फायदा उठा रहे हैं। मैं आपके माध्यम से सरकार से विनती करूंगा कि सरकार यह बिल पास करते वक्त इन चीजों को जरूर ध्यान में रखें कि जैसे आपने कहा, न्यू वलॉज 17(A) में आपने बताया है, उसमें बोर्ड को ताकत देनी चाहिए। क्योंकि कल कलेक्टर बोलेंगे कि अभी लॉ एंड ऑर्डर की प्रॉब्लम है, मैं अभी एक साल के बाद उसे खाली करवाऊंगा। मैं समझता हूँ कि इससे जो आप करना चाह रहे हैं, आप उसे नहीं कर पायेंगे। बाकी के सभी वलॉजेज जो आपने इसमें दिये हैं, उनके लिए मैं सरकार को धन्यवाद दूंगा, सिर्फ यह वलॉज, सिर्फ न बिल बना रहे, न केवल कानून बना रहे, उसके ऊपर अमल होना चाहिए। सरकार यह बिल लायी है, इसके लिए

में उसका अभिनन्दन करता हूँ।

SHRI P. KUMAR (TIRUCHIRAPPALLI): Mr. Chairman, Sir, thank you very much for giving me this opportunity. Sir, I would like to say that many of our Muslim brothers had donated their huge properties to the mosques and other worship places where they lived around. They had left these properties in the hope that maintenance of holy places would be taken care of within the income of these properties and they hoped that properties would be put in good use for the future generations also. Their good wishes have not been fulfilled because there are many cases of encroachment on these properties. Also, there are many cases, which are pending for years in the courts. I would urge upon the hon. Minister for Minority Affairs to find out some solution and see that encroachments are removed from these sites and the properties are handed over to the rightful authorities.

Mr. Chairman, Sir, computerization of Wakf Board will go a long way in curbing the financial irregularities apart from creating a data base of Wakf properties. I urge upon the hon. Minister to release adequate funds to the State for this purpose. Many Wakf Boards in States are all in financial crises. When the same situation prevailed in Tamil Nadu, our hon. Chief Minister Amma went to the rescue of Wakf Boards and granted funds for many years. In 2012-13, Tamil Nadu Government has released Rs.3 crore for the State Wakf Board which had been struggling to give even the pension benefit to the retired staff of the Wakf Board.

To meet the administrative expenditure in Tamil Nadu Wakf board, hon. Chief Minister Amma has granted Rs.1 crore for this year. The Haj Pilgrims subsidy has been enhanced from Rs.20 lakh to Rs.30 lakh in Tamil Nadu. Every year our Chief Minister Amma provides a grant for renovation and rebuilding of

dilapidated mosques. During the Ramzan fasting time all the mosques are provided with free rice. Ulemas are paid Rs.1000 as pension every month.

With these words, I conclude.

श्री नामा नागेश्वर राव (स्वम्मा): चेयरमैन साहब, यह बिल बहुत पहले आ जाना चाहिए था मगर देर से आया। अभी ऑनरेबल मिनिस्टर रहमान खान साहब इस बिल को लेकर आए हैं और इस पर बहस करने का मौका दिया है, उसके लिए मैं इनका धन्यवाद करता हूँ।

चेयरमैन साहब, अभी पूरे देश में जो वक्फ की प्रॉपर्टीज़ हैं, आंध्र प्रदेश में जितनी प्रॉपर्टीज़ हैं, उतनी पूरे देश में हैं। हमारे आंध्र प्रदेश में वक्फ बोर्ड की प्रॉपर्टीज़ बहुत ज्यादा हैं। उसका मुख्य कारण यह था कि उस समय नवाब के शासन के बाद गरीब मुस्लिम लोगों के लिए उसकी बहुत सी प्रॉपर्टीज़ वक्फ बोर्ड को दी। उस समय में करीब-करीब 4 लाख 45 हजार एकड़ की सिर्फ आंध्र प्रदेश की वक्फ बोर्ड की प्रॉपर्टीज़ थी। पूरे देश से भी ज्यादा आंध्र प्रदेश की वक्फ बोर्ड की प्रॉपर्टीज़ थीं और उसको प्रोटेक्ट करने में गवर्नमेंट पूरी फेल हो गई। हम लोग जब रूनिंग में थे तो चंद्रबाबू नायडू जी ने बहुत कोशिश की मुस्लिमों को हर तरह से सपोर्ट करने की। उनके लिए शादीखाना बना दिये हैं, हज यात्रा के लिए वहाँ से पहली बार डायरेक्ट फ्लाइट्स भी दीं। हमारे पास समय कम है, मगर एक ही बात हम इस ऑगस्ट हाउस के सामने लाना चाहते हैं। इस सरकार के आने के बाद 2007 में जब कांग्रेस गवर्नमेंट रूनिंग में आई थी, उस समय मनिक्कण्डा दरगाह, जिसका पहले का नाम है हज़रत हुसैन सावली, वह मनिक्कण्डा दरगाह के नाम से बहुत फेमस थी - उस दरगाह की 1654 एकड़ की लैंड थी। उसके एक एकड़ की वैल्यू 20 करोड़ रुपये की थी। उतनी वैल्युएबल प्रॉपर्टी को इस गवर्नमेंट ने 2007 में एक गवर्नमेंट एजेन्सी ए.पी.आई.डी.सी. - आंध्र प्रदेश इंडस्ट्रियल डेवलपमेंट कॉर्पोरेशन से इसको एक्वायर करके इस प्रॉपर्टी को माइक्रोसॉफ्ट को दिया, एम.आर. प्रॉपर्टीज़ को दिया, विप्रो को दिया। यह एक-एक प्रॉपर्टी कम से कम 32,000 करोड़ रुपये की प्रॉपर्टी है। इस तरह से हम लोगों के आंध्र प्रदेश में वक्फ बोर्ड की प्रॉपर्टीज़ पर कब्जा किया है। इस तरह से गवर्नमेंट इसमें इनवॉल्व रहती है और गवर्नमेंट ने इसे बाँट दिया है।

अभी जो प्रोजेक्ट किया है, इसमें वलाज़ 60 में 104 में जो न्यू वलॉज़ इंटीग्रिटी किया है, उसके अनुसार ट्रिब्यूनल के ऑर्डर के बाद छः महीनों में वह गवर्नमेंट की प्रॉपर्टी होने के बाद भी गवर्नमेंट अगर अव्यावर करे तो वह भी वफ बोर्ड से ले सकती है, यह विलयरली लिखा है। अगर ट्रिब्यूनल की बात में गवर्नमेंट सीरियस नहीं है। गवर्नमेंट इंटीग्रिटी में टोटल फेल हो जाती है। हरेक टाइम में मुस्लिम्स के साथ आंध्र प्रदेश में सबसे ज्यादा अन्याय होता है। इन सब प्रॉपर्टीज़ को अव्यावर किया जा रहा है। ...(व्यवधान)

सभापति महोदय : अब अच्छा बिल आ रहा है न?

श्री नामा नानेश्वर राव : वेयरमैन साहब, दो ही बातें हैं। हमारी रिवरैस्ट इतनी ही है कि जो भी प्रॉपर्टीज़ अभी तक अव्यावर हुई हैं ...(व्यवधान)

18.00 hrs.

सभापति महोदय : आपकी भावनाओं को, आपके जज्बात को इन्होंने अपने बिल में इनकापॉरेंट किया है।

श्री नामा नानेश्वर राव : हमारी दो ही बात है। इस बिल में यह भी अमेंड करने की जरूरत है कि अगर ट्रिब्यूनल के साथ ही राज्य सरकार की रिसपोसीबिलिटी फिक्स करनी चाहिए। उसी तरह से हमारे खम्माम डिस्ट्रिक्ट में भी वफ बोर्ड की बहुत सी प्रॉपर्टी पर कब्जा किया हुआ है। संसद सदस्य होने के बाद ग्राउंड में जा कर मुस्लिम की सपोर्ट में वफ बोर्ड की प्रॉपर्टी कब्जे से छुड़ाने के लिए हमने स्वयं कलेक्टर से बात करके उसे वेकेंट करवा दिया। मेरी प्रार्थना है कि यह जो वफ बोर्ड की प्रॉपर्टी सरकार ने ली है, उसे कैसे वापस ले कर आए? प्रॉड्युट लोगों ने जो ली है, उसे कैसे ले कर आए? एग्जिस्टिंग प्रॉपर्टीज़ का टाइम बाउण्ड नया सर्वे करवा कर, सरकार को उसके लिए स्पेशल फण्ड देना चाहिए।

MR. CHAIRMAN : Now, it is already 6 o'clock. After this Bill, we have two more Bills. Therefore, if the House agrees, we may extend the time of the House till 8.00 p.m.

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: I think, the House agrees.

18.01 hrs (Dr. M. Thambidurai *in the Chair*)

श्री प्रभुनाथ सिंह (महाराजगंज): सभापति महोदय, मैं माननीय मंत्री जी को धन्यवाद देता हूँ। वफ बोर्ड की परिभाषा का मतलब यह होता है कि इसमें दान दी गई सम्पत्ति होती है। यह दान जो मस्जिद के लिए हो, दरगाह के लिए हो, कब्रिस्तान के लिए हो, मुसाफिरखाने के लिए हो, मकान, दुकान, जमीन-जायदाद और बाग-बगीचा तक दान में मिलता आया है और नगद राशि के रूप में भी मिलता है। इसमें मुस्लिम वर्ग के लोग ही दान देते हैं और जिस समय दान दिया जाता है उसी समय इसका उद्देश्य और मकसद भी स्पष्ट कर दिया जाता है, इसका कारण यह है कि दान देने वाला भी अगर बाद में चाहे या उसका कोई वारिस चाहे इसे वापिस लेना या बदलना, तो यह संभव नहीं होता है। इसके नियम बहुत कड़े हैं। वफ स्थापित करने का मात्र उद्देश्य धार्मिक भी होता है। इसका कारण यह है कि जो जगह जिस काम के लिए मिलती है, उसी काम के लिए उसका उपयोग किया जाता है। अर्थात् इबादत के लिए अगर जगह है तो वहां सिर्फ इबादत ही होती है और जहां कब्रिस्तान है, वहां उसी मकसद से उसमें कार्य किया जाता है। लेकिन जिस जमीन से कहीं आमदनी का स्रोत है जैसे बाग-बगीचा है, खेत है, तो उस जमीन से जो आमदनी होती है उसे गरीब, विधवा या अनाथ बच्चों के लिए उपयोग किया जाता है। ऐसी परिस्थिति में जो गरीब मुसलमान परिवार के लोग हैं, उनके उत्थान के लिए वफ बोर्ड काफी सक्रिय भी रहता है और उसका मकसद भी उत्थान करने का होता है। ऐसी परिस्थिति में सरकार की सबसे बड़ी जिम्मेदारी यह बनती है कि वफ बोर्ड की जमीन की सुरक्षा कैसे सुनिश्चित की जाए ताकि समाज के उस वर्ग का उत्थान हो सके।

देश भर में सरकारी आंकड़ों को अगर मान लिया जाए, तो पांच लाख से अधिक सम्पत्ति इसमें रजिस्टर्ड है। आज के बाजार में इनकी कीमत 40-50 लाख करोड़ रूप से भी ज्यादा हो सकती है। बदनसीबी यह है कि अधिकांश पर अवैध कब्जा है। हमारे मित्र मुनाजिर हसन साहब चले गए हैं, वे बिहार सरकार को धन्यवाद दे रहे थे, उनके मुख्यमंत्री को भी धन्यवाद दे रहे थे, लेकिन उन्होंने यह नहीं बताया कि बिहार में जो वफ बोर्ड की जमीन पर कब्जा किया हुआ है, उस पर किन लोगों ने

कब्जा किया हुआ है। वे लोग सरकारी पक्ष के एमएलए वरैरह हैं या नहीं। पटना शहर में तो सरकारी पक्ष के विधायक ने ही वक्फ बोर्ड की जमीन पर कब्जा किया है। हमें नहीं लगता है कि मुनाजिर साहब उसके लिए धन्यवाद दे रहे थे या किसी दूसरे काम के लिए धन्यवाद दे रहे थे।

सभापति महोदय, इस विधेयक का उद्देश्य तो यह होना चाहिए कि वक्फ बोर्ड का कानून इतना मजबूत करना चाहिए कि वक्फ बोर्ड जायदादों पर जो अवैध कब्जा है उसे हटाने के लिए किसी दूसरी जगह नहीं जाना पड़े, वक्फ बोर्ड स्वयं सक्षम हो इतना कानूनी रूप में बोर्ड को ताकत देनी चाहिए। उचित तो यह है कि सूपीए सरकार ... (व्यवधान)

MR. CHAIRMAN : Please be brief.

श्री पृथुनाथ सिंह: हमारी स्वर्गीय पूर्व प्रधानमंत्री श्रीमती इंदिरा गांधी जो पत्र मुख्यमंत्रियों को लिखा था, अगर उसी पत्र के अनुरूप राज्य सरकारें काम कर दें तो हम को यह समझ में आता है कि उसी से वक्फ बोर्ड का साय काम चल जाएगा। महोदय, वक्फ जायदादों की स्थिति में सत्तर कमेटी ने भी काफी प्रकाश डाला है, अनेक उदाहरण भी दिए हैं, उनकी देखरेख के लिए कुछ बहुत अच्छे सुझाव भी दिया है। इस विषय पर मैं इतना ही कहना चाहूंगा कि अगर आप अल्पसंख्यकों के हितैषी हैं तो उन सुझावों को पूरी ईमानदारी से लागू करें। वक्फ कब्रिस्तानों की घेराबंदी कर उनकी रक्षा करें और दूसरी वक्फ जायदादों का विकास कर के वक्फ की आमदनी को बढ़ाएं ताकि उस से अल्पसंख्यक समाज का आर्थिक, सामाजिक और शैक्षणिक उत्थान किया जा सके। इस विधेयक में पब्लिक प्रोहिबिशन एक्ट जैसा कोई प्रावधान नहीं है जिसके परिणामस्वरूप वक्फ जायदादों की सुरक्षा करना कठिन है। इस बिल में वक्फ जायदादों की सुरक्षा के लिए यह प्रावधान किया जाना चाहिए।

महोदय, यह ठीक है कि इस विधेयक में वक्फ ट्रिब्यूनल को मजबूत करने का प्रयास किया गया है लेकिन उसके फैसलों की अधिकतम अवधि निर्धारित नहीं की गयी है। अधिकतम अवधि निर्धारित नहीं करने से जैसे आम न्यायालय में मामले वर्षों तक लंबित रहते हैं तो इसमें भी यही स्थिति होगी। इसलिए इसमें ट्रिब्यूनल के फैसले की एक समय-सीमा निर्धारित की जानी चाहिए। इस विधेयक में वक्फ सम्पत्ति को लीज़ के लिए वक्फ बोर्ड की स्वीकृति के बाद राज्य सरकार से उसकी मंजूरी के लिए शर्त रखी गयी है। जब देश भर में वक्फ बोर्ड के साथ तालमेल और उनके ऊपर निगरानी के लिए सेंट्रल वक्फ काउंसिल बनायी गयी है तो राज्य सरकार के बजाय ऐसे मामलों के लिए सेंट्रल वक्फ काउंसिल को स्वीकृति दी जानी चाहिए।

MR. CHAIRMAN : Hon. Member, please wind up. There are many Bills that we have to take up today. We have to pass many Bills before eight o'clock. Please try to be very brief.

श्री पृथुनाथ सिंह : महोदय, मैं अपनी बात एक मिनट में समाप्त करता हूँ।

इस विधेयक में अधिग्रहण के लिए धारा 51 मौजूद है। यह उचित होगा कि इस विधेयक की धारा 91 में अधिग्रहण के विषय में इस धारा 51 के शब्दों को सम्मिलित किया जाए।

महोदय, इन्हीं शब्दों के साथ आपको धन्यवाद देते हुए हम अपनी बात समाप्त करते हैं।

SHRI MOHAMMED E.T. BASHEER (PONNANI): Sir, thank you very much for giving me this opportunity.

Sir, at the very outset, I would like to congratulate the hon. Minister Shri K. Rahman Khan for bringing such a commendable piece of legislation before this august House.

I wish to make two or three important suggestions. Through this legislation, we have now restricted the lease period. Instead of 30, it is now three and that is well and good. But I strongly suggest that the lease agreement hereafter should be strictly in accordance with the market rate. It should be in accordance with the market rate. That is my first suggestion.

Second, there must be a provision for a full-time Secretary for the Central Wakf Board, preferably a Muslim.

Third, once we fix the responsibility for encroachment on an individual or an institution, there must be a provision in the Bill for levying compensation on such encroachers. There should be a provision for that. The status of the Secretary of the Central Wakf Board should be that of the Joint Secretary in the Government of India.

Sir, in this Bill, there is another handicap – now, the lease agreement will have to be forwarded by the State Wakf Board to the State Government. That is an encroachment of the right of the State Wakf Board. That should not be there. That also should be corrected.

As far as registration is concerned, it is really now the collective wisdom of the State Government and the Central Government; State and Central Wakf Boards; Joint Parliamentary Committee; Muslim Personal Law Board; Ulemas' Forum; and relevant part of the Sachar Committee Report. That has been made meaningful. I believe that this is creating a strong foundation for the stable and scientific administration of Wakf properties.

Sir, there were reckless encroachment of Wakf properties. The releasing of those properties from the encroachers was also a very complicated process. Transfer of the properties was going on at the will and pleasure of the encroachers.

Encroachers were using Wakf properties according to their will and pleasure as an inherited property. I believe that the current provision will put an end to all such illegal gains. Sir, not only that, leasing the wakf property for rupee one or rupee two, that also is going to be ended through this legislation. Sir, there was no statutory obligation between the State and the Central Governments. This legislation ensures such a statutory obligation between the State and the Central Governments. There was no proper survey for the Wakf properties. That also is ensured in this.

Regarding the compensation of Wakf Board, that was not scientific. Through this legislation, a judicious combination of Wakf Board is also ensured in this. About the lease, I had stated earlier. There also, we have made adequate restrictions.

Sir, now, I come to the definition for encroachment. Of course, nobody can escape from that. The dispute redressal mechanism has been specified in this. A Judicial body has been created for that. A tribunal has also been formulated. Dispute redressal mechanism by way of border adjudicators has also been specified in this Bill. The Wakf properties are under the possession of the Government. My friend was saying that there are many Wakf properties under the possession of the Government. It is illegal possession by the Government. According to the report, in Delhi alone, there are many properties like that. My friend was saying that 123 wakf properties in Delhi alone are under the illegal possession of the Government. While saying this, I have distinct memories of days of Shrimati Indira Gandhi. In her letter, 26th March, 1976, she wrote that it must be kept in mind that Wakf are forever and, therefore, the interests of the future generation must be kept in view. The Wakf properties which are in the hands of the Government or local authorities must be returned to the Wakf or duly purchased or leased by the Government authorities. We have to remember that. The Government should show a model. Private people are doing all these things. But the Government itself is doing. The Government is a noble institution. It is a constitutional body. If the Government itself is in the role of an encroacher, we can very well understand how deplorable is that? I would like to suggest that we have to make an end for that also.

MR. CHAIRMAN : Please wind up.

...(Interruptions)

SHRI MOHAMMED E.T. BASHEER : Sir, I am coming to the end.

Now, at the end, it is with regard to the optimum utilization of the Wakf properties. We know that according to the figures, there are Rs. 60,000 crore worth of wakf properties. It may go up to Rs. 1.25 lakh crore. The annual revenue from this is expected from Rs. 10,000 crore to Rs. 20,000 crore provided if the optimum utilization of Wakf properties is done. I hope that in this Bill also, there is a provision. This Bill is giving an emphasis on optimum utilization of Wakf properties for income generating purpose. That is a most appreciable part of this legislation.

Similarly, another important and another highly appreciable part of this legislation is the proposal for formation of National Wakf Development Corporation. If that is properly planned and managed, this National Wakf Development Corporation can make wonders. I hope that the Government will seriously implement that without further delay. The role of NWDC should be that of a generous facilitator.

Similarly, there are penal provisions for the offenders under the provisions of this Act.

MR. CHAIRMAN: Please wind up.

...(Interruptions)

SHRI MOHAMMED E.T. BASHEER : In this Bill, that also is very highly appreciable and most welcome. With these few words, I once again say that the Government has come forward with the bold decision to bring this legislation before this august House. I once again congratulate the Minister and conclude my speech.

MR. CHAIRMAN: Shri J.M. Aaron Rashid. Be brief.

*SHRI J.M. AARON RASHID (THENI): Hon. Chairman Sir, I thank you for giving me an opportunity to speak on Wakf Amendment Bill. Minorities are being ignored at all levels. UPA Government led by Smt. Sonia Gandhi had constituted a Joint Parliamentary Committee on Wakf under the chairmanship of Shri K. Rahman Khan who is presently the Union Minister for Minority Affairs. I was also a member of that Committee. When we went on study tours to different places we found Muslims living in pathetic condition. Tears rolled down. On the contrary BJP, the prime opposition party says that Muslims are well placed in the society. But that is not the reality. Muslims, a minority community has not so far received its due attention. After UPA led by Smt. Sonia Gandhi came to power, Government has allocated Rs.3000 crore to the welfare of Muslim Community. Because of the constitution of JPC on Wakf by Smt. Sonia Gandhi, Hon. Minister of Minority Affairs has brought certain amendments to this bill today. I extend my heartiest congratulations. I rise to support this bill. I also wish to state that if the properties belonging to Wakf Boards in India are maintained properly, there will be revenue in thousands of crores of rupees to these Boards. In Delhi, many places belonging to Wakf Board are utilized by the Government of Delhi and only a paltry sum of Rs.30 is given as rent. After utilizing an area of 3 lakh sq. ft. the Wakf Boards are paid only Rs.30. There should a fixed rent based on market rate. One-third of the rent they have to give. If you want to buy, you buy at market price, *i.e.* one-third of the market price. If this money comes, the Muslim community will be benefitted. Wakf Boards will get several lakhs of rupees.

In Tamil Nadu, BHEL plant and Bharathidasan University in Trichy are constructed in places belonging to Wakf Board. These institutions do not pay anything. They are not even paying rent properly to the Wakf Board. Judicial powers should be provided to the Wakf Board so that they can act. Parliamentary constituencies won by Muslims have been converted to reserved constituencies. After conducting a census of Muslims in the country, I urge that you should come forward to do good to the Muslim community. In Tamil Nadu, the State Government is providing pension to the Muslims, especially the Ulemas. This is a good scheme. This pension should be enhanced to Rs.2500/-. There are around 50 thousand retired Ulemas in the State of Tamil Nadu. All of them should be provided pension. I also want to share an important information that I along with Hon. Union Minister for Minority Affairs Shri K. Rahman Khan had gone to Bengaluru to review the functioning of Wakf Boards. There is a hotel named *Windsor Manor* in Bengaluru and their land belongs to Wakf Board. They earlier gave Rs.1 lakh as rent for occupying an area of 6 acres. Now they are giving Rs. 6 lakh. Where is the justice? Muslims are being ignored and justice is denied. Wherever there is land of Wakf Boards, colleges should be built. In Delhi, in a post graduate college built on Wakf land there is not even a single Muslim student. I wish to bring this to your notice. Muslim community is being side-lined. You should take genuine action in this regard. I support this bill wholeheartedly. Government led by *Annai* Soniaji has only provided Rs.3000 crore to the welfare of Muslims and in addition I urge that retired Ulemas should be given pension.

SHRI ASADUDDIN OWAISI (HYDERABAD): Sir, my earnest request to you is to please give me seven minutes. I will complete my speech. I promise you that I have 15 points to make and I will complete them in seven minutes.

The first point is that there is no time limit prescribed in the Bill which is being discussed over here regarding adjudication of a wakf matter by a wakf tribunal. In any other tribunal, a time limit is prescribed that within a particular time limit, this matter would be decided. That is not there in this case.

The second point is, all the wakf cases that are now going on lower courts must be transferred to the tribunals which are going to be formed in the respective States.

The third point is that the Supreme Court has always said in many cases that once a wakf, always a wakf. This particular sentence is not reflected in the Bill. It should have been there that once a wakf and always a wakf.

The fourth point is regarding appointment as members to the Central Wakf Council and Wakf Boards. There is not a single mention made that the members who are going to be appointed or made or elected must have some knowledge of wakf matters. They can be town planners; they can be in business and so on. But what about the knowledge of wakf?

The fifth point is this. Can the Minister give an assurance that the rent will be increased of Wakf properties? I give an example. In Kolkata, the Governor House where the Governor is living is a wakf property. And what is the rent that is being given? It is Rs.159 per month. Can he give an assurance that with the passing of this Bill, the rent will be increased of wakf properties?

The sixth point is that the Supreme Court has, as recently as in 2010, in a judgment of Ramesh Gobindram and Sugra Humayun clearly said this. I am quoting the paragraphs 32, 33, 34 and 35.

This judgment has curtailed the powers of tribunals. They have said that even a civil court can decide a wakf matter. In this Bill, the hon. Minister has completely failed to tell us as to how he will overcome this Supreme Court judgment of Ramesh Gobindram. Something should have been introduced in the Bill so that the tribunal can adjudicate and dispute any lease, licence, tenancy, any form of alienation or transfer of certain rights.

My eighth point is that survey of wakf properties will be done after the passage of the Bill, not the survey of what wakf properties used to be at the time of Independence. Again that is not there.

My ninth point is about encroachment of wakf properties. Why is it that the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 is being applied to wakf properties? Mr. Minister, you were the Chairman of the Joint Parliamentary Committee. You had recommended and now, Mr. Minister, you are failing to deliver. Have some sort of moral obligation! Being Chairman, you should have incorporated this. How is it that the Law Ministry has rejected your proposal? I fail to understand this! In the State of Tamil Nadu, in the State of Andhra Pradesh, the Hindu Endowments Board has complete eviction powers of encroachers. They have summary eviction powers. Now what you have done is that the CEO will tell the Collector. I would request that, you have Section 55 of Wakf Act, 1995, you make a provision that if a Magistrate fails to discharge the Board order, then disciplinary action should be taken by the judicial authority, again that Magistrate. That is because neither the Collector, neither the revenue people, neither the police, neither the judiciary at the lower level will want to implement the order of the Wakf Board.

I come to my ninth point. I fail to understand how Shri Jairam Ramesh can have one policy and this Minister another policy? â€ (Interruptions) Amendment 45 to Section 51 is on acquisition of wakf land. The Bill says that compensation should be at the prevailing market value or suitable land, reasonable solatium in lieu of acquired property. How is it that Shri Jairam Ramesh says four times in rural areas and two times in urban areas? Mr. Minister, are you not getting along with Shri Jairam Ramesh, do you have something against Shri Jairam Ramesh that you have to have a different yardstick? Why do not you correct it? How can a Government in power have two different policies on acquisition of land? If it is wakf land, it has to be at prevailing market value. What is this? This is a contradiction in your own Government. Please correct it.

I have talked about any land acquisition made under law will have to be done in consultation with the Board. I will say that it has to be 'duly constituted Board' not a Board. For example, in Maharashtra, Mukesh Ambani being the richest man in India had to occupy the land of a *yateemkhana*. Disgrace on his part that he had to occupy the land of orphans! Why did this happen? It happened because we do not have a Board over there. The CEO in connivance with him gave a green signal. That is why you must have a duly constituted Board. Not having that you cannot stop this occupation of land.

Then, what is the definition of public purpose? Please tell me. You do not even define public purpose over here! Visualize a situation that tomorrow if a right wing government comes into power they can do anything. There are many contentious issues which are still pending. I am warning you, please correct this.

On Amendment 60, again I do not know what is the meaning of 'if the property is required for public purpose' - there is no definition - 'the Government agency may make an application for determination of rent or compensation'. Again, who will go there? Who will make it? In Delhi, my friend Shahnawaz can help us over here. If they are really interested in this, I would request the BJP leader to help us. About 123 properties are under the occupation of DDA and the Land Development Office. Please understand the irony. A hundred and twenty-three properties have been given to Wakf Board. The DDA says they are handing them over on a rent of Re.1 per acre. What is this joke? And then, the Vishva Hindu Parishad goes to court and gets a stay in 1984. What is the Wakf Board doing? What is the Union Government doing? More than 30 years have passed. Nothing has happened. You cannot vacate a stay! Can you not vacate a stay? Whatever the legal officers are doing, it is an insult on them.

Please allow me. I am making valid points. In the last year's Budget, for strengthening of State Wakf Boards, Rs.4.50 crore was allotted and only Rs. 8 lakh were given. How can you do that work? You take grant-in-aid to Wakf Board, in 2012-13, an amount of Rs.3.20 crore, but only Rs.2.88 lakh has been released. But my friend from Khammam says that Shri Chandrababu Naidu had protected the wakf properties. I want to correct it; you may inquire into it. When he was the Chief Minister, he had given wakf lands to Microsoft; he had given wakf lands to Indian School of Business; he had given wakf land to Infosys. When Congress came to power, it also did the same thing. 1700 acres of wakf land were given to all these people. The whole of Hyderabad wants to protect this 1700 acres. My request to the hon. Minister is that he may please ensure that the Attorney-General does not appear on behalf of the Central Government. How can he appear on behalf of the Central Government against the wakf property? This is totally wrong. With these words, I conclude.

श्री सतपाल महाराज (गढ़वाल): सभापति महोदय, मैं वक्फ बोर्ड बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। सबसे पहले मैं श्रीमती सोनिया गांधी और मंत्री जी को बहुत-बहुत धन्यवाद देना चाहता हूँ कि वे इतना महत्वपूर्ण बिल लाये, मैं यह कहना चाहूँगा कि यूपीए सरकार ने 3000 करोड़ रुपये एलोकेशन किये हैं, ताकि मुस्लिम्स को लाभ मिल सके। सरकार ने वक्फ बोर्ड की जिस प्रॉपर्टी पर कब्जा किया है, उसे सरकार से मुक्त किया जाये। एक बहुत बड़ी समस्या कश्मिरात की है। मेरे क्षेत्र रामनगर, पौड़ी और कोटद्वार में कश्मिरात की जमीनें नहीं हैं, जिसके कारण एक कब्र के ऊपर दूसरी कब्र, तीसरी कब्र है। वहाँ इस प्रकार की समस्या बन गयी है। मैं सरकार से यह अनुरोध करता हूँ कि जंगल की जमीन कश्मिरात के लिए मुक्त की जाये, क्योंकि तोरात के अंदर यह कहा गया है -- God made man from the dust of the ground. यह पुतला मिट्टी से बना है और मिट्टी में मिलेगा। परन्तु कश्मिरात की जमीन न होने से बड़ी दिक्कतें पैदा हो रही हैं। इसलिए सरकार जमीन उपलब्ध कराये, वन विभाग जमीन उपलब्ध कराये।

आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया, मैं इसका समर्थन करता हूँ।

अल्पसंख्यक कार्य मंत्री (श्री के. रहमान खान): सभापति महोदय, जयराम रमेश साहब मुझे उर्दू में बोलने के लिए कह रहे हैं, इसलिए मैं उर्दू में ही बोलूँगा। सबसे पहले मैं शाहनवाज हुसैन साहब का शुक्रगुजार हूँ। उन्होंने इस बिल पर अपने ख्याल का इज़हार किया और बहस शुरू की। मुझे आज बड़ी खुशी हो रही है कि सारा सदन एक होकर औकाफ की जायदाद को नाज़ायज कब्जे से निकालने, उसकी तरक्की के लिए एकजुट हो कर एक आवाज से बात कर रहा है -- चाहे वक्फ की जायदाद हो, चाहे किसी और संस्था की जायदाद हो, वह लोगों की भलाई के लिए दी गयी जमीन रहती है। उस पर नाज़ायज कब्जा करना किसी भी मज़हब में सबसे बड़ा गुनाह है। आज हकीकत है कि लाखों एकड़ जमीन वक्फ के पास हैं जो लोगों ने, जिनको हम वाकिफ कहते हैं, दान दी है। वे अलग-अलग इंटरेशन से, मंशा से लोगों को जमीन दे देते हैं और यह सिर्फ गवर्नमेंट की ही नहीं बल्कि समाज की भी जिम्मेदारी है कि वह उस जमीन को सही तरीके से उस मकसद के लिए इस्तेमाल करे। इसीलिए 1954 में पहला कदम उठाया गया कि वक्फ की जायदाद के लिए एक वक्फ बोर्ड बने। उस वक्त उस क़ानून में बहुत कमजोरियाँ थी और सभी राज्यों ने उसे स्वीकार नहीं किया था। तो 1995 में फिर इस एक्ट को बदला गया और सभी राज्यों में इस एक्ट को लागू करने के लिए इसे सेंट्रल एक्ट बनाया गया। उसके बाद हमारा जो तर्जुबा था कि यह एक्ट भी मुफ़ीद साबित नहीं हुआ, इसमें भी बहुत-सी कमियाँ थीं। आज जो बिल पास होने वाला है, जो क़ानून बनने वाला है, इसके जरिए हम बहुत-से बदलाव लाए हैं। औकाफ की जायदाद को नाज़ायज कब्जे से बचाया जाए, निकाला जाए और इसकी तरक्की की जाए। यदि लाखों एकड़ जमीन है और वह बेकार पड़ी है, जब जमीन बेकार रहती है, तो कोई-न-कोई उसके ऊपर नाज़ायज कब्जा करता है, जब तक उसे डेवलप न किया जाए। उससे इनकम न बढ़ायी जाय। अब हमारी कोशिश है कि नाज़ायज कब्जे से औकाफ की जायदाद को निकाला जाए और इसकी तरक्की करे। इसलिए सक्तर कमेटी की बात हुई, ज्वाइंट पार्लियामेंटरी कमेटी की बात हुई, इन दोनों कमेटियों ने वाज़े तौर पर कहा है कि आपको इसे नाज़ायज कब्जे से निकालना होगा और इसकी तरक्की करने के लिए एक नेशनल वक्फ डेवलपमेंट कारपोरेशन बनाना होगा। क्योंकि औकाफ के पास पैसे नहीं हैं और मुतवलिहियों के पास इतनी ताकत नहीं है कि वे जायदाद को डेवलप कर सकें। इसलिए अब पांच सौ करोड़ रुपए की ऑथराइज कैपिटल से नेशनल वक्फ डेवलपमेंट कारपोरेशन बनने जा रहा है, जो एक पी.एस.यू. होगा। इस पर 51 प्रतिशत सरकार का कंट्रोल होगा और जो कमर्शियली एक्सप्लॉयटेबल जायदाद की जो बात हो रही है, बहुत-से माननीय सदस्यों ने कहा कि यदि इसे 30 वर्ष तक आप दे रहे हैं, तो इसका भी मिसयूज़ हो सकता है। कोई बिल्डर आकर ले सकता है। हम यह कोशिश करने जा रहे हैं कि सबसे पहला कमर्शियल डेवलपमेंट, वक्फ डेवलपमेंट कारपोरेशन करेगी, जो सरकार की कंपनी रहेगी न कि बिल्डर्स को या लीज़ होल्डर्स को यह देगी। आज एनक्वैरमेंट का सबसे बड़ा मसला है। माननीय सदस्यों ने बहुत-से सुझाव दिये हैं। अब यह एनक्वैरमेंट निकालना बहुत मुश्किल काम है क्योंकि जो भी क़ानून आप बनाएंगे, लोग जानते हैं कि लीगल तरीके से उसे कैसे रोका जाए? पहली मर्तबा हमने सेक्शन 52 ए में कोई भी वक्फ प्रॉपर्टी यदि किसी के कब्जे में है, उसके पास ऑथराइजेशन नहीं है या लीज़ एग्ज़िमेंट नहीं है, तो वह ट्रेसपासर है। पहले होता था कि आप केस करें फिर मामला कोर्ट में चलता था, अब यदि वक्फ की प्रॉपर्टी पर किसी का नाज़ायज कब्जा है, उसके पास कोई दस्तावेज़ नहीं है, कोई डायुमेंट नहीं है, तो straightaway the Wakf Board can file an FIR and it is a cognizable offence, non-bailable offence. यह प्रावधान हम इस बिल में लाए हैं। दूसरी चीज़ यह होती थी जो हमारे औकाफ बोर्ड्स की बदकिस्मती की बात है, बड़े अफ़सोस की बात है कि हमारे बोर्ड्स की कारकरदगी सैटिस्फैक्टरी नहीं है। ज्वाइंट पार्लियामेंटरी कमेटी इसीलिए बनी थी कि मुल्क में औकाफ बोर्ड्स सही तरह से नहीं चल रहे हैं। इसलिए उनकी कारकरदगी को भी बेहतर बनाने की कोशिश इस बिल में की गयी है। पहले एकाउण्टिबिलिटी नहीं थी, राज्य सरकारों की वक्फ बोर्ड्स पर जो निगरानी होनी चाहिए थी, वह नहीं थी और नेशनल लेवल पर सेंट्रल वक्फ काउंसिल सिर्फ एक एडवाइज़री बॉडी थी। उसके पास कोई पावर्स नहीं थीं।

आज इस बिल के जरिए सेंट्रल वक्फ काउंसिल को पावर दी गयी है कि वह स्टेट गवर्नमेंट को एडवाइज़ दे सकती है, वक्फ बोर्ड को एडवाइज़ कर सकती है, सेंट्रल गवर्नमेंट को भी एडवाइज़ कर सकती है और इसकी डायरेक्शनस मॉडरेटरी होंगी। अगर सरकार को इसमें कोई आपत्ति है कि इसकी डायरेक्शन एक्सेप्ट नहीं करेंगे, तो एडजुडिकेट होगा, उसे सुप्रीम कोर्ट का जज या हाईकोर्ट के चीफ जस्टिस एडजुडिकेट करेंगे। इसमें आज सेंट्रल वक्फ काउंसिल को डायरेक्शन पावर्स दी गयी हैं। मुझे उम्मीद है कि इस पावर से सेंट्रल वक्फ काउंसिल की एकाउण्टिबिलिटी और ज्यादा बढ़ेगी। जहां तक ट्रिब्यूनल की बात है, ओवेसी साहब चले गए हैं, उन्होंने 13 प्वाइंट्स के ऊपर बात की थी, मैं जवाब देना चाहता हूँ, लेकिन अभी वह यहां उपस्थित नहीं हैं। मैं इसके बारे में लिखित में उनको जवाब दूँगा।... (व्यवधान) .. ट्रिब्यूनल की बात हुई थी। पहले जो ट्रिब्यूनल बने, वे सिर्फ to decide whether a Wakf property is a Wakf property or not के लिए थे, उनका लिमिटेड मंडेट था। We have extended the scope of the Tribunal. अब हर तरह के डिस्प्यूट ट्रिब्यूनल के पास जाएंगे, अब कोर्ट में जाने की जरूरत नहीं है। ट्रिब्यूनल्स की पावर्स को हमने एक्सपैंड किया है। एक्विशन पावर्स भी ट्रिब्यूनल को दी गयी हैं। पहले सेंट्रल गवर्नमेंट से कोई फाइनेंशियल एसिस्टेंस नहीं दी जा रही थी, अब हम सेंट्रल गवर्नमेंट से फाइनेंशियल एसिस्टेंस उनको देने जा रहे हैं। मुल्क में जितनी भी वक्फ प्रॉपर्टीज हैं, उनका हम सेंट्रल गवर्नमेंट से कम्प्यूटराइजेशन करा रहे हैं। एक्विशन एक्ट और पब्लिक प्रेमिसेस एक्ट की बात हुई, यह सही है कि वक्फ प्रॉपर्टी हर मायने से पब्लिक प्रेमिसेस है, इसका कोई इंडिविजुअल ओनर नहीं हो सकता, इसका ओनर खुदा होता है, जब खुदा ओनर होता है, तो वह पब्लिक के लिए है। पब्लिक प्रेमिसेस में यह प्रॉपर्टी आती है, मगर कानूनी अड़चनों के जरिए से हम वक्फ एक्ट में पब्लिक प्रेमिसेस को इन्वल्ड नहीं कर सकते थे, इसलिए हम एक सेपरेट वक्फ प्रॉपर्टी एक्विशन बिल लाने जा रहे हैं। सेंट्रल पब्लिक प्रेमिसेस एक्ट के पूरे प्रॉविजन्स हम एक्विशन बिल में लाने जा रहे हैं। माननीय सदस्यों ने जो सुझाव दिए हैं, मैं उनके इंडिविजुअल सुझाव में बारे में डिटेल में जवाब लिखूँगा, वक्फ की कमी रहने से मैं सिर्फ दो-तीन इश्यूज़ पर कहूँगा। सर्वे की बात हुई थी। सर्वे वर्ष 1956-57 में हुआ था, उसके बाद फिर एक्ट में कहा गया कि हर 20 साल पर सर्वे करना है। वह भी सही तरीके से नहीं हो रहा था। अब हम इस बिल में सर्वे की जिम्मेदारी और उसकी कॉस्ट बियर करने की जिम्मेदारी तय करने जा रहे हैं। इसकी जिम्मेदारी राज्य सरकार की होती है, जो वक्फ प्रॉपर्टी का सर्वे करने के बाद सरकार उसे नोटिफाई करे। अब तक वक्फ बोर्ड

यह कर रहा था इसलिए डिस्प्यूट ज्यादा हो रहे थे। अब सरकार को सर्वे करना है और सारी वक्फ प्रॉपर्टी की लिस्ट राज्यों को मेनटेन करनी होगी तथा गजेट नोटिफिकेशन करना होगा। यह सरकार की तरफ से होगा, न कि वक्फ बोर्ड की तरफ से।

यहां आर्किऑजिकल सर्वे की बात कही गई। यह सही है कि हजारों मस्जिदें आर्किऑजिकल सर्वे के कंट्रोल में हैं। यह सवाल उठाया गया कि एक वक्फ करने वाला चाहता है और वहां मस्जिद नमाज अदा करने के लिए बनाता है और किसी न किसी कानून के तहत वह मस्जिद आर्किऑजिकल सर्वे में आ गई तथा नमाज पढ़ने की इजाजत नहीं दी जा रही है, शाहनवाज हुसैन जी ने यह कहा था कि इस तरह इसमें डिस्प्यूट हो जाता है। थोड़े आर्किऑजिकल सर्वे में हैं, थोड़े वक्फ में हैं ऐसे मामलों पर हम आर्किऑजिकल डिपार्टमेंट से बात कर रहे हैं। यह तय हुआ था कि जो भी मस्जिदें हैं, मंदिर या चर्च हैं, उनका कहना है कि जिस मस्जिद में इबादत होती थी, वहां इजाजत दी है और जहां नहीं होती थी वहां नहीं दी है। उनका मानना है कि 1920 में, अनडिवाइडिड इंडिया में एक दस्तावेज के आधार पर कि जितने भी मंदिर, मस्जिद और चर्च हैं, वहां इबादत हो रही है या नहीं, दर्ज किया गया है। उन्होंने वादा किया है कि इसके बिना पर हम देखेंगे और आर्किऑजिकल डिपार्टमेंट से बात करेंगे।

श्री कीर्ति आज़ाद (दरभंगा): कोई टाइम फ्रेम दिया है या नहीं?

SHRI K. RAHMAN KHAN: We are in touch with the Archaeological Department.

SHRI KIRTI AZAD : Have you given them any time frame? Or are they going to give you a list?

SHRI K. RAHMAN KHAN: We are in correspondence with the Archaeological Department. Still we have not come to a conclusion.

SHRI KIRTI AZAD : It must be time-bound programme.

श्री के. रहमान खान: यह दो मंत्रालयों के बीच की बात है और हम कर रहे हैं। 123 प्रॉपर्टी की बात हुई, मैं ओवैसी साहब को विस्तार से बताऊंगा। मुझे सबसे बड़ी खुशी है और मैं अपने को खुशकिस्मत समझता हूँ कि संयुक्त संसदीय समिति में जिसमें खैरे साहब भी थे। उन्होंने उस वक्त पर हमारे साथ अच्छा सहयोग किया और मुझे यह कहने में कोई दुश्चारी नहीं है कि उन्होंने बढ़-चढ़कर वक्फ प्रॉपर्टी के तहाफुज के लिए बात की थी। मैं शाहनवाज जी से भी कहूंगा कि अतिक्रमण रोकने के लिए आपका पूरा सहयोग रहना चाहिए। इलेक्शन मेनिफेस्टो में आपने वादा भी किया है।

"BJP will examine the recommendation of the Joint Parliamentary Committee of Wakf headed by Shri K. Rahman Khan, Deputy Chairman, Rajya Sabha and with consultation with Muslim leaders, we will take steps to remove/evict encroachments from unauthorized occupation of wakf property. "

यह आपके मेनिफेस्टो में है। मेरी गुजारिश है कि जिस-जिस राज्य में आपकी हुकूमत है आप वहां इम्प्लीमेंट करायें तो मैं आपका शुक्रगुजार होऊंगा।

श्री सैयद शाहनवाज़ हुसैन : हम तो सरकार में आने वाले हैं, हम इसे करेंगे।

श्री के. रहमान खान: आने वाले हैं, वह तो बाद की बात है, देखेंगे। और भी बहुत से अच्छे सुझाव आए हैं, मैं कोशिश करूंगा कि उन्हें इम्प्लीमेंट किया जाए। मैं सैदुल हक जी से गुजारिश करूंगा कि वह अपने संशोधन को प्रेस न करें। आपने जो भी सुझाव दिए हैं हम उसे रूल्स में लाकर सही करने की कोशिश करेंगे इसलिए आप अपने संशोधन प्रेस न करें।

So, with these words, I thank all the Members and request the House to agree unanimously to the amendments to the Bill made by Rajya Sabha.

MR. CHAIRMAN : The question is:

"That the following amendments made by Rajya Sabha in the Bill to amend the Wakf Act, 1955, be taken into consideration:"

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Sixty-first", the word "Sixty-fourth" be **substituted**.

CLAUSE 1 Short Title and

Commencement

2. That at page 1, line 3, **for** the figure "2010", the figure "2013" be **substituted**.

CLAUSE 5 Amendment of Section 3

3. That at page 2, line 7, **after** the word "person", the words "or institution, public or private" be **inserted**.
4. That at page 2, line 9, **after** the words "terminated by" the words "mutawalli or" be **inserted**.
5. That at page 2, line 18, the word "such" be **deleted**.
6. That at page 2, line 22, **after** the word "Khanqah" the words "peerkhana and karbala" be **inserted**.
7. That at page 2, **for** lines 23 to 27, the following be **substituted**, namely:-

"(v) for clause (r), the following clause shall be *substituted*, namely:-

(r) "waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes –

(i) a waqf by user but such waqf shall not cease to be a waqf by reason only of the user having ceased irrespective of the period of such cesser;

(ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

(iii) "grants", including mashrat-ul-khidmat for any purpose recognised by the Muslim law as pious, religious or charitable; and

(iv) a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and "waqif" means any person making such dedication;".

CLAUSE 6 Amendment of Section 4

8. That at page 2, **after** line 28, the following be **inserted**, namely:-
- "(a) in sub-section (1), for the words 'wakfs existing in the State at the date of the commencement of this Act', the words 'auqaf in the State' shall be *substituted*;"
9. That at page 2, line 29, **for** the bracket and alphabet "(a)", the bracket and alphabet "(b)", be **substituted**
10. That at page 2, line 33, **for** the figure "2010" the figure "2013" be **substituted**
11. That at page 2, line 34, **for** the figure "2010" the figure "2013" be **substituted**
12. That at page 2, **for** lines 38 and 39, the following be **substituted**, namely:-
- "(c) in sub-section (6).-
- (i) in the proviso, for the words "twenty years", the words "ten years" shall be *substituted*;
- (ii) after the proviso, the following proviso shall be *inserted*, namely:-

"Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

CLAUSE 7 Amendment of Section 5

13. That at page 3, **for** lines 2 to 4, the following be **substituted** namely:-
- "(3) The revenue authorities shall;-
- (i) include the list of auqaf referred to in sub-section (2), while updating the land records; and
- (ii) take into consideration the list of auqaf referred to in sub-section (2), while deciding mutation in the land records."

CLAUSE 9 Amendment of Section 7

14. That at page 3, line 23, **after** the word "have" the word "the" be **inserted**

CLAUSE 11 Amendment of Section 9

15. That at page 4, line 9, **for** the word "or" the word "and" be **substituted**
16. That at page 4, line 20, **for** the words "Central Council and the Council" the words "Council and it" be **substituted**.
17. That at page 4, line 27 the words "Central Waqf" be **deleted**.
18. That at page 4, line 30, **for** the words "Judge of the Supreme Court and the fee" the words "Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees" be **substituted**.
19. That at page 4, line 31 **for** the word "determined", the word "specified" be **substituted**.

CLAUSE 12 Amendment of Section 13

20. That at page 4, line 38, **for** the words "one year from the date of the", the words "six months from the date of" be **substituted**.
21. That at page 4, line 39, **for** the figure "2010", the figure "2013" be **substituted**.
22. That at page 4, **for** lines 42 and 43, the following be **substituted**, namely:-
- "section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim".

CLAUSE 13 Amendment of Section 14

23. That at page 5, line 4, **for** the words "members enrolled with", the words "members of" be **substituted**.
24. That at page 5, **for** lines 6 to 9, the following proviso be **substituted**, namely:-
- "Provided that in case there is no Muslim member of the Bar Council of a State or a Union Territory, the State Government or the Union Territory administration, as the case may be, may nominate any senior Muslim

advocate from that State or the Union Territory, and";

25. That at page 5, **for** lines 33 and 34, the following be **substituted**, namely:-

"(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;"

26. That at page 5, line 37, **for** the words "Deputy Secretary", the words "Joint Secretary" be **substituted**.

27. That at page 5, line 42, **for** the words "less than three and not more than five", the words "less than five and not more than seven" be **substituted**.

28. That at page 6, line 3, **for** the bracket and figure "(7)", the bracket and figure "(5)" be **substituted**.

29. That at page 6, **after** line 3, the following be **inserted**, namely:-

"(IV) sub-section (7) shall be *omitted*;"

NEW CLAUSE 14A Amendment of section 16

30. That at page 6, **after** line 5, the following new clause be **inserted**, namely:-

"14A. In section 16 of the principal Act, after clause (d), the following clause shall be *inserted*, namely:-

"(da) he has been held guilty of encroachment on any waqf property;"

CLAUSE 15 Insertion of new Section 20A

31. That at page 7, line 5, **for** the words "show of hands", the words "method of secret ballot" be **substituted**.

CLAUSE 16 Amendment of section 23

32. That at page 7, line 18, **for** the word "sub-sections", the word "sub-section" be **substituted**.

33. That at page 7, line 23, **after** the words "State Government", the words "and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation" be **inserted**.

34. That at page 7, lines 24 and 25, be **deleted**.

NEW CLAUSE 17A Substitution of new section for section 28.

35. That at page 7, **after** line 34, the following be **inserted**, namely:

17A. For section 28 of the principal Act, the following section shall be *substituted*, namely:-

"28. Subject to the provisions of this Act and the rules made thereunder, the District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a District in the State shall be responsible for implementation of the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considers necessary, seek directions from the Tribunal for the implementation of its decisions."

Power of District Magistrate, Additional District Magistrate or Sub Divisional Magistrate to implement the directions of the Board.

CLAUSE 18 Amendment of section 29

36. That at page 7, **for** lines 37 to 40, the following be **substituted**, namely:-

"(a) in sub-section (1) as so numbered, for the words 'subject to such conditions and restrictions as may be prescribed and subject to the payment of such fees as may be leviable under any law for the time being in force', the words 'subject to such conditions as may be prescribed' shall be *substituted*;"

CLAUSE 20 Amendment of section 32

37. That at page 8, **for** lines 14 to 22, the following be **substituted**, namely:-

'(I) in sub-section (2), for clause (j), the following clause shall be substituted, namely:-

"(j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing."';

38. That at page 8, line 26, **for** the word "fair", the word "market" be **substituted**.

39. That at page 8, **for** lines 29 and 30, the following be **substituted**, namely:-

"educational institution, shopping centre, market, housing or residential flats and the like" shall be *substituted*;"

CLAUSE 21 Amendment of section 33.

40. That at page 8, **for** lines 33 to 35, the following be **substituted**, namely:-

"21. In section 33 of the principal Act, in sub-section (1), -

(a) after the words "the Chief Executive Officer", the words "or any other person authorised by him in writing" shall be *inserted*;

(b) the words "either himself or any other person authorised by him in writing in this behalf" shall be *omitted*".

CLAUSE 24 Amendment of section 44

41. That at page 9, lines 2 and 3, be **deleted**.

42. That at page 9, line 4, **for** the bracket and alphabet "(b)", the bracket and alphabet "(a)" be **substituted**.

43. That at page 9, line 6, **for** the bracket and alphabet "(c)", the bracket and alphabet "(b)" be **substituted**.

CLAUSE 26 Amendment of section 47

44. That at page 9, **for** lines 13 to 19, the following be

substituted, namely:-

"26. In section 47 of the principal Act, -

(I) in sub-section (1), -

(i) in clause (a), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(ii) in clause (b), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;

(iii) in clause (c), after the words "the State Government may," the words "under intimation to the Board", shall be *inserted*;

(II) in sub-section (3), in the first proviso, the words "more than ten thousand rupees but less than fifteen thousand rupees", the words "more than fifty thousand rupees" shall be *substituted*.

CLAUSE 27 Amendment of section 51

45. That at page 9, **for** lines 20 to 41, the following be **substituted**, namely:-

"27. In section 51 of the principal Act,-

Amendment
of section 51.

(i) for sub-section (1), the following sub-sections shall be *substituted*, namely:-".

(1) Notwithstanding anything contained in the waqf deed, any lease of any immovable property which is waqf property, shall be void unless such lease is effected with the prior sanction of the Board:

Provided that no mosque, dargah, khanqah, graveyard, or imambara shall be leased except any unused graveyards in the State of Punjab, Haryana and Himachal Pradesh where such graveyard has been leased out before the date of commencement of the Wakf (Amendment) Act, 2013.

(1A) Any sale, gift, exchange, mortgage or transfer of waqf property shall be void *ab initio*:

Provided that in case the Board is satisfied that any waqf property may be developed for the purposes of the Act, it may, after recording reasons in writing, take-up the development of such property through such agency and in such manner as the Board may determine and move a resolution containing recommendation of development of such waqf property, which shall be passed by a majority of two-thirds of the total membership of the Board.

1 of 1894.

Provided further that nothing contained in this sub-section shall affect any acquisition of waqf properties for a public purpose under the Land Acquisition Act, 1894 or any other law relating to acquisition of land if such acquisition is made in consultation with the Board;

42 of 1991.

Provided also that –

(a) the acquisition shall not be in contravention of the Places of Public Worship (Special Provisions) Act, 1991;

(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;

(c) no alternative land is available which shall be considered as more or less suitable for that purpose; and

(d) to safeguard adequately the interest and objective of the waqf, the compensation shall be at the prevailing market

value or a suitable land with reasonable solatium in lieu of the acquired property;

(ii) sub-sections (2), (3), (4) and (5) shall be *omitted*."

CLAUSE 29 Insertion of New Section 52A.

46. That at page 10, line 14, **for** the word "save", the word "except" be ***substituted***.
47. That at page 10, line 15, **for** the words "an officer duly authorised by the Board", the words "any officer duly authorised by the State Government" be ***substituted***.

CLAUSE 30 Amendment of section 54

48. That at page 10, **for** lines 18 and 19, the following be ***substituted***, namely:-

"30. In section 54 of the principal Act,-

(a) in sub-section (3), for the words "he may, by an order, require the encroacher to remove", *substitute* "he may, make an application to the Tribunal for grant of order of eviction for removing"

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

"(4) The Tribunal, upon receipt of such application from the Chief Executive Officer, for reasons to be recorded therein, make an order of eviction directing that the waqf property shall be vacated by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the waqf property:

Provided that the Tribunal may before making an order of eviction, give an opportunity of being heard to the person against whom the application for eviction has been made by the Chief Executive Officer.

(5) If any person refuses or fails to comply with the order of eviction within forty-five days from the date of affixture of the order under sub-section (2), the Chief Executive Officer or any other person duly authorised by him in this behalf may evict that person from, and take possession of, the waqf property."

NEW CLAUSES 30A AND 30B Amendment of section 55.

49. That at page 10, **after** line 19, the following be ***inserted***, namely:-

"30A. In section 55 of the principal Act, -

(a) for the word, bracket and figure "sub-section (3)", the word, bracket and figure "sub-section (4) shall be *substituted*;

(b) for the words "apply to the Sub-Divisional Magistrate", the words "refer the order of the Tribunal to the Executive Magistrate" shall be *substituted*.

30B. After section 55 of the principal Act, the following section shall be *inserted*, namely:-

Insertion of
new section
55A.

"55A. (1) Where any person has been evicted from any waqf property under sub-section (4) of the section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises.

Disposal of property left on waqf property by unauthorised occupants.

(2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a corporate authority on account of arrears of rent, damages or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final."

CLAUSE 31 Amendment of Section 56

50. That at page 10, **for** line 21 to 36, the following be **substituted**, namely:-

'(a) in sub-section (1), –

(i) for the words "A lease or sub-lease for any period exceeding three years", the words "A lease for any period exceeding thirty years" shall be *substituted*;

(ii) the following proviso shall be inserted at the end, namely:-

Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:

Provided further that lease of any immovable waqf property, which is an agricultural land, for a period exceeding three years shall, notwithstanding anything contained in the deed or instrument of waqf or in any other law for the time being in force, be void and of no effect:

Provided also that before making lease of any waqf property, the Board shall publish the details of lease and invite bids in at least one leading national and regional news papers.;

(b) in sub-section (2), for the words "A lease or sub-lease for any period exceeding one year and not exceeding three years", the words "A lease for a period of one year but not exceeding thirty years" shall be *substituted*;³.

(c) in sub-section (3), –

(i) the words "or sub-lease", at both the places where they occur, shall be *omitted*;

(ii) the following proviso shall be *inserted* at the end, namely:-

51. That at page 10, lines 38 and 39, **for** the words "regarding a lease or

sub-lease for any period exceeding one year and exchange or mortgage", the words "regarding a lease for any period exceeding three years" be ***substituted***.

CLAUSE 34 Amendment of Section 68

52. That at page 11, ***for*** lines 19 to 21, the following be ***substituted***, namely:-

"34. In section 68 of the principal Act, -

(i) in sub-section (2), for the words "Magistrate of the first class" and "Magistrate", the words "District Magistrate, Additional District Magistrate, Sub-Divisional Magistrate or their equivalent" shall be ***substituted***;

(ii) in sub-sections (3), (4), (5) and sub-section (6), for the words "the Magistrate" the words "any Magistrate" shall be ***substituted***.

CLAUSE 39 Amendment of Section 81

53. That at page 12, ***for*** lines 3 to 5, the following be ***substituted***, namely:-

"and a copy of the said auditor's report, along with orders shall be forwarded by the State Government to the Council within a period of thirty days of laying of such report before each House of the State legislature where it consists of two Houses or where such Legislatures consist of one House, before that House."

CLAUSE 40 Amendment of Section 83

54. That at page 12, ***for*** lines 6 and 7, the following be ***substituted***, namely:-

"40. In section 83 of the principal Act, -

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

(1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under this Act and define the local limits and jurisdiction of such Tribunals;

(b) for sub-section (4), the following sub-sections shall be ***substituted***, namely:-

55. That at page 12, line 18, ***for*** the word "presented", the word "prescribed" be ***substituted***.

NEW CLAUSE 42A Omission of Section 87

56. That at page 12, ***after*** line 22, the following be ***inserted***, namely:-

"42A. Section 87 of the principal Act shall be *omitted*.

NEW CLAUSE 43A Amendment of Section 91

57. That at page 12, *after* line 24, the following be *inserted*, namely:-

"43A. In section 91 of the principal Act, in sub-section (1), for the words "it appears to the collector before an award is made that any property", the words "and before an award is made, in case the property" shall be substituted.

CLAUSE 46 Amendment of Section 102

58. That at page 12, line 41, the words "Central Waqf" be *deleted*.

CLAUSE 47 Insertion of New Section 104A

59. That at page 13, *for* lines 3 to 8, the following be *substituted*, namely:-

"104A. (1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person.

Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.

(2) Any sale, gift, exchange, mortgage or transfer of property referred to in sub-section (1) shall be void *ab initio*."

NEW CLAUSE 47A Insertion of New Section 104B

60. That at page 13, *after* line 8, the following be *inserted*, namely:-

"47A. After section 104A of the principal Act, the following section shall be *inserted*, namely:-

"104B. (1) If any waqf property has been occupied by the Government agencies it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal.

Restoration of waqf properties in occupation of Government agencies to waqf Boards.

(2) The Government agency may, if the property is required for a public purpose, make an application for determination of the rent, or as the case may be, the compensation, by the Tribunal at the prevailing market value."

CLAUSE 48 Amendment of Section 106

61. That at page 13, line 10, the words "Central Waqf" be *deleted*.

NEW CLAUSE 48A Insertion of New Section 108A

62. That at page 13, *after* line 11, the following be *inserted*, namely:-

'48A. After section 108 of the principal Act, the following section shall be inserted, namely:-

"108A. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other

Act to have overriding effect.

than this Act.".

CLAUSE 49 Amendment of Section 109

63. That at page 13, **after** line 26, the following be **inserted**, namely:-
"(d) clause (xi) shall be *omitted*;"
64. That at page 13, line 27, **for** the bracket and alphabet "(d)", the bracket and alphabet "(e)" be **substituted**.

The motion was adopted.

MR. CHAIRMAN: Hon. Members, before we take up the amendments into consideration, I may inform the House that the Rajya Sabha *vide* amendment Nos. 30, 35, 49, 56, 57, 60 and 62 has added new clauses 14A, 17A, 30A, 30B, 42A, 43A, 47A and 48A to the Wakf (Amendment) Bill, 2010, as passed by Lok Sabha.

In this regard, I would like to invite your attention to Direction 31, which provides "that when an amendment for the insertion of a new clause in a Bill is adopted by the House, the Speaker shall put the question that the new clause be added to the Bill."

I, therefore, propose to put amendment Nos. 30, 35, 49, 56, 57, 60 and 62 to the vote of the House separately. If the House adopts these amendments, I shall also propose the new clauses sought to be inserted by these amendments to the vote of the House.

I shall now put Amendment Nos. 1 to 7 to the vote of the House.

MR. CHAIRMAN: The question is:

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Sixty-first", the word "Sixty-fourth" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, **for** the figure "2010", the figure "2013" be **substituted**.

CLAUSE 5

3. That at page 2, line 7, **after** the word "person", the words "or institution, public or private" be **inserted**.
4. That at page 2, line 9, **after** the words "terminated by" the words "mutawalli or" be **inserted**.
5. That at page 2, line 18, the word "such" be **deleted**.
6. That at page 2, line 22, **after** the word "Khanqah" the words "peerkhana and karbala" be **inserted**.
7. That at page 2, **for** lines 23 to 27, the following be **substituted**, namely:-

"(v) for clause (r), the following clause shall be substituted, namely:-

(r) "waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes –

(i) a waqf by user but such waqf shall not cease to be a waqf by reason only of the user having ceased irrespective of the period of such cesser;

(ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

(iii) "grants", including mashrat-ul-khidmat for any purpose recognised by the Muslim law as pious, religious or charitable; and

(iv) a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and "waqif" means any person making such dedication;".

The motion was adopted.

MR. CHAIRMAN: Prof Haque, are you pressing your Amendment No.1 to amendment No.8?

SK. SAIDUL HAQUE : Sir, let me tell what is my amendment. Let me tell that in the amendment what I said is that for "auqaf in the State", whatever wakf properties are there, they are not only registered but a number of unregistered wakf properties are there and that should be surveyed. If it is not surveyed, there is every possibility of misuse. That is why, I requested in this amendment to amendment No.8 that both registered and unregistered property in the State should be surveyed.

MR. CHAIRMAN: I shall now put Amendment No. 1 moved by Prof. Sk. Saidul Haque to amendment No.8 made by Rajya Sabha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: I shall now put amendment No. 8 to the vote of the House.

CLAUSE 6

MR. CHAIRMAN: The question is:

That at page 2, *after* line 28, the following be *inserted*, namely:--

"(a) in sub-section (1), for the words 'wakfs existing in the State at the date of the commencement of this Act', the words 'auqaf in the State' shall be *substituted*;" (8)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 9 to 21 to the vote of the House.

The question is:

9. That at page 2, line 29, **for** the bracket and alphabet "(a)", the bracket and alphabet "(b)", be **substituted**
10. That at page 2, line 33, **for** the figure "2010" the figure "2013" be **substituted**
11. That at page 2, line 34, **for** the figure "2010" the figure "2013" be **substituted**
12. That at page 2, **for** lines 38 and 39, the following be **substituted**, namely:-
"(c) in sub-section (6).-
(i) in the proviso, for the words "twenty years", the words "ten years" shall be substituted;
(ii) after the proviso, the following proviso shall be inserted, namely:-
"Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

CLAUSE 7

13. That at page 3, **for** lines 2 to 4, the following be **substituted** namely:-
"(3) The revenue authorities shall;-
(i) include the list of auqaf referred to in sub-section (2), while updating the land records; and
(ii) take into consideration the list of auqaf referred to in sub-section (2), while deciding mutation in the land records."

CLAUSE 9

14. That at page 3, line 23, **after** the word "have" the word "the" be **inserted**

CLAUSE 11

15. That at page 4, line 9, **for** the word "or" the word "and" be **substituted**
16. That at page 4, line 20, **for** the words "Central Council and the Council" the words "Council and it" be **substituted**.
17. That at page 4, line 27 the words "Central Waqf" be **deleted**.
18. That at page 4, line 30, **for** the words "Judge of the Supreme Court and the fee" the words "Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees" be **substituted**.
19. That at page 4, line 31 **for** the word "determined", the word "specified" be **substituted**.

CLAUSE 12

20. That at page 4, line 38, **for** the words "one year from the date of the", the words "six months from the date of" be **substituted**.
21. That at page 4, line 39, **for** the figure "2010", the figure "2013" be **substituted**.

The motion was adopted.

MR. CHAIRMAN: Prof. Haque, are you pressing your Amendment No.2 to Amendment No.22?

SK. SAIDUL HAQUE : Sir, what I told in the amendment is that in the amendment moved by the hon. Minister it is there that in the case of Shia property, it is Shia Muslim and in the case of Sunni Muslim property, it is Sunni Muslim. Muslim is a Muslim. If you ask me: "Are a Hindu," it is not that I am a Brahmin Hindu, Yadav Hindu and Bhakt Hindu. So, Muslim is a Muslim....(*Interruptions*) Let me complete it.

MR. CHAIRMAN: Let him complete it.

SK. SAIDUL HAQUE : So, what I have told here is that in case of Shia property from Shia community, and Sunni property from Sunni community, the word `Sunni Muslim' of `Shia Muslim' should be deleted. Instead, in place of `Shia Muslim, or `Sunni Muslim, it should be Shia community and Sunni community respectively.

MR. CHAIRMAN: I shall now put amendment No.2 moved by Sk. Saidul Haque to amendment No.22 made by Rajya Sabha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: I shall now put Amendment No. 22 to the vote of the House.

The question is:

That at page 4, **for** lines 42 and 43, the following be **substituted**, namely:-

"section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim". (22)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 23 and 24 to the vote of the House.

The question is:

Clause 13

That at page 5, line 4, **for** the words "members enrolled with", the words "members of" be **substituted**. (23)

That at page 5, **for** lines 6 to 9, the following proviso be *substituted*, namely:--

"Provided that in case there is no Muslim member of the Bar Council of a State or a Union Territory, the State Government or the Union Territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union Territory, and";
(24)

The motion was adopted.

MR. CHAIRMAN: Now, we take up Amendment No. 3 moved by Sk. Saidul Haque.

SK. SAIDUL HAQUE : Sir, this amendment should be accepted by the hon. Minister. Originally when the Bill was placed in Lok Sabha in May, 2010, it was there – scholar in Islamic theology. But in the amendment, it has been changed – scholar in Shia and Sunni in Islamic theology. This is not right sort of thing. This is a vague term. I request the hon. Minister to accept what was there in the original Bill – scholar in Islamic theology.

MR. CHAIRMAN: I shall now put amendment No.3 moved by Sk. Saidul Haque to amendment No.25 made by Rajya Sabha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: I shall now put Amendment No. 25 to the vote of the House.

The question is:

That at page 5, **for** lines 33 and 34, the following be **substituted**, namely:-

"(d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;". (25)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 26 to 29 to the vote of the House.

The question is:

That at page 5, line 37, **for** the words "Deputy Secretary", the words "Joint Secretary" be **substituted**. (26)

That at page 5, line 42, **for** the words "less than three and not more than five", the words "less than five and not more than seven" be **substituted**. (27)

That at page 6, line 3, **for** the bracket and figure "(7)", the bracket and figure "(5)" be **substituted**. (28)

That at page 6, **after** line 3, the following be **inserted**, namely:-

"(IV) sub-section (7) shall be *omitted*";. (29)

The motion was adopted.

New Clause 14A

MR. CHAIRMAN: The question is:

That at page 6, **after** line 5, the following new clause be **inserted**, namely:-

"14A. In section 16 of the principal Act, **after** clause (d), the following clause shall be **inserted**, namely:-

"(da) he has been held guilty of encroachment on any waqf property;". (30)

The motion was adopted.

MR. CHAIRMAN: I shall now put new clause 14A to the vote of the House.

The question is:

"That new Clause 14A be added to the Bill."

The motion was adopted.

New Clause 14A was added to the Bill.

MR. CHAIRMAN: I shall now put Amendment Nos. 31 to 34 to the vote of the House.

The question is:

That at page 7, line 5, **for** the words "show of hands", the words "method of secret ballot" be **substituted**. (31)

CLAUSE 16

That at page 7, line 18, **for** the word "sub-sections", the word "sub-section" be **substituted**. (32)

That at page 7, line 23, **after** the words "State Government", the words "and in case of non availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation" be **inserted**. (33)

That at page 7, lines 24 and 25, be **deleted**. (34)

The motion was adopted.

NEW CLAUSE 17A

MR. CHAIRMAN: The question is:

That at page 7, **after** line 34, the following be **inserted**, namely:

Substitution of new section for section 28. 17A. For section 28 of the principal Act, the following section shall be *substituted*, namely:-

Power of District Magistrate, Additional District Magistrate or Sub Divisional Magistrate to implement the directions of the Board. "28. Subject to the provisions of this Act and the rules made thereunder, the District Magistrate or in his absence an Additional District Magistrate or Sub Divisional Magistrate of a District in the State shall be responsible for implementation of the decisions of the Board which may be conveyed through the Chief Executive Officer and the Board may, wherever considers necessary, seek directions from the Magistrate Tribunal for the implementation of its decisions." (35)

The motion was adopted.

MR. CHAIRMAN: I shall now put new clause 17A to the vote of the House.

The question is:

"That new Clause 17A be added to the Bill."

The motion was adopted.

New Clause 17A was added to the Bill.

MR. CHAIRMAN : I shall now put Amendment Nos. 36 to 44 to the vote of the House.

The question is:

Clause 18

That at page 7, ***for*** lines 37 to 40, the following be ***substituted***, namely:-

"(a) in sub-section (1) as so numbered, for the words 'subject to such conditions and restrictions as may be prescribed and subject to the payment of such fees as may be leviable under any law for the time being in force', the words 'subject to such conditions as may be prescribed' shall be *substituted*;" (36)

Clause 20

That at page 8, ***for*** lines 14 to 22, the following be ***substituted***, namely:-

'(I) in sub-section (2), for clause (j), the following clause shall be *substituted*, namely:-

"(j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing."'; (37)

That at page 8, line 26, ***for*** the word "fair", the word "market" be ***substituted***. (38)

That at page 8, ***for*** lines 29 and 30, the following be ***substituted***, namely:-

"educational institution, shopping centre, market, housing or residential flats and the like " shall be substituted; " (39)

Clause 21

That at page 8, **for** lines 33 to 35, the following be **substituted**, namely:-

Amendment "21. In section 33 of the principal Act, in sub-section of section 33 (1), -

- (a) after the words "the Chief Executive Officer", the words "or any other person authorized by him in writing" shall be *inserted*;
- (b) the words "either himself or any other person authorized by him in writing in this behalf" shall be *omitted*". (40)

Clause 24

That at page 9, lines 2 and 3, be **deleted**. (41)

That at page 9, line 4, **for** the bracket and alphabet "(b)", the bracket and alphabet "(a)" be **substituted**. (42)

That at page 9, line 6, **for** the bracket and alphabet "(c)", the bracket and alphabet "(b)" be **substituted**. (43)

Clause 26

That at page 9, **for** lines 13 to 19, the following be **substituted**, namely:-

Amendment "26. In section 47 of the principal Act, -
of section 47.

(I) in sub-section (1), -

- (i) in clause (a), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;
- (ii) in clause (b), for the words "ten thousand rupees", the words "fifty thousand rupees" shall be *substituted*;
- (iii) in clause (c), after the words "the State Government may," the words "under intimation to the Board", shall be *inserted*;

(II) in sub-section (3), in the first proviso, the words "more than ten thousand rupees but less than fifteen thousand rupees", the words "more than fifty thousand rupees" shall be *substituted*. (44)

The motion was adopted.

MR. CHAIRMAN: Now, we take up Amendment Nos. 4 and 5.

SK. SAIDUL HAQUE : Sir, what I have said in Amendment No. 4 is that edgah should also be included. I think the hon. Minister is very well aware of it. He has mentioned a number of things in his Amendment No. 45. He has mentioned that no mosque, dargah, khanqah, graveyard, or imambara shall be leased. I just want to add one thing here. I think it is necessary that edgah should also be included here. I think, perhaps, the hon. Minister has missed it. I request him to include edgah here.

SHRI K. RAHMAN KHAN: Both the amendments can be taken care of while framing the Rules. I have already stated that I would take his suggestions while framing the Rules.

SK. SAIDUL HAQUE : Thank you.

Now, coming to Amendment No. 5, it is proposed that if the Wakf land is to be acquired, it should be used for public purposes. The hon. Minister of Rural Development Shri Jairam Ramesh mentioned the other day that he would take care that the Wakf land is not acquired, as far as possible. That is alright. My point is, if the land has to be acquired, who will determine the public purpose? Wakf Board is not efficient enough or sufficient enough to determine that this is for public purpose without consulting the State Governments. So, I request that whenever such land is to be acquired, the State Government must be consulted. Otherwise, there will be problems. I request the hon. Minister to accept this also.

MR. CHAIRMAN: I shall now put Amendment Nos. 4 and 5 moved by Sk. Saidul Haque to Amendment No. 45 made by Rajya Sabha to the vote of the House.

The amendments were put and negatived.

MR. CHAIRMAN: I shall now put Amendment No. 45 to the vote of the House.

The question is:

CLAUSE 27

Amendment That at page 9, ***for*** lines 20 to 41, the following be of section ***substituted***, namely:-
51.

"27. In section 51 of the principal Act,-

(i) for sub-section (1), the following sub-sections shall be *substituted*, namely:-"

(1) Notwithstanding anything contained in the waqf deed, any lease of any immovable property which is waqf property, shall be void unless such lease is effected with the prior sanction of the Board:

Provided that no mosque, dargah, khanqah, graveyard, or imambara shall be leased except any unused graveyards in the State of Punjab, Haryana and Himachal Pradesh where such graveyard has been leased out before the date of commencement of the Wakf (Amendment) Act, 2013.

(1A) Any sale, gift, exchange, mortgage or transfer of waqf property shall be void *ab initio*:

Provided that in case the Board is satisfied that any waqf property may be developed for the purposes of the Act, it may, after recording reasons in writing, take-up the development of such property through such agency and in such manner as the Board may determine and move a resolution containing recommendation of development of such waqf property, which shall be passed by a majority of two-thirds of the total membership of the Board.

1 of 1894.

Provided further that nothing contained in this sub-section shall affect any acquisition of waqf properties for a public purpose under the Land Acquisition Act, 1894 or any other law relating to acquisition of land if such acquisition is made in consultation with the Board;

Provided also that –

(a) the acquisition shall not be in contravention of the Places of Public Worship (Special Provisions) Act, 1991;

42 of 1991.

(b) the purpose for which the land is being acquired shall be undisputedly for a public purpose;

(c) no alternative land is available which shall be considered as more or less suitable for that purpose; and

(d) to safeguard adequately the interest and objective of the waqf, the compensation shall be at the prevailing market value or a suitable land with reasonable solatium in lieu of the acquired property;

(ii) sub-sections (2), (3), (4) and (5) shall be *omitted*."

(45)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 46 to 48 to the vote of the House.

The question is:

That at page 10, line 14, **for** the word "save", the word "except" be ***substituted***. (46)

That at page 10, line 15, **for** the words "an officer duly authorised by the Board", the words "any officer duly authorised by the State Government" be ***substituted***. (47)

Clause 30

That at page 10, **for** lines 18 and 19, the following be ***substituted***, namely:-

Amendment of "30. In section 54 of the principal Act,--

Section 54.

(a) in sub-section (3), for the words "he may, by an order, require the encroacher to remove", *substitute* "he may, make an application to the Tribunal for grant of order of eviction for removing"

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:-

"(4) The Tribunal, upon receipt of such application from the Chief Executive Officer, for reasons to be recorded therein, make an order of eviction directing that the waqf property shall be vacated by all persons who may be in occupation thereof or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the waqf property:

Provided that the Tribunal may before making an order of eviction, give an opportunity of being heard to the person against whom the application for eviction has been made by the Chief Executive Officer.

(5) If any person refuses or fails to comply with the order of eviction within forty-five days from the date of affixture of the order under sub-section (2), the Chief Executive Officer or any other person duly authorised by him in this behalf may evict that

person from, and take possession of, the waqf property." (48)

The motion was adopted.

New Clauses 30A and 30B

MR. CHAIRMAN: The question is:

Amendment That at page 10, ***after*** line 19, the following be of section ***inserted***, namely:-
55.

"30A. In section 55 of the principal Act, -

(a) for the word, bracket and figure "sub-section (3)", the word, bracket and figure "sub-section (4) shall be *substituted*;

(b) for the words "apply to the Sub-Divisional Magistrate", the words "refer the order of the Tribunal to the Executive Magistrate" shall be *substituted*.

Insertion of new section 55A. After section 55 of the principal Act, the following section shall be *inserted*, namely:-
55A.

Disposal of property left on waqf property by unauthorised occupants. "55A. (1) Where any person has been evicted from any waqf property under sub-section (4) of the section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises.

(2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a corporate authority on account of arrears of rent, damages or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the apportionment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final." (49)

The motion was adopted.

MR. CHAIRMAN: I shall now put the new clauses 30A and 30B to the vote of the House.

The question is:

"That New Clauses 30A and 30B be added to the Bill."

The motion was adopted.

New Clauses 30A and 30B were added to the Bill.

MR. CHAIRMAN: Now, we take up Amendment No. 6 moved by Sk. Saidul Haque.

SK. SAIDUL HAQUE : Sir, in the amendment made by the hon. Minister, what is stated is that the Wakf property may be given on lease for a period of 30 years for commercial activities for education or health purposes. My amendment is that it would have been better if the Wakf property is not given on lease for commercial activities.

19.00 hrs.

Even if it has to be given for commercial activities, it should be given up to 15 years period and in case of health and education, it should be 30 years. Otherwise, if it is given for commercial purposes, those properties will be gone for ever. So, I would request the hon. Minister to accept this.

MR. CHAIRMAN: I shall now put Amendment No. 6 moved by Prof. Sk. Saidul Haque to Amendment No. 50 made by Rajya Sabha to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: I shall now put Amendment No. 50 to the vote of the House.

The question is:

Clause 31

That at page 10, *for* line 21 to 36, the following be *substituted*, namely:-

'(a) in sub-section (1), –

(i) for the words "A lease or sub-lease for any period exceeding three years", the words "A lease for any period exceeding thirty years" shall be *substituted*;

(ii) the following proviso shall be *inserted* at the end, namely:-

Provided that a lease for any period up to thirty years may be made for commercial activities, education or health purposes, with the approval of the State Government, for such period and purposes as may be specified in the rules made by the Central Government:

Provided further that lease of any immovable waqf property, which is an agricultural land, for a period exceeding three years shall, notwithstanding anything contained in the deed or instrument of waqf or in any other law for the time being in force, be void and of no effect:

Provided also that before making lease of any waqf property, the Board shall publish the details of lease and invite bids in at least one leading national and regional news papers.');

(b) in sub-section (2), for the words "A lease or sub-lease for any period exceeding one year and not exceeding three years", the words "A lease for a period of one year but not exceeding thirty years" shall be *substituted*;

(c) in sub-section (3), –

(i) the words "or sub-lease", at both the places where they occur, shall be *omitted*;

(ii) the following proviso shall be *inserted* at the end, namely:- (50)

The motion was adopted.

MR. CHAIRMAN: I shall now put Amendment Nos. 51 to 55 to the vote of the House.

The question is:

That at page 10, lines 38 and 39, for the words "regarding a lease or sub-lease for any period exceeding one year and exchange or mortgage", the words "regarding a lease for any period exceeding three years" be *substituted*. (51)

Clause 34

That at page 11, *for* lines 19 to 21, the following be *substituted*, namely:-

"34. In section 68 of the principal Act, -

(i) in sub-section (2), for the words "Magistrate of the first class" and "Magistrate", the words "District Magistrate, Additional District Magistrate, Sub-Divisional Magistrate or their equivalent" shall be *substituted*;

(ii) in sub-sections (3), (4), (5) and sub-section (6), for the words "the Magistrate" the words "any Magistrate" shall be *substituted*. (52)

Clause 39

That at page 12, *for* lines 3 to 5, the following be *substituted*, namely:-

"and a copy of the said auditor's report, along with orders shall be forwarded by the State Government to the Council within a period of thirty days of laying of such report before each House of the State legislature where it consists of two Houses or where such Legislatures consist of one House, before that House.". (53)

Clause 40

That at page 12, for lines 6 and 7, the following be *substituted*, namely:-

"40. In section 83 of the principal Act, -

(a) *for* sub-section (1), the following sub-section shall be *substituted*, namely:-

(1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under this Act and define the local limits and jurisdiction of such Tribunals;

(b) for sub-section (4), the following sub-sections shall be *substituted*, namely:- (54)

That at page 12, line 18, *for* the word "presented", the word "prescribed" be *substituted*. (55)

The motion was adopted.

MR. CHAIRMAN: The question is:

New Clause 42A

That at page 12, *after* line 22, the following be *inserted*, namely:-

"42A. Section 87 of the principal Act shall be *omitted*. (56) Omission of section 87.

The motion was adopted.

MR. CHAIRMAN: I shall now put the new clause 42A to the vote of the House.

The question is:

"That new Clause 42A be added to the Bill."

The motion was adopted.

New Clause 42A was added to the Bill.

MR. CHAIRMAN: The question is:

New Clause 43A

That at page 12, *after* line 24, the following be *inserted*, namely:-

"43A. In section 91 of the principal Act, in sub-section (1), *for* the words "it appears to the collector before an award is made that any property", the words "and before an award is made, in case the property" shall be *substituted*. (57) Amendment of section 91.

The motion was adopted

MR. CHAIRMAN: I shall now put the new clause 43A to the vote of the House.

The question is:

"That the new Clause 43A be added to the Bill."

The motion was adopted.

New Clause 43A was added to the Bill.

MR. CHAIRMAN: I shall now put Amendment Nos. 58 and 59 to the vote of the House.

The question is:

Clause 46

That at page 12, line 41, the words "Central Waqf" be *deleted*. (58)

Clause 47

That at page 13, *for* lines 3 to 8, the following be *substituted*, namely:-

"104A. (1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person.

Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.

(2) Any sale, gift, exchange, mortgage or transfer of property referred to in sub-section (1) shall be void *ab initio*". (59)

The motion was adopted.

MR. CHAIRMAN: The question is:

New Clause 47A

That at page 13, *after* line 8, the following be *inserted*, namely:-

"47A. After section 104A of the principal Act, the following section shall be *inserted*, namely:-

Insertion of new section 104B.

"104B. (1) If any waqf property has been occupied by the Government agencies it shall be returned to the Board or the mutawalli within a period of six months from the date of the order of the Tribunal.

Restoration of waqf properties in occupation of Government agencies to waqf Boards.

(2) The Government agency may, if the property is required for a public purpose, make an application for determination of the rent, or as the case may be, the compensation, by the Tribunal at the prevailing market value". (60)

The motion was adopted.

MR. CHAIRMAN: I shall now put the new Clause 47A to the vote of the House.

The question is:

"That the new Clause 47A be added to the Bill."

The motion was adopted.

New Clause 47A was added to the Bill.

MR. CHAIRMAN: I shall now put Amendment No. 61 to the vote of the House.

The question is:

Clause 48

That at page 13, line 10, the words "Central Waqf" be *deleted*. (61)

The motion was adopted.

MR. CHAIRMAN: The question is:

New Clause 48A

That at page 13, *after* line 11, the following be *inserted*, namely:-

'48A. After section 108 of the principal Act, the following section shall be *inserted*, namely:-

Insertion of
new section
108A.

"108A. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act."'. (62)

Act to have
overriding
effect.

The motion was adopted.

MR. CHAIRMAN: I shall now put the new Clause 48A to the vote of the House.

The question is:

"That the new Clause 48A be added to the Bill."

The motion was adopted.

New Clause 48A was added to the Bill.

MR. CHAIRMAN: I shall now put Amendment Nos. 63 and 64 to the vote of the House.

The question is:

Clause 49

That at page 13, *after* line 26, the following be *inserted*, namely:-

"(d) clause (xi) shall be *omitted*."'. (63)

That at page 13, line 27, *for* the bracket and alphabet "(d)", the bracket and alphabet "(e)" be *substituted*. (64)

The motion was adopted.

MR. CHAIRMAN: The Minister may now move that the Amendments made by Rajya Sabha in the Wakf (Amendment) Bill be agreed to.

SHRI K. RAHMAN KHAN: I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. CHAIRMAN: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

MR. CHAIRMAN: The motion is adopted and the amendments made by Rajya Sabha in the Wakf (Amendment) Bill, 2010, as passed by Lok Sabha, are agreed to by the House.

Hon. Members, as some new clauses have been added to the Bill, I, therefore, direct that wherever required, the subsequent clauses may be renumbered accordingly.
